FORM A
PUBLIC ANNOUNCEMENT
(*Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016*)

FOR THE ATTENTION OF THE CREDITORS OF MAARS SOFTWARE INTERNATIONAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Maars Software International Limited
2.	Date of incorporation of corporate debtor	23/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72300TN1995PLC032675
5.	Address of the registered office and principal office (if any) of corporate debtor	106/2, Habibullah Road, T. Nagar, Chennai 600 017, Chennai ,Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026
7.	Estimated date of closure of insolvency resolution process	07th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Dhelariya IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B-201, Ratnaakar Prestine, Nr. Avi Bunglows,Opp Star Bazar, Jodhpur,Satellite ,Prernatirth Derasar Road ,Ahmedabad,Gujarat ,380015. Email- dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.maarssil@gmail.com Address:- C/o. Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054.
11.	Last date for submission of claims	25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	--

DHARMENDRA DHELARIYA
IBBI/IPA-001/
IP-P00251/
2017-18/10480
Insolvency Professional

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maars Software International Limited on 11th August 2026.

The creditors of Maars Software International Limited, are hereby called upon to submit their claims with proof on or before 25th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [*specify class*] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

DHARMENDRA DHELARIYA
IBBI/IPA/001/
IP-P00251/
2017-18/10480
Insolvency Professional

Dharmendra Dhelariya
Interim resolution Professional
In the matter of Maars Software International Limited
Registration Number: IBBI/IPA001/IP-00251/2017-2018/10480
AFA Number: AA1/10480/02/300627/109364
AFA valid upto 30/06/2027

Date: 14th August, 2026
Place: Ahmedabad

வேடசந்தூரில்

காட்சிப்பொருளாக இருக்கும் போக்குவரத்து சிக்னல்

செயல்பாட்டுக்கு கொண்டு வர பொதுமக்கள் வலியுறுத்தல்

வேடசந்தூர், ஆக.15
திண்டுக்கல் மாவட்டம் வேடசந்தூரில் ஆத்து மேட்டில் திண்டுக்கல் கரூர் மற்றும் ஒட்டன்சத்திரம் வடமதுரை ஆகிய நான்கு சாலைகள் சந்திக்கும் பகுதியில் போக்குவரத்து காவல் நிலையம் சார்பில் கடந்த 5 வருடத்திற்கு முன்பு போக்குவரத்து சிக்னல் அமைக்கப்பட்டது.

இந்த சிக்னல் காலை மற்றும் மாலை 3 மணி நேரம் மட்டும் சில மாதங்கள் மட்டும் பயன்பாட்டில் இருந்து வந்தது .

அதன் பிறகு போக்குவரத்து சிக்னல் பழுது ஏற்பட்டு பல ஆண்டுகளாக செயல்படாத நிலையில் உள்ளதால் காலை மற்றும் மாலை நேரங்களில் வேடசந்தூர் ஆத்துமேடு பகுதியில் பள்ளி, கல்லூரி மற்றும் தொழிற்சாலைக்கு தொழிலாளர் ஏற்றி செல்லும் அதிக வாகன போக்குவரத்து இருப்பதால் கடுமையான போக்குவரத்து நெரிசல் ஏற்படுவதால் வாகன ஓட்டிகள் மற்றும் பொதுமக்கள் கடுமையாக பாதிக்கப்பட்டு வருகின்றனர்.

திண்டுக்கல் மாவட்ட காவல்துறை கண்காணிப்பாளர் உடன் தலையிட்டு வாகன போக்குவரத்து மற்றும் பொதுமக்கள் அதிக நடமாட்டம் உள்ள வேடசந்தூரில் ஆத்துமேடு பகுதியில் போக்குவரத்து சிக்னலை பயன்பாட்டுக்கு கொண்டு வர வேண்டுமென பொதுமக்கள் கோரிக்கை விடுத்துள்ளனர்.

திண்டுக்கல் நகரை அழகுபடுத்தும் மாநகராட்சி

அரசு அலுவலகம் மற்றும் பேருந்து நிலைய சுவர்களில் ஓவியம் வரையும் பணி தீவிரம்

போஸ்டர் ஒட்டுவதை தடுக்க நடவடிக்கை

திண்டுக்கல் காமராஜர் பேருந்து நிலைய சுவர்களில் போஸ்டர் ஒட்டுவதை தடுக்க தேசிய கொடிகள் வரையப்பட்டு வருகிறது.

திண்டுக்கல் ஆக.15
திண்டுக்கல் மாநகராட்சிக்கு உட்பட்ட பேருந்து நிலையம், பழனி ரோடு, திருச்சி ரோடு, ஆர் எஸ் சாலை, ரயில் நிலையம் சாலை, மெயின் ரோடு ஆகிய பகுதிகளில் உள்ள அரசு கட்டிடங்கள், மாநகராட்சி கட்டிடங்கள், பேருந்து நிலையங்கள், ஊராட்சி ஒன்றிய கட்டிடங்கள், அரசு மருத்துவமனை கட்டிடங்கள், பூ மார்க்கெட் கட்டிட சுவர்களில் சினிமா போஸ்டர்கள், நினைவஞ்சலி போஸ்டர்கள், மற்றும் தேவையில்லாத போஸ்டர்கள் ஒட்டப்படுவதும், சுவரோரம் குப்பைகளை கொட்டுவதும் தொடர்கதையாக இருந்து வந்தது.

மேலும், இந்தப் பகுதிகளில் சிறுநீர் கழிப்பது போன்ற சுகாதாரமற்ற நடவடிக்கைகளிலும் ஈடுபட்டு வந்தனர்.

இதனை முற்றிலுமாக கட்டுப்படுத்தும் நோக்கில், திண்டுக்கல் மாநகராட்சி நிர்வாகம் தற்போது புதிய நடவடிக்கைகளை தீவிரப்படுத்தியுள்ளது.

அதன்படி, மாநகராட்சி பகுதிகளில் உள்ள அரசு கட்டிடங்கள் மற்றும் பொது இடங்களில் உள்ள சுவர்களில் சுவரொட்டிகள் ஒட்டுவதைத் தவிர்க்கவும், குப்பை கொட்டுதல் மற்றும் சிறுநீர் கழிப்பதை தடுப்பதற்காகவும் அங்கு விழிப்புணர்வு மற்றும் அழகிய ஓவியங்கள் வரையப்பட்டு வருகின்றன.

இதில் திண்டுக்கல் பகுதியை பெருமைப்படுத்தும் விதமாக மலைக்கோட்டை, திண்டுக்கல் பூட்டு, சிறுமலை போன்ற ஓவியங்களும், குறிப்பாக, தமிழர்களின் பாரம்பரிய கலைகள் மற்றும் கலாச்சாரத்தை பிரதிபலிக்கும் ஓவியங்கள், இயற்கை எழில் கொஞ்சும் காட்சிகள், மற்றும் சுற்றுச்சூழல் பாதுகாப்பு, சுகாதாரம் குறித்த விழிப்புணர்வு ஓவியங்கள் சுவர்களில் வண்ணமயமாகத் தீட்டப்பட்டு வருகின்றன.மாநகராட்சியின் இந்தச் சுற்று ப்புற தூய்மை மற்றும் நகரத்தை அழகுபடுத்தும் புதிய முயற்சிக்கு பொதுமக்கள் பெரும் வரவேற்பு தெரிவித்துள்ளனர். இது போன்ற ஓவியங்கள் வரையப்படுவதால் அப்பகுதிகளில் அசுத்தம் செய்வதை பொதுமக்கள் தவிர்த்து வருகின்றனர்.

மாநகராட்சி நிர்வாகம் எடுத்துள்ள முயற்சிக்கு கிடைத்துள்ள மிகப்பெரிய வெற்றியாகும்.

இன்டகிரேட்டட் ஹைடெக் லிமிடெட்

முகவரி: 150/115, சிசன்ஸ் காம்ப்ளக்ஸ், 3வது தளம், மோனிடெத் சாலை, எழும்பூர், சென்னை, தமிழ்நாடு, இந்தா, 600008
தொடர்பு எண்: 044-42145221 மின்னஞ்சல்கைபேசி எண்: 9223400434,ஐடி: easitax.ihl@gmail.com;
இணையதளம்: www.easitax.com
ஜூன் 30, 2026 அன்று முடிவடைந்த காலாண்டிற்கான தணிக்கை செய்யப்படாத நிதி முடிவுகள்

விவரங்கள்	தனிப்பட்ட (லட்சங்களில்)			
	காலாண்டு முடிவுற்றது			ஆண்டு முடிவுற்றது
	30.06.2026 (தணிக்கை செய்யப்படாதது)	31.03.2026 (தணிக்கை செய்யப்பட்டது)	30.06.2025 (தணிக்கை செய்யப்படாதது)	31.03.2026 (தணிக்கை செய்யப்பட்டது)
செயல்பாடுகளிலிருந்து மொத்த வருமானம் (நிகர)	0.46	0.12	0.67	0.99
வரிக்கு முன் சாதாரண நடவடிக்கைகளிலிருந்து நிகர இலாபம்/ (நஷ்டம்)	9.04	(6.44)	(8.81)	(7.97)
வரிக்குப் பின் சாதாரண நடவடிக்கைகளிலிருந்து நிகர இலாபம்/ (நஷ்டம்)	9.04	(6.44)	(8.81)	(7.97)
வரிக்கு முன் காலத்திற்கான நிகர இலாபம்/ (நஷ்டம்) (விதிவிலக்கான இனங்களுக்குப் பிறகு)	9.04	(6.44)	(8.81)	(7.97)
வரிக்குப் பின் காலத்திற்கான நிகர இலாபம்/ (நஷ்டம்) (விதிவிலக்கான இனங்களுக்குப் பிறகு)	9.04	(6.44)	(8.81)	(7.97)
செலுத்தப்பட்ட சமபங்கு மூலதனம் (ஒரு சமபங்கின் முகமதிப்பு ரூ. 10/- பங்கு)	1,000.46	1,000.46	1,000.46	1,000.46
இருப்புக்கள் (முந்தைய ஆண்டின் இருப்புநிலைக் குறிப்பில் காட்டப்பட்டுள்ள மறுமதிப்பீட்டு இருப்பு நீங்கலாக)	(1,042.11)	(1,051.15)	(1,051.15)	(1,051.15)
ஒரு பங்குக்கான வருமானம் (அசாதாரண இனங்களுக்கு முன்) (ஒவ்வொன்றும் ரூ. 10/-)				
அடிப்படை:	0.09	(0.06)	(0.09)	(0.08)
நீர்த்த:	0.09	(0.06)	(0.09)	(0.08)
ஒரு பங்குக்கான வருமானம் (அசாதாரண இனங்களுக்குப் பிறகு) (ஒவ்வொன்றும் ரூ. 10/-)				
அடிப்படை:	0.09	(0.06)	(0.09)	(0.08)
நீர்த்த:	0.09	(0.06)	(0.09)	(0.08)

குறிப்புகள்:
1) முந்தைய ஆண்டு/காலகட்டத்தின் புள்ளிவிவரங்கள், தேவைப்படும் இடங்களில் மறு குழுவாக்கம்/மறு வகைப்படுத்தல் செய்யப்பட்டுள்ளன.
2) மேற்கண்ட முடிவுகள் தணிக்கைக் குழுவால் ஆய்வு செய்யப்பட்டு, ஆகஸ்ட் 14, 2026 அன்று நடைபெற்ற இயக்குநர்கள் குழுவின் கூட்டத்தில் ஒப்புதல் அளிக்கப்பட்டுள்ளன. ஜூன் 30, 2026 அன்று முடிவடைந்த காலாண்டிற்கான முடிவுகள்
3) தணிக்கையாளர்களால் வரையறுக்கப்பட்ட ஆய்வுக்கு உட்படுத்தப்பட்டுள்ளன.
நிறுவனம் ஒரே ஒரு பிரிவில் மட்டுமே செயல்படுவதால், IndAS 108 "செயல்பாட்டுப் பிரிவு" என்பதன் கீழ் தகவல்களை வெளியிட வேண்டிய அவசியமில்லை.

இன்டகிரேட்டட் ஹைடெக் லிமிடெட் சார்பாக,
கையொப்பம்/-
எபெனெசர் ஜெரால்ட்
நிர்வாக இயக்குநர்
DIN: 02026613

இடம்: சென்னை
தேதி: 14/08/2026

கன்னியாகுமரியிலிருந்து ராமேஸ்வரத்திற்கு

வள்ளியூர், திசையன்விளை வழியாக புதிய ரயில் பாதை அமைக்க வேண்டும்

மத்திய ரயில்வே அமைச்சரிடம் எம்.பி கோரிக்கை

திசையன்விளை.ஆக.15
வள்ளியூர் திசையன்விளை உடன்குடி திருச்செந்தூர் வழியாக கன்னியாகுமரியில் இருந்து ராமேஸ்வரத்திற்கு புதிய ரயில் பாதை அமைக்க மத்திய ரயில்வே அமைச்சரிடம் இன்பதுரை எம்.பி கோரிக்கை மனு அளித்துள்ளார்.

தமிழ்நாட்டின் தென் மாவட்டங்களில் நீண்ட காலமாக நிலுவையில் உள்ள பல்வேறு முக்கியமான ரயில்வே தேவைகள் குறித்து மாநிலங்கள் அவை அதிமுக உறுப்பினர் இன்பதுரை மத்திய ரயில்வே அமைச்சர் அஸ்வினி வைஷ்ணவி இடம் கொடுத்துள்ள மனுவில் கீழ்க்கண்டவாறு குறிப்பிட்டுள்ளார். "கன்னியாகுமரி–ராமேஸ்வரம் புதிய ரயில் பாதை திட்டம். முதற்கட்டமாக, வள்ளியூர், திசையன்விளை, உடன்குடி மற்றும் திருச்செந்தூர் வழியாக கன்னியாகுமரியை ராமேஸ்வரத்துடன் இணைக்கும் புதிய ரயில் பாதையை அமைக்க வேண்டும் .முன்மொழியப்படும் இந்த ரயில் வழித்தடம் தென் கடலோரப் பகுதிகளுக்கிடையே முக்கியமான ரயில் இணைப்பை ஏற்படுத்துவதுடன், முக்கியமான புனிதத் தலங்கள் மற்றும் சுற்றுலாத் தலங்களுக்கான போக்குவரத்தை மேம்படுத்தும்.

மேலும், பயணிகள் மற்றும் சரக்கு போக்குவரத்தை எளிதாக்கி, தென் மாவட்டங்களின் ஒட்டுமொத்த வளர்ச்சிக்கும் குறிப்பிடத்தக்க பங்களிப்பை வழங்கும்.

எனவே, இத்திட்டத்தை முன்னுரிமை அடிப்படையில் பரிசீலித்து, தேவையான சாத்தியக்கூறு ஆய்வு மற்றும் கள ஆய்வுகளை மேற்கொண்டு, இம்முக்கியமான ரயில்வே திட்டத்தை முன்னெ

தேனியில் டாஸ்மாக் ஊழியர்கள் ஆர்ப்பாட்டம்

தேனி,ஆக.15
தேனி அருகே கருவேல் நாயக்கன்பட்டி மாவட்ட டாஸ்மாக் மேலாளர் அலுவலகம் முன்பாக நேற்று தேனி மாவட்ட திமுக டாஸ்மாக் தொழிலாளர் முன்னேற்ற சங்கம் சார்பில் பல்வேறு கோரிக்கைகளை வலியுறுத்தி ஆர்ப்பாட்டம் நடத்தினர்.

இந்த ஆர்ப்பாட்டத்தில், டாஸ்மாக் மதுபான கடைகளில் காலி மதுபான பாட்டில்களை திரும்ப பெறும் பணியை தனியார் முகமை மூலம் மேற்கொள்ளப்படும் என்ற தமிழக அமைச்சரின் வாக்குறுதியை நிறைவேற்ற வேண்டும்.

மதுபான சில்லறை விற்பனையை தனியார் மயமாக்கும் முயற்சியையும், ஆன்லைன் மதுபான விற்பனை திட்டத்தையும் கைவிட வேண்டும். பணி நிரந்தரம் செய்ய வேண்டும்.பணியின் போது உயிரிழக்கும் டாஸ்மாக் மதுபான கடை பணியாளர்களின் குடும்பத்திற்கு 20 லட்சம் ரூபாய் இழப்பீடும் குடும்பத்தில் ஒருவருக்கு வாரிசு பணியும் வழங்க வேண்டும் என உள்ளிட்ட கோரிக்கைகளை வலியுறுத்தி சுமார் 40–க்கும் மேற்பட்டோர் கோஷங்களை எழுப்பி ஆர்ப்பாட்டத்தில் ஈடுபட்டனர்.

அம்பை மலைப்பகுதியில்

தடுப்புச்சுவரை உடைத்து தலைகுப்புற கவிழ்ந்த டிராக்டர்

தந்தை, மகன் கீழே குதித்து உயிர் தப்பினர்

அம்பை:ஆக.15–
நெல்லை மாவட்டம் அம்பாசமுத்திரம் அருகே மேற்குதொடர்ச்சிமலைப் பகுதியில் அமைந்துள்ள காரையாறு சொரிமுத்து அய்யனார் கோவிலில் ஆடி அமாவாசை திருவிழா நடைபெற்றது.

திருவிழாவை முன்னிட்டு மணிமுத்தாறு பேரூராட்சி நிர்வாகம் சார்பில் ஒப்பந்த அடிப்படையில் வாடகைக்கு எடுக்கப்பட்ட டிராக்டர் மூலம் தண்ணீர் விநியோகம் செய்யப்பட்டு வந்தது.திருவிழா நிறைவடைந்ததை தொடர்ந்து இரவு நேரத்தில் சொரிமுத்து அய்யனார் கோவிலில் இருந்து டிராக்டர் புறப்பட்டது. மேற்குதொடர்ச்சிமலைப் பகுதியில் உள்ள அகஸ்தியர் அருவி அருகே வந்து கொண்டிருந்தபோது திடீரென ஓட்டுநரின் கட்டுப்பாட்டை இழந்த டிராக்டர், தடுப்புச்சுவரை உடைத்துக் கொண்டு தலைகுப்புற கவிழ்ந்தது.

இதில் டிராக்டரில் இருந்த ஓட்டுநர் இசைமாறன் மற்றும் அவரது மகன் இருவரும் சுதாரித்துக் கொண்டு டிராக்டரில் இருந்து கீழே குதித்ததால் சிறிய காயங்களுடன் உயிர்த்தப்பினர்

சம்பவத்தை அறிந்த வந்த காவல்துறையினர் உடனடியாக இருவரையும் மீட்டு ஆம்புலன்ஸ் மூலம் சிகிச்சைக்காக அம்பாசமுத்திரம் அரசு மருத்துவமனைக்கு அனுப்பி வைத்தனர்.

இரவு நேரத்தில் விபத்து நடைபெற்றதால் அந்த சாலையில் போக்குவரத்துக்கு பெரிய அளவில் பாதிப்பு ஏற்படவில்லை. சம்பவம் குறித்து விக்கிரமசிங்கபுரம் காவல் துறையினர் விசாரணை நடத்தி வருகின்றனர்.

கட்டுப்பாட்டை இழந்து டாக்டரிலிருந்து தந்தை மகன் கீழே குதித்ததால் சிறு காயங்களுடன் உயிர்த்தபினர் இதனால் பெரிய அசம்பாவிதம் தவிக்கப்பட்டது

மேலும் அங்கு சிறிது நேரம் பரபரப்பு நிலவியது

என்கோர் அசெட் ரீகன்ஸ்ட்ரக்ஷன் கம்பெனி பிரைவேட் லிமிடெட்

EARC-வங்கி-029-அறக்கட்டளையின் அறங்காவலராகச் செயல்படுகிறது
நிறுவன அலுவலகம்: 5வது தளம், ப்ளாட் எண். 137, செக்டர் - 44, குருகிராம்-122002, ஹரியானா, இந்தியா
தொலைபேசி: +91.124.4527200| தொலைநகல்: +91.124.4527231 மின்னஞ்சல்: contact@encorearc.com
பதிவு செய்யப்பட்ட அலுவலகம்: கேடி கமர்ஷியல் டவர், ரீகஸ் பிசினஸ் சென்டர், 5வது தளம், ஏரோசிட்டி (டயல்), புது தில்லி, இந்தியா - 110037.

உடைமைஅறிவிப்பு

ஏனெனில்,
என்கோர் அசெட் ரீகன்ஸ்ட்ரக்ஷன் கம்பெனி பிரைவேட் லிமிடெட் ("Encore ARC"), EARC - BANK-025-அறக்கட்டளையின் அறங்காவலராகச் செயல்படும் தனது தகுதியில், நிதிச் சொத்துக்களைப் பத்திரமாக்குதல் மற்றும் மறுகட்டமைத்தல் மற்றும் பாதுகாப்பு வட்டி அமலாக்கச் சட்டம் 2002 ('SARFAESI சட்டம், 2002')-இன் பிரிவு 5-இன் கீழ், வங்கியால் உருவாக்கப்பட்ட மரியாயீ டி, என்பவரின் நிதிச் சொத்துக்களில், மணப்புரம் ஹோம் ஃபைனான்ஸ் லிமிடெட் ('வங்கி')-இன் அனைத்து உரிமைகள், பட்டா மற்றும் நலன்களைக் கையகப்படுத்தியுள்ளது. மேலும், SARFAESI சட்டம், 2002-இன் கீழ் என்கோர் ARC-இன் அங்கீகரிக்கப்பட்ட அதிகாரியாகிய கீழ்க்கையொப்பமிட்டுள்ள நான், SARFAESI சட்டம், 2002-இன் பிரிவு 13(12)-இன் கீழ் வழங்கப்பட்ட அதிகாரங்களையும், பாதுகாப்பு வட்டி (அமலாக்கம்) விதிகள், 2002 ('விதிகள்')-இன் விதி 3-ஐயும் பயன்படுத்தி, மரியாயீ டி, வீரமுத்து டி மற்றும் தங்கமணி எஸ் ஆகியோருக்கு 24-01-2025 அன்றுள்ளபடி அந்த அறிவிப்பில் குறிப்பிடப்பட்டுள்ள தொகையான ரூ. 330086/- (ரூபாய் மூன்று லட்சம் முப்பதாயிரத்து எண்பத்தாறு மட்டும்)-ஐ,ஒப்பந்த விகிதத்திலான கூடுதல் வட்டி, இதர செலவுகள் மற்றும் கட்டணங்களுடன் சேர்த்து,25-01-2025 முதல் அமலுக்கு வரும் வகையில், அந்த அறிவிப்பைப் பெற்ற தேதியிலிருந்து 60 நாட்களுக்குள் திருப்பிச் செலுத்துமாறு அழைப்பு விடுத்து 24-01-2025 தேதியிட்ட ஒரு கோரிக்கை அறிவிப்பை வெளியிட்டேன்.
கடன் வாங்கியவர்/உத்தரவாதம் அளித்தவர்/அடமானம் வைத்தவர் தொகையைத் திருப்பிச் செலுத்தத் தவறியதால், என்கோர் ஏஆர்சி-யின் அங்கீகரிக்கப்பட்ட அதிகாரியான, கீழே கையொப்பமிட்டுள்ள நான், கடன் வாங்கியவர்/உத்தரவாதம் அளித்தவர்/அடமானம் வைத்தவர் மற்றும் பொதுமக்களுக்கு, அங்கீகரிக்கப்பட்ட அதிகாரி, 2002 ஆம் ஆண்டின் SARFAESI சட்டத்தின் பிரிவு 13-இன் துணைப் பிரிவு (4)-உடன் சேர்த்து, 2002 ஆம் ஆண்டின் பாதுகாப்பு வட்டி (அமலாக்கம்) விதிகளின் விதி 8-இன் கீழ் தமக்கு வழங்கப்பட்ட அதிகாரங்களைப் பயன்படுத்தி, கீழே விவரிக்கப்பட்டுள்ள சொத்தை 8 ஆகஸ்ட் 2026 அன்று தன் வசப்படுத்தியுள்ளார் என்று இதன்மூலம் அறிவிக்கிறேன்.
குறிப்பாக கடன் வாங்கியவர்/உத்தரவாதம் அளித்தவர்/அடமானம் வைத்தவர் மற்றும் பொதுவாக பொதுமக்கள், அந்தச் சொத்துடன் எந்தவொரு பரிவர்த்தனையும் செய்ய வேண்டாம் என்று இதன்மூலம் எச்சரிக்கப்படுகிறார்கள். மேலும், அந்தச் சொத்துடன் செய்யப்படும் எந்தவொரு பரிவர்த்தனையும், என்கோர் அசெட் ரீகன்ஸ்ட்ரக்ஷன் கம்பெனி பிரைவேட் லிமிடெட் நிறுவனத்திற்கு ரூ. 2026 தொகைக்கான கட்டணத்திற்கு உட்பட்டதாகும். ரூ.392027.25 (ரூபாய் மூன்று இலட்சம் தொண்ணூற்று இரண்டு ஆயிரம் இருபத்தேழு மற்றும் இருபத்தைந்து பைசா மட்டும்) 12-08-2026 அன்றுள்ள நிலவரப்படி, ஒப்பந்த விகிதத்திலான கூடுதல் வட்டி, இதர செலவுகள் மற்றும் கட்டணங்களுடன் சேர்த்து 13-08-2026 முதல் அமலுக்கு வரும்.
பாதுகாக்கப்பட்ட சொத்துக்களை மீட்கக் கிடைக்கும் கால அவகாசம் தொடர்பாக, SARFAESI சட்டம், 2002-இன் பிரிவு 13-இன் துணைப் பிரிவு (8)-இல் உள்ள விதிகளுக்குக் கடன் வாங்குபவரின் கவனம் ஈர்க்கப்படுகிறது.
அட்டவணை
அசையாச் சொத்தின் விவரம் புதுக்கோட்டை மாவட்டம், புதுக்கோட்டைப் பதிவு மாவட்டம், குளத்தூர் துணைப் பதிவு மாவட்டம், குளத்தூர் தாலுக்கா, விராலிமலை ஊராட்சி ஒன்றியம், களமாவூர் கிராமம், சர்வே எண்.510/3-ல் உள்ள சொத்து, பின்வரும் ஏக்கர் 0.02 சென்ட் பரப்பளவில் நான்கு ஹெக்டேருக்குள் உள்ளது. எல்லைகள்:- வடக்கு: ரோடு தெற்கு: புஞ்சை ராஜுவுக்கு சொந்தமானது மேற்கு: புஞ்சை பொன்னையா செட்டியாருக்கு சொந்தமானது கிழக்கு: புஞ்சை பழனிசாமிக்கு சொந்தமானது.

தேதி: 15-08-2026
இடம்: திருச்சி, தமிழ்நாடு

கையொப்பம்/-, அங்கீகரிக்கப்பட்ட அதிகாரி
என்கோர் அசெட் ரீகன்ஸ்ட்ரக்ஷன் கம்பெனி பிரைவேட் லிமிடெட்

நார்தர்ன் ஏஆர்சி கேப்பிட்டல் லிமிடெட்

NORTHERN ARC Investments
தலைமை அலுவலகம்: 10வது தளம் - முதல் கட்டம், ஐஐடி- மெட்ராஸ் ஆராய்ச்சி பூங்கா, கனகம் கிராமம், தாராமணி, சென்னை 600113

(விதி - 8 (1))
உடைமை அறிவிப்பு

கீழ்க்கையொப்பமிட்டுள்ள நான், நார்தர்ன் ஏஆர்சி கேப்பிட்டல் லிமிடெட்டின் அங்கீகரிக்கப்பட்ட அலுவலராக, நிதிச் சொத்துக்களைப் பத்திரமாக்குதல் மற்றும் மறுகட்டமைத்தல் மற்றும் பிணைய வட்டி அமலாக்கச் சட்டம், 2002-இன் கீழ், பிணைய வட்டி (அமலாக்கம்) விதிகள், 2002-இன் விதி 3-உடன் சேர்த்துப் படிக்கப்படும் பிரிவு 13 (12)-இன் கீழ் வழங்கப்பட்ட அதிகாரங்களைப் பயன்படுத்தி, கடன் வாங்கியவர் (1) கிருஷ்ணவேணி ஆர் (கடன் வாங்கியவர்) என்பவரை வரவழைத்து, 23 ஆகஸ்ட் 2025 தேதியிட்ட ஒரு கோரிக்கை அறிவிப்பை வெளியிட்டேன். முகவரி: 17/15/3 தன்யா நகர், மாதவர்வலகம், ராஜபாளையம் பிரதான சாலை, ராஜபாளையம் பிரதான சாலை, விருதுநகர், தமிழ்நாடு-626125 மற்றும் எண்-11-ஆம், நாகடை பஜார், விபிஎம் தங்கக் கடை அருகில், ஸ்ரீவிபுத்தூர், 626125, (2) தங்கம் ரமேஷ் பாண்டியன் (இணை கடன் வாங்கியவர்) முகவரி. 17/15/3 தான்யா நகர் மடவர்வளாகம் ராஜபாளையம் மெயின் ரோடு, ராஜபாளையம் மெயின் ரோடு, விருதுநகர், தமிழ்நாடு-626125 மற்றும் 3/193, சிவாஜி கணேசன் காலனி, எஸ்.என்.புரம், திருத்தங்கல், சிவகாசி, விருதுநகர், தமிழ்நாடு, தமிழ்நாடு. 626124(3) குருபிரசாத் செல்வராஜ் (இணை கடன் வாங்கியவர்) முகவரி. 17/15/3 தன்யா நகர் மடவர்வளாகம் ராஜபாளையம் மெயின் ரோடு, ராஜபாளையம் மெயின் ரோடு, விருதுநகர், தமிழ்நாடு-626125 (4) எம்/எஸ் லக்ஷ்மி நரசிமர் (இணை கடன் வாங்கியவர்) சேர் எண்-11, நாகடை பஜார், விபிஎம் கோல்ட் ஷாப் அருகில், ஸ்ரீவிபுத்தூர், 626125 என்ற முகவரியில் உள்ள கடனாளிக்கு, 14 ஆகஸ்ட் 2025 அன்றுள்ள நிலவரப்படி ரூ.2699994.69/- (இருபத்தி ஆறு இலட்சம் தொண்ணூற்று ஒன்பது ஆயிரம் ஒன்பது நூற்று தொண்ணூற்று நான்கு ரூபாய் மற்றும் அறுபத்தி ஒன்பது பைசா மட்டும்) என்ற தொகையை, 15 ஆகஸ்ட் 2025 முதல் வட்டியுடன் சேர்த்து, அந்த அறிவிப்பைப் பெற்ற நாளிலிருந்து 60 நாட்களுக்குள் திருப்பிச் செலுத்த வேண்டும்.
கடன் வாங்கியவர் தொகையைத் திருப்பிச் செலுத்தத் தவறியதால், கடன் வாங்கியவர்/உத்தரவாதம் அளித்தவர்/கூட்டுக் கடன் வாங்கியவர் மற்றும் பொதுமக்களுக்கு இதன்மூலம் அறிவிக்கப்படுவது என்னவென்றால், 12 ஆகஸ்ட் 2026 தேதியிட்ட இந்த உடைமை அறிவிப்பின் பேரில், மேற்கூறிய சட்டத்தின் பிரிவு 13(4) மற்றும் அதன் விதி 8-இன் கீழ் தமக்கு வழங்கப்பட்ட அதிகாரங்களைப் பயன்படுத்தி, கீழே விவரிக்கப்பட்டுள்ள சொத்தின் நேரடி உடைமையை கீழ்க்கையொப்பமிட்டவர் எடுத்துக்கொண்டார்.
பொதுமக்கள் இந்தச் சொத்துடன் எந்தவொரு கொடுக்கல் வாங்கலிலும் ஈடுபட வேண்டாம் என இதன்மூலம் எச்சரிக்கப்படுகிறார்கள். மேலும், இந்தச் சொத்துடன் செய்யப்படும் எந்தவொரு கொடுக்கல் வாங்கலுக்கும், நார்தர்ன் ஆர்க் கேப்பிட்டல் லிமிடெட் நிறுவனத்தால் ரூ.2699994.69/- (இருபத்தி ஆறு இலட்சம் தொண்ணூற்று ஒன்பது ஆயிரம் ஒன்பது நூற்று தொண்ணூற்று நான்கு ரூபாய் மற்றும் அறுபத்தி ஒன்பது பைசா மட்டும்) கட்டணம் விதிக்கப்படும். இது 14 ஆகஸ்ட் 2025 அன்றுள்ள நிலவரப்படி, 15 ஆகஸ்ட் 2025 முதல் வட்டி, செலவுகள், முதலியனவற்றுடன் சேர்த்து வசூலிக்கப்படும்.

சொத்தின் விவரம்
நத்தம்.சர்.எண் 94/1, கதவு எண் 2/217, தெற்கு வீதி, சின்னகாமன்பட்டி கிராமம், சின்னகாமன்பட்டி ஊராட்சி, சாத்தூர் ஊராட்சி, ஒன்றியம், சாத்தூர் தாலுகா, விருதுநகர்-217, தெற்கு, வீதி, சின்னகாமன்பட்டி, சாத்தூர், வீர் சின்னகாமன்பட்டி, விருதுநகர், தமிழ்நாடு 626189. பின்வரும் எல்லைகளுக்குள்; கிழக்கு வடக்கு தெற்கு சாலை, மேற்கு: அரசு கட்டிடம் மற்றும் காலி இடம், வடக்கு: பொது நடைபாதை, தெற்கு: அரசு கட்டிடம்

இடம்: விருதுநகர்
தேதி: 12/08/2026

அங்கீகரிக்கப்பட்ட அதிகாரி
நார்தர்ன் ஏ ஆர்சி கேப்பிட்டல் லிமிடெட் சார்பாக

உடைமை அறிவிப்பு

GODREJ FINANCE
கோத்ரேஜ் ஃபைனான்ஸ் லிமிடெட்
பதிவு செய்யப்பட்ட அலுவலகம்: கோத்ரேஜ் ஒன், பிரோஜ்ஷாநகர், ஈஸ்டர்ன் எக்ஸ்பிரஸ் ஹைவே,விக்ரோலி (கிழக்கு) மும்பை–400079 மகாராஷ்டிரா
கிளை அலுவலகம்: கோத்ரேஜ் கேப்பிட்டல், கோத்ரேஜ் ஃபைனான்ஸ் லிமிடெட், பிரகாஷ் பிரசிடியம், 110, 2வது தளம், உத்தாமர் காந்தி சாலை, சென்னை, தமிழ்நாடு- 600034

உடைமை அறிவிப்பு (அசையாச் சொத்துக்காக)
(பாதுகாப்புப் பற்று அமலாக்க விதிகள், 2002-இன் விதி 8(1))
கடன்/வசதி கணக்கு எண். GFL3801LP0029369 - திரு. ஆர். விஜயானந்த், திருமதி. சிந்து, திருமதி. ஆர். தனலட்சுமி ஆகியோருக்கு வழங்கப்பட்ட சொத்தின் மீதான கடன்.

ஏனெனில்,கோத்ரேஜ் ஃபைனான்ஸ் லிமிடெட்டின் அங்கீகரிக்கப்பட்ட அதிகாரி,நிறுவனங்கள் சட்டம், 2013-இன் கீழ் இணைக்கப்பட்ட ஒரு நிறுவனம், இந்திய ரிசர்வ் வங்கியிடமிருந்து ஒரு நிதி நிறுவனமாகப் பதிவு பெற்றது மற்றும் அதன் பதிவு செய்யப்பட்ட அலுவலகம் கோத்ரேஜ் ஒன், பிரோஜ்ஷநகர், ஈஸ்டர்ன் எக்ஸ்பிரஸ் ஹைவே, விக்ரோலி (கிழக்கு) மும்பை-400079 மகாராஷ்டிரா மற்றும் மற்றொரு அலுவலகம் கோத்ரேஜ் கேப்பிட்டல், கோத்ரேஜ் ஃபைனான்ஸ் லிமிடெட், பிரகாஷ் பிரசிடியம், 110, 2வது தளம், உத்தாமர் காந்தி சாலை, சென்னை, தமிழ்நாடு 600034 ஆகிய முகவரிகளில், நிதிச் சொத்துக்களைப் பத்திரமாக்குதல் மற்றும் மறுசீரமைப்பு மற்றும் பிணைய வட்டி அமலாக்கச் சட்டம், 2002-இன் கீழ் மற்றும் பிணைய வட்டி (அமலாக்கம்) விதிகள், 2002-இன் விதி 3 உடன் சேர்த்துப் படிக்கப்படும் பிரிவு 13(12)-இன் கீழ் வழங்கப்பட்ட அதிகாரங்களைப் பயன்படுத்தி, விண்ணப்பதாரர்/கடன் வாங்குபவர்/இணை விண்ணப்பதாரர்/இணைக் கடன் வாங்குபவர்/உத்தரவாதம் அளிப்பவர்கள்/ ஆகியோரை அழைக்கும் வகையில் 08.06.2026 தேதியிட்ட ஒரு கோரிக்கை அறிவிப்பை வெளியிட்டார். அடமானதாரர்கள் (1) திரு. ஆர் விஜயானந்த், (2) திருமதி. சிந்து, மற்றும் (3) திருமதி. ஆர் தனலட்சுமி ஆகியோர், அறிவிப்பில் குறிப்பிடப்பட்டுள்ள தொகையான ரூ. 3,99,14,922/-(இந்திய ரூபாய் மூன்று கோடி தொண்ணூற்று ஒன்பது லட்சம் பதினான்கு ஆயிரம் ஒன்பது நூற்று இருபத்து இரண்டு மட்டும்) ஐ, 08.06.2026 அன்று செலுத்த வேண்டிய தொகையை, ஒப்பந்த(ங்க)ளின்படி அடுத்தடுத்த வட்டி, அபராத வட்டி, கட்டணங்கள், செலவுகள் முதலியவற்றுடன், அந்த அறிவிப்பைப் பெற்ற நாளிலிருந்து 60 நாட்களுக்குள் திருப்பிச் செலுத்த வேண்டும்.
விண்ணப்பதாரர்/கடன் வாங்குபவர்/இணை விண்ணப்பதாரர்/இணை கடன் வாங்குபவர்/உத்தரவாததாரர்கள்/அடமானதாரர்கள், தொகையைத் திருப்பிச் செலுத்தத் தவறியதால், குறிப்பாக விண்ணப்பதாரர்/கடன் வாங்குபவர்/இணை விண்ணப்பதாரர்/இணை கடன் வாங்குபவர்/உத்தரவாததாரர்கள்/அடமானதாரர்களுக்கும், பொதுவாக பொதுமக்களுக்கும் இதன்மூலம் அறிவிக்கப்படுவது என்னவென்றால், நிறுவனத்தின் கீழ்க்கையொப்பமிட்டுள்ள அங்கீகரிக்கப்பட்ட அதிகாரி, மேற்கூறிய சட்டத்தின் பிரிவு 13(4)-உடன் சேர்த்து, அந்த விதிகளின் விதி 8-இன் கீழ் தமக்கு வழங்கப்பட்ட அதிகாரங்களைப் பயன்படுத்தி, கீழே விவரிக்கப்பட்டுள்ள சொத்தை 2026-ஆம் ஆண்டு ஆகஸ்ட் மாதம் 13-ஆம் தேதியன்று தன்வசப்படுத்தியுள்ளார்.
விண்ணப்பதாரர்/கடன் வாங்குபவர்/இணை விண்ணப்பதாரர்/இணை கடன் வாங்குபவர்/உத்தரவாததாரர்கள்/அடமானதாரர்களின் கவனத்திற்கு, பாதுகாக்கப்பட்ட சொத்து/சொத்துக்களை மீட்கக் கிடைக்கும் கால அவகாசம் தொடர்பான, மேற்கூறிய சட்டத்தின் பிரிவு 13-இன் துணைப் பிரிவு (8)-இன் விதிகள் கொண்டுவரப்படுகின்றன.
விண்ணப்பதாரர் / கடன் வாங்குபவர் / இணை விண்ணப்பதாரர் / இணை கடன் வாங்குபவர் / உத்தரவாததாரர்கள் / அடமானதாரர்கள் குறிப்பாகவும், பொதுமக்கள் பொதுவாகவும் இந்தச் சொத்துடன் எந்தவொரு பரிவர்த்தனையும் செய்ய வேண்டாம் என்று இதன்மூலம் எச்சரிக்கப்படுகிறார்கள். மேலும், இந்தச் சொத்துடன் செய்யப்படும் எந்தவொரு பரிவர்த்தனையும், 08.06.2026 அன்று செலுத்த வேண்டிய ரூ. 3,99,14,922/- (இந்திய ரூபாய் மூன்று கோடி தொண்ணூற்று ஒன்பது லட்சம் பதினான்கு ஆயிரம் ஒன்பது நூற்று இருபத்து இரண்டு மட்டும்) தொகை மற்றும் 09.06.2026 முதல் அதற்கான வட்டி ஆகியவற்றை கோத்ரேஜ் ஃபைனான்ஸ் லிமிடெட் நிறுவனத்திற்குச் செலுத்த வேண்டிய கட்டணத்திற்கு உட்பட்டதாகும்.

பாதுகாக்கப்பட்ட சொத்து/சொத்துக்களின் விவரம்
பட்டயத்தின்படி தற்போதைய சர்வே எண் 70/3, சர்வே எண் 36/1A2 மற்றும் 36/1C1-இல் அடங்கிய, 24 சென்ட் பரப்பளவுள்ள நிலம் மற்றும் கட்டிட நிலம் அனைத்தும். 70/3A, நூம்பல் கிராமம், கதவு எண் 121a இல் அமைந்துள்ளது, பூனமல்லி நெடுஞ்சாலை, சென்னை, பூனமல்லி தாலுகா, திருவள்ளூர் மாவட்டம் மற்றும் நிலம் எல்லையிடப்பட்டது; வடக்கே 24 சென்ட்டுகளுக்கு: சர்வே எண் 70/3 இல் உள்ள பொது வழிப்பாதை தெற்கே: பூனமல்லி நெடுஞ்சாலை மற்றும் பாலகுருவுக்குச் சொந்தமான நிலம் கிழக்கே: எம். ராமச்சந்திரனுக்குச் சொந்தமான சர்வே எண் 70/3 இல் உள்ள நிலத்தின் ஒரு பகுதி மேற்கே: எம். உதயகுமாருக்குச் சொந்தமான சர்வே எண் 70/2A இல் உள்ள நிலம் மற்றும் குன்றத்தூர் துணைப் பதிவு மாவட்டம் மற்றும் சென்னை தெற்குப் பதிவு மாவட்டத்திற்குள் அமைந்துள்ளது.

தேதி: 15.08.2026
இடம்: சென்னை

அங்கீகரிக்கப்பட்ட அதிகாரி,
கோத்ரேஜ் ஃபைனான்ஸ் லிமிடெட்

படிவம் அ
பொது அறிவிப்பு
(இந்திய திவால் மற்றும் நொடித்துப்போதல் வாரியத்தின் (நிறுவனங்களுக்கான திவால் தீர்வு செயல்முறை) ஒழுங்குமுறைகள், 2016-இன் ஒழுங்குமுறை 6-இன் கீழ்)
மார்ஸ் சாஃப்ட்வேர் இன்டர்நேஷனல் லிமிடெட் நிறுவனத்தின் கடன் வழங்குநர்களின் கவனத்திற்கு

தொடர்புடைய விவரங்கள்

1.	நிறுவனக் கடனாளியின் பெயர்	மார்ஸ் சாஃப்ட்வேர் இன்டர்நேஷனல் லிமிடெட்
2.	நிறுவனக் கடனாளி இணைக்கப்பட்ட தேதி	23/08/1995
3.	நிறுவனக் கடனாளி இணைக்கப்பட்ட / பதிவு செய்யப்பட்ட அதிகார அமைப்பு	ROC சென்னை
4.	நிறுவன அடையாள எண் / வரையறுக்கப்பட்ட பொறுப்பு	L72300TN1995PLC032675 நிறுவனக் கடனாளியின் அடையாள எண்
5.	நிறுவனக் கடனாளியின் பதிவு செய்யப்பட்ட அலுவலகம் மற்றும் முதன்மை அலுவலகத்தின் (ஏதேனும் இருந்தால்)	முகவரி106/2, ஹபிபுல்லா சாலை, டி. நகர், சென்னை 600 017, சென்னை, தமிழ்நாடு, இந்தியா, 600017
6.	நிறுவனக் கடனாளி தொடர்பான திவால்நிலை தொடங்கும் தேதி	11 ஆகஸ்ட், 2026
7.	திவால்நிலைத் தீர்வு செயல்முறை முடிவடையும் உத்தேச தேதி	07 பிப்ரவரி, 2027
8.	இடைக்காலத் தீர்வு நிபுணராகச் செயல்படும் திவால்நிலை நிபுணரின் பெயர் மற்றும் பதிவு எண்	தர்மந்திர தெலாரியா IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	வாரியத்தில் பதிவு செய்யப்பட்ட இடைக்காலத் தீர்வு நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்	முகவரி- B-201, ரத்னாகர் பிரஸ்டின், அவி பங்களாஸ் அருகில், ஸ்டார் பஜார் எதிரில், ஜோத்பூர், சாட்டிலைட், பிரேர்நாதீர்த் தேராசர் சாலை, அகமதாபாத், குஜராத், 380015. மின்னஞ்சல்- dhelariya@gmail.com
10.	இடைக்காலத் தீர்வு நிபுணருடன் கடிதப் போக்குவரத்து மேற்கொள்ளப் பயன்படுத்த வேண்டிய முகவரி மற்றும் மின்னஞ்சல்	cirp.maarssil@gmail.comமுகவரி: C/o. தெலாரியா & அசோசியேட்ஸ், பி-605, டைட்டானியம் சதுக்கம், தல்டேஜ் கிராஸ் ரோடு, தல்டேஜ், அகமதாபாத், குஜராத் 380054.
11.	கோரிக்கைகளைச் சமர்ப்பிப்பதற்கான கடைசி தேதி	25 ஆகஸ்ட், 2026
12.	பிரிவு 21-இன் துணைப் பிரிவு (6A)-இன் உட்பிரிவு (b)-இன் கீழ், இடைக்காலத் தீர்வு நிபுணரால் உறுதிசெய்யப்பட்ட கடன் வழங்குநர்களின் வகுப்புகள், ஏதேனும் இருந்தால்	பொருந்தாது
13.	அடையாளம் காணப்பட்ட திவால்நிலை நிபுணர்களின் பெயர்கள்	–
	ஒரு பிரிவில் உள்ள கடனாளர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாகச் செயல்பட (ஒவ்வொரு பிரிவிற்கும் மூன்று பெயர்கள்)	
14.	(அ) தொடர்புடைய படிவங்கள் மற்றும் (ஆ) அங்கீகரிக்கப்பட்ட பிரதிநிதிகளின் விவரங்கள் பின்வரும் இணைப்பில் கிடைக்கின்றன:	(அ) இணைய இணைப்பு:https://www.ibbi.gov.in/home/downloads (ஆ) பொருந்தாது

மார்ஸ் சாஃப்ட்வேர் இன்டர்நேஷனல் லிமிடெட் நிறுவனத்தின் பெருநிறுவன திவால்நிலைத் தீர்வு செயல்முறையை 11 ஆகஸ்ட் 2026 அன்று தொடங்குமாறு தேசிய நிறுவனச் சட்டத் தீர்ப்பாயம் உத்தரவிட்டுள்ளது என்பதை இதன்மூலம் அறிவிக்கப்படுகிறது.
மார்ஸ் சாஃப்ட்வேர் இன்டர்நேஷனல் லிமிடெட் நிறுவனத்தின் கடன் வழங்குநர்கள், தங்கள் கோரிக்கைகளை ஆதாரங்களுடன் 25 ஆகஸ்ட் 2026 அன்றோ அல்லது அதற்கு முன்னரோ, பதிவு எண் 10-க்கு எதிராகக் குறிப்பிடப்பட்டுள்ள முகவரியில் உள்ள இடைக்காலத் தீர்வு நிபுணரிடம் சமர்ப்பிக்குமாறு இதன்மூலம் அழைக்கப்படுகிறார்கள்.
நிதிசார் கடன் வழங்குநர்கள் தங்கள் கோரிக்கைகளை ஆதாரங்களுடன் மின்னணு வழிமுறையில் மட்டுமே சமர்ப்பிக்க வேண்டும். மற்ற அனைத்து கடன் வழங்குநர்களும் கோரிக்கைகளை ஆதாரங்களுடன் நேரில், தபால் மூலமாக அல்லது மின்னணு வழிமுறையில் சமர்ப்பிக்கலாம்.
பதிவு எண் 12-க்கு எதிராகப் பட்டியலிடப்பட்டுள்ள ஒரு வகுப்பைச் சேர்ந்த நிதிசார் கடன் வழங்குநர், படிவம் CA-இல், பதிவு எண் 13-க்கு எதிராகப் பட்டியலிடப்பட்டுள்ள மூன்று திவால்நிலை நிபுணர்களில் இருந்து, அந்த வகுப்பின் [வகுப்பைக் குறிப்பிடவும்] அங்கீகரிக்கப்பட்ட பிரதிநிதியாகச் செயல்படத் தனது அங்கீகரிக்கப்பட்ட பிரதிநிதியின் தேர்வைக் குறிப்பிட வேண்டும்.
தவறான அல்லது தவறாக வழிநடத்தும் கோரிக்கை ஆதாரங்களைச் சமர்ப்பிப்பது அபராதங்களுக்கு வழிவகுக்கும்.

தர்மந்திர தெலாரியா
இடைக்காலத் தீர்வு நிபுணர்
மார்ஸ் சாஃப்ட்வேர் இன்டர்நேஷனல் லிமிடெட் தொடர்பான வழக்கில்
பதிவு எண்: IBBI/IPA001/IP-00251/2017-2018/10480
AFA எண்: AA1/10480/02/300627/109364
AFA செல்லுபடியாகும் காலம்: 30/06/2027

தேதி: 14 ஆகஸ்ட், 2026
இடம்: அகமதாபாத்

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அசையாச் சொத்துக்கள் விற்பனைக்கான விற்பனை அறிவிப்பு

நிதிச் சொத்துக்களைப் பத்திரமாக்குதல் மற்றும் மறுசீரமைப்பு மற்றும் பாதுகாப்பு வட்டி அமலாக்கச் சட்டம், 2002-இன் கீழ், பாதுகாப்பு வட்டி (அமலாக்கம்) விதிகள், 2002-இன் விதி 8 மற்றும் 9-உடன் சேர்த்துப் படிக்கப்படும் அசையாச் சொத்துக்கள் விற்பனைக்கான மின்-ஏல விற்பனை அறிவிப்பு.பொதுவான பொதுமக்களுக்கும், குறிப்பாகக் கடன் வாங்கியவர் / இணை-கடன் வாங்கியவர் / அடமானம் வைத்தவர்(கள்) / உத்தரவாதம் அளித்தவர்(கள்) ஆகியோருக்கு இதன்மூலம் அறிவிக்கப்படுவது என்னவென்றால், கீழே விவரிக்கப்பட்டுள்ள, பாதுகாக்கப்பட்ட கடனளிப்பவருக்கு அடமானம் வைக்கப்பட்ட அசையாச் சொத்துக்கள், SARFAESI சட்டம் 2002-இன் கீழ் விஸ்தார் ஃபைனான்சியல் சர்வீசஸ் பிரைவேட் லிமிடெட்டின் அங்கீகரிக்கப்பட்ட அதிகாரியால் கையகப்படுத்தப்பட்டு, விற்பனை செய்யப்படும். "உள்ளபடியே", "இருப்பது போலவே", மற்றும் "இருப்பவை அனைத்தும்" என்ற அடிப்படையில் 29-08-2026 அன்று மின்னணு ஏலம் மூலம். பின்வரும் இணையதளத்தில் வழங்கப்பட்டுள்ள மின்னணு ஏலத் தளம் வழியாக நாங்கள் ஒரு பொது ஏலத்தை நடத்த உள்ளோம் என்பதை இதன்மூலம் பொதுமக்களுக்குத் தெரிவிக்கிறோம்:

கடன் வாங்குபவரின் தகவல்கள்

1. **கடன் வாங்குபவரின் பெயர்:** மணிகண்டன் ஆர் **இணை - கடன் வாங்குபவரின் பெயர்:** மீனாட்சி.என், சிவசுப்பிரமணியம்.ஏ, பத்மாவதிர் **கணக்கு எண்:** 0025SBML02641 **கோரிக்கை அறிவிப்பு தேதி:** 22-08-2024 **அடையாளப்பூர்வ உடைமை தேதி:** 14-11-2024 **கோரிக்கை அறிவிப்பின்படி நிலுவைத் தொகை:** ₹35,28,276.23/- **ஒதுக்கீட்டு விலை:** ₹ 40,50,000.00/- **முன்பண வைப்பு (EMD):** ₹4,05,000.00/- (ஏலத் தேதிக்கு ஒரு நாள் முன்னதாக மாலை 5 மணிக்குள்) **ஏல உயர்வுத் தொகை:** ₹ 5,000.00/- **மின்-ஏலத்தின் தேதி மற்றும் நேரம்:** 29-08-2026 காலை 11:30 மணி முதல் மதியம் 12:30 மணி வரை (ஒவ்வொன்றும் 5 நிமிட வரம்பற்ற நீட்டிப்புடன்). **சொத்தின் அட்டவணை:** திருப்பூர் ரெஜிட் மாவட்டம், உடுமலைப்பேட்டை துணை வட்டம், உடுமலைப்பேட்டை தாலுகா, கணக்கம்பாளையம் கிராமம், கா சா என்ற இடத்தில் உள்ள அசையாச் சொத்தின் அனைத்து துண்டு மற்றும் பார்சல். 172/A மற்றும் கா சா எண் 179 இன் லலாய் எல்.பி/ஆர் (சி,என்) 236/81, "சௌதமலர் லேஅவுட்" என்ற பெயரின் மனை அங்கீகாரத்தைப் பெற்றது. மனை எண்: 29, டெராஸ் கட்டிடத்துடன் கூடிய நிலம், அதன் எல்லைகள்: வடக்கே: மனை எண்: 30 அந்தக் கட்டிடத்துடன் கூடிய நிலம், தெற்கே: மனை எண்: 30 அந்தக் கட்டிடத்துடன் கூடிய நிலம், கிழக்கே: திட்டத்தின்படி தெற்கு-வடக்காகச் செல்லும் 60-அடி அகல நடைபாதை, மேற்கே: வி. ராமகிருஷ்ணனுக்குச் சொந்தமான 29/1 இல் உள்ள வீட்டுக் கட்டிடம். இதில், கிழக்குப் பக்கத்தை நோக்கிய தெற்கு-வடக்கு பொதுச் சுவர், கிழக்கு - மேற்கு, வடக்குப் பக்கம் 30.03 1/2, தெற்குப் பக்கம் 30.03 1/2, தெற்கு - வடக்கு, மேற்குப் பக்கம் 46.0, கிழக்குப் பக்கம் 45.0. இதன் பரப்பளவு 1365 சதுர அடி (3.13 சென்ட்கள்), இதில் வடக்கு நோக்கிய நுழைவாயிலை நோக்கிய 51-சதுர மீட்டர் டெராஸ் கட்டிடம் அதன் கதவுகள், ஜன்னல்கள் மற்றும் மின் இணைப்புடன் அடங்கும். எண்: 03-302-003-540, அதன் பொருத்திகள் மற்றும் வைப்புகளைக் கொண்டுள்ளது. மேலும், இது பஞ்சாயத்திலிருந்து எண்: 157/031/00107 (பழைய எண்: 157/4446) கொண்ட தண்ணீர் இணைப்பு மற்றும் அதன் குழாய் இணைப்புகளைக் கொண்டுள்ளது. அதன் பொருத்திகளில், மேற்கூறிய வீட்டுக் கட்டிடத்தின் பின்புறத்தில் உள்ள அறை மற்றும் கழிப்பறை, செப்டிக் டேங்கில் பொதுப் பயன்பாட்டிற்கான 1/2 பகுதி, மற்றும் தெற்கு-வடமேற்கு மற்றும் கிழக்கு-மேற்கு-தெற்குப் பக்க சுற்றுச்சுவர் ஆகியவை அடங்கும். மேலும், அந்த வீட்டின் முன் நுழைவாயிலில், வி. ராமகிருஷ்ணன் மற்றும் அவரது சட்டப்பூர்வ வாரிசுகளுக்கு, அந்த வீட்டிலிருந்து மேற்குப் பக்கமாக தெற்கு-வடக்காகச் செல்லும் 60 அடி சாலையை அடைவதற்கான பாதை உரிமைகள் உட்பட, ஆட்கள் மற்றும் கால்நடைகளைக் கொண்டு செல்வதற்கான உரிமை உள்ளது. மேலும், இது தெற்குப் பக்கத்திற்கான நீர்வழிப் பாதையையும் உள்ளடக்கியுள்ளது. வி. ராமகிருஷ்ணனுக்கு, மேற்படி வீட்டின் முன் நுழைவாயில் வழியாக மின்சார மற்றும் தண்ணீர் இணைப்புகளை நீட்டிப்பதற்கும் பெறுவதற்கும் கூடுதல் உரிமைகள் உள்ளன; மேலும், இது மேற்படி சொத்துடன் இணைக்கப்பட்ட மற்ற அனைத்து சலுகை உரிமைகளையும் உள்ளடக்கியது. மேற்படி வீட்டின் வீட்டு வரி எண் 157/003/900047 (பழைய எண் 157/14253). மேலும், மேற்படி நில அளவை/கள அளவீடு எண்: 4 மற்றும் 6 பகுதி, வார்டு எண்: E, பிளாக் எண்: 8, பஞ்சாயத்து வார்டு எண்: 23 (தற்போது வார்டு E, பிளாக் எண்: 25, T.S எண்: 6).

2. **கடன் வாங்குபவரின் பெயர்:** மால்ஸ்வரன் எஸ் **இணை - கடன் வாங்குபவரின் பெயர்:** சண்முகம் ஆர் **கணக்கு எண்:**0312SBML00098 **கோரிக்கை அறிவிப்பு தேதி:** 08-08-2025 **அடையாளப்பூர்வ உடைமை தேதி:** 23-10-2025 **கோரிக்கை அறிவிப்பின்படி நிலுவைத் தொகை:** ₹21,18,177.60/- **ஒதுக்கீட்டு விலை:** ₹ 22,08,465.00/- **முன்பண வைப்பு (EMD):** 2,20,846.50/- (ஏலத் தேதிக்கு ஒரு நாள் முன்னதாக மாலை 5 மணிக்குள்) **ஏல உயர்வுத் தொகை:**₹ 5,000.00/- **மின்-ஏலத்தின் தேதி மற்றும் நேரம்:** 29-08-2026 காலை 11:30 மணி முதல் மதியம் 12:30 மணி வரை (தலா 5 நிமிடங்கள் வரம்பற்ற நீட்டிப்புடன்). **சொத்தின் விவரம்:** வெள்ளக்கோவில் துணைப் பதிவு மாவட்டத்திற்குள், சேனப்பதிபாளையம் கிராமத்தில் அமைந்துள்ள, பழைய சர்வே எண் 1124, 1124/A, 1125, புதிய எண் 1124/A1, 1125/3 ஆகியவற்றை உள்ளடக்கிய, 1661 சதுர அடி பரப்பளவுள்ள சொத்தானது, வடக்கில் பி.ஏ.பி. வடிகால் மற்றும் தெற்கில் 20 அடி அகல நடைபாதையால் சூழப்பட்டுள்ளது. கிழக்கு-மேற்குப் பாதை, கிழக்கில்: திருப்பதி சொத்து, மேற்கில்: நேசலிங்கம் மீதமுள்ள சொத்து. அட்டவணை 2: வெள்ளக்கோவில் துணைப் பதிவு மாவட்டத்திற்குள், சேனாபதிபாளையம் கிராமத்தில் அமைந்துள்ள, பழைய சர்வே எண் 1124, 1124/A, 1125, புதிய எண் 1124/A1, 1125/3 ஆகியவற்றில் அடங்கியுள்ள, பாதை அளவுள்ள சொத்து.

விற்பனையின் விரிவான விதிமுறைகள் மற்றும் நிபந்தனைகள் அதிகாரப்பூர்வ இணையதளத்தில் வழங்கப்பட்டுள்ளன. தயவுசெய்து பின்வரும் இணைப்பைப் பார்க்கவும்: https://sarfaesi.auctiontiger.net. மேலும், M/s.இ-புரொக்யூர்மென்ட் டெக்னாலஜிஸ் லிமிடெட் நிறுவனத்தைத் தொடர்பு கொள்ளலாம்; திரு. ராம் சர்மா அவர்களைத் தொடர்பு கொள்ளவும். தொடர்பு எண்: 8000023297/079-618136803. மின்னஞ்சல் முகவரிகள்: ramprasad@auctiontiger.net, support@auctiontiger.net மற்றும் கேள்விகள், சொத்து ஆய்வு ஆகியவற்றிற்கு, விஸ்தார் ஃபைனான்சியல் சர்வீசஸ் பிரைவேட் லிமிடெட் நிறுவனத்தின் சம்பந்தப்பட்ட அதிகாரியான திரு. ஜீவன் பிரகாஷ் கே எம் (கைபேசி எண்: 9791993322) அவர்களைத் தொடர்பு கொள்ளவும்.

தேதி: 15-08-2026
இடம்: திருப்பூர்

விஸ்தார் ஃபைனான்சியல் சர்வீசஸ் பிரைவேட் லிமிடெட்
கையொப்பம்/- அங்கீகரிக்கப்பட்ட அதிகாரி

KG PETROCHEM LIMITED

CIN : L24117RJ1980PLC001999
Regd. Office: C-171, Road No. 9J, VKI Area, Jaipur-302013, Rajasthan
Corporate Office:6th Floor, No. 602, Monarch Building, Ammapali Marg, Vaishali Nagar, Jaipur-302021, Raj.
E-mail: manish@bhavik.biz; Website : www.kgpetrochem.com. Contact No. 9983340261

Extract of Unaudited Financial Results for Quarter Ended June 30, 2026

(In ₹ Lacs Except EPS)

Sl. No.	Particulars	Quarter Ended			Year Ended
		30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)
1	Total Income from Operations (including Other Income)	5837.14	8333.13	9588.00	32138.77
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
3	Net Profit/ (Loss) for the period, before tax (after Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
4	Net Profit/ (Loss) for the period (after Tax, Exceptional and/ or Extraordinary items)	49.37	248.11	216.19	445.13
5	Total Comprehensive income for the period, net of tax	49.37	285.33	216.19	482.35
6	Equity Share Capital	522.10	522.10	522.10	522.10
7	Reserves excluding revaluation reserves	-	-	-	13674.83
8	Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	0.95	4.75	4.14	8.53

Notes: 1. The Standalone Financials Results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective meetings held on August 14, 2026. **2.** The above is an extract of the detailed format Standalone Unaudited Financial Results for the Quarter ended June 30, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the stock exchange i.e. www.bseindia.com and on the Company website i.e. www.kgpetrochem.com.The same can be accessed by scanning the QR Code provided below.

For and on behalf of Board of Directors
KG Petrochem Ltd
Sd/-
Gauri Shanker Kandoi
Chairman Cum Wholetime Director
DIN: 00120330

Place : Jaipur
Date : 14.08.2026

BF UTILITIES LIMITED

KALYANI

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036 **CIN : L40108PN2000PLC015323**
Tel. 91 7719004777 Email : secretarial@bfutilities.com Website : www.bfutilities.com

Extract of Statement of Unaudited Standalone Financial Results for the Quarter ended 30 June, 2026

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30th June, 2026	Quarter Ended 30th June, 2025	Year Ended 31st March, 2026
		(Unaudited)	(Unaudited)	(Audited)
1	Total Income from operations	588.05	576.57	1,886.07
2	Net Profit / (Loss) for the period (before tax and exceptional items)	(500.92)	929.05	662.60
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(500.92)	929.05	573.61
4	Net Profit / (Loss) for the period after tax	(502.98)	642.12	223.40
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(499.25)	642.23	229.21
6	Equity Share Capital (of Rs. 5/- each)	1,883.38	1,883.38	1,883.38
7	Earning Per Share (Not Annualised for Quarters)			
	Basic :	(1.34)	1.70	0.59
	Diluted :	(1.34)	1.70	0.59

Note : The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on www.nseindia.com, www.bseindia.com and on the Company website www.bfutilities.com.

For BF Utilities Limited
B S Mitkari
Whole-Time Director
DIN : 03632549

Place : Pune
Date : 14 August, 2026

MITSU CHEM PLAST LIMITED

Mitsu

Registered Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080.
CIN: L25111MH1988PLC048925 | **Email:** investor@mitsuchem.com | **Phone No:** 022-2592 0055

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

₹ in Lakhs

Sr. No.	PARTICULARS	3 Months ended 30.06.2026	3 Months ended 31.03.2026	3 Months ended 30.06.2025	Year ended 31.03.2026
		Unaudited	Audited	Unaudited	Audited
1	Total Income	9,532.78	8,679.47	8,540.39	35,084.56
2	Profit / (Loss) from ordinary activities before Exceptional items and tax	1,192.73	1,061.50	178.81	2,127.44
3	Profit / (Loss) before tax	1,192.73	1,061.50	178.81	2,127.44
4	Total Other comprehensive income, net of tax	-	10.34	-	7.79
5	Total comprehensive income	873.83	782.08	131.16	1,569.65
6	Paid up equity share capital (Face Value of ₹10 Each)	1,357.80	1,357.80	1,357.80	1,357.80
7	Other Equity excluding Revaluation Reserve as per balance sheet of previous accounting year	-	-	-	9,882.89
8	Basic Earning Per Share (EPS)	6.44	5.68	0.97	11.50
9	Diluted Earning Per Share (EPS)	6.44	5.68	0.97	11.50

Extract to Notes :- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the website of BSE Ltd. and at the Company's website at www.mitsuchem.com.

By order of the Board of Directors
For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director & CFO

Place : Mumbai
Date : August 14, 2026

WINRO COMMERCIAL (INDIA) LIMITED

CIN : L51226MH1983PLC165499
Regd. Office : 209-210, Arcadia Building, 195, Nariman Point, Mumbai -400 021
Tel. : 022-40198600, **Website:** www.winrocommercial.com; **Email:** winro.investor@gcvl.in

STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

(Rs. In Lakhs except Sr.no 7)

Sr No	Particulars	Standalone			Consolidated		
		Quarter Ended		Year Ended	Quarter Ended		Year Ended
		June 30,2025 (Unaudited)	June 30,2025 (Unaudited)	March 31,2026 (Audited)	June 30,2025 (Unaudited)	June 30,2025 (Unaudited)	March 31,2026 (Audited)
1)	Total Income	29,521.51	7,244.62	13,955.59	29,521.51	7,244.62	13,955.59
2)	Net profit/ (loss) before Tax #	29,238.24	6,831.74	12,544.73	29,238.24	6,831.74	12,544.73
3)	Net profit/ (loss) after Tax #	24,798.52	5,772.13	10,081.16	46,402.33	11,583.23	19,366.95
4)	Total Comprehensive income [Comprising Net Profit (after tax) and Other Comprehensive Income (after tax)]	28,486.71	18,106.40	13,085.97	53,016.40	24,549.63	22,258.43
5)	Equity Share Capital (Face value of Rs 10/- each)	125.25	125.25	125.25	125.25	125.25	125.25
6)	Reserves (Excluding Revaluation Reserves as shown in the Audited Balance Sheet)			2,77,570.47			2,85,920.79
7)	Earning per share (of Rs 10/- each)						
	(a) Basic (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*
	(b) Diluted (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*

*** Annualised**
 # The Company does not have Exceptional / Extraordinary items to report for the above periods.

Notes:
1) The above unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit committee and on its recommendation have been approved by the Board of directors at its meeting held on August 13, 2026.
2) The above is an extract of the detailed format of Financial Results for the quarter ended June 30, 2026 filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015, as amended. The full format of the said 'Financial Results' are available on the website of Stock Exchange "www.bseindia.com" and on Company's website "www.winrocommercial.com".

For and on behalf of the Board of Directors
Sd/-
Ritesh Zaveri
Whole Time Director
DIN : 00054741

Dated : August 13, 2026
Place : Mumbai

EASTERN TREADS LIMITED

Regd. Office: 3A, 3rd floor, Eastern Corporate Office, 34/137 E, NH Bypass, Edappally, Kochi, Ernakulam-682 024, Kerala. Phone No: 0484 7161234, email: info@easterntreads.com, Web: www.easterntreads.com, CIN: L25119KL1993PLC007213

Extract of the Unaudited Financial Results for the quarter and period ended June 30, 2026

(₹ in lakhs, except per share data)

Sl No.	Particulars (Refer notes below)	Quarter ended			Year ended
		30-Jun-26	31-Mar-26	30-Jun-25	31-Mar-26
		Unaudited	Audited	Unaudited	Audited
1	Total Income from operations	1416.1	1,349.51	1677.72	6,275.95
2	(Loss)/Profit before exceptional and extraordinary items and taxes	(16.37)	(146.55)	(14.00)	(199.21)
3	(Loss)/Profit before taxes (after exceptional and extraordinary items)	(16.37)	58.48	(14.00)	5.82
4	(Loss)/Profit after taxes (after exceptional and extraordinary items)	(16.37)	61.22	(14.00)	8.56
5	Total comprehensive (loss)/profit for the period	(16.37)	76.11	(16.36)	16.37
6	Paid-up equity share capital (face value of ₹ 10 each)	523.29	523.29	523.20	523.29
7	Reserve as shown in the Audited Balance Sheet of the previous year				(1,803.66)
8	(Loss)/ Profit per equity share:				
	(1) Basic: (₹)	(0.31)	1.17	(0.27)	0.16
	(2) Diluted: (₹)	(0.31)	1.17	(0.27)	0.16

Notes:
1) The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange website (www.bseindia.com) and on Company website (www.easterntreads.com).
2) The Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 14, 2026 and the same has been subjected to Limited Review by the statutory auditors.

Scan the QR code for complete financial Results:

For EASTERN TREADS LIMITED
Devarajan Krishnan
Whole-time Director & CHU
DIN: 11240487

Place. Kochi
Date: August 14, 2026

REMSONS INDUSTRIES LIMITED

CIN : L51900MH1971PLC015141
Regd.Office: 1122, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Near Satam Wadi, Andheri (E), Mumbai, 400093. Tel No: 022- 42300000 **Email id:** corporate@remsons.com, **website:** www.remsons.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(₹ in Lakh (Except EPS)

Particulars	Standalone				Consolidated			
	Quarter Ended			Year Ended	Quarter Ended			Year Ended
	30.06.2026	31.03.2026	30.06.2025	31.03.2026	30.06.2026	31.03.2026	30.06.2025	31.03.2026
	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)
Total Income from operations (net)	8,826.15	9,209.64	6,775.65	33,631.90	12,032.67	13,293.02	10,080.65	47,394.75
Net Profit / (Loss) from ordinary activities before tax, Exceptional and/or Extraordinary items.	384.76	492.22	273.50	1,668.01	429.61	539.26	606.68	2,853.46
Net Profit / (Loss) from ordinary activities for the period before tax after Exceptional items.	384.76	492.22	273.50	1,595.09	429.61	539.26	606.68	2,769.24
Net Profit / (Loss) for the period after tax (after Exceptional items).	284.40	366.69	202.18	1,180.92	287.66	522.45	363.88	1,805.05
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (After Tax) and Other comprehensive income (After Tax)]	304.87	391.40	198.93	1,253.40	258.70	775.88	622.77	2,320.14
Paid-up equity share capital (Face Value of Rs. 2 /- each)	697.58	697.58	697.58	697.58	697.58	697.58	697.58	697.58
Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	As on 31st March 2026			11,705.59				14,183.76
Earnings Per Share (of Rs. 2/-each) -								
1, Basic: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18
2, Diluted: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18

Notes :
1. The financial results were reviewed by the Audit Committee and approved by the Board of Directors in their meetings held on 14th August, 2026, The financials results are prepared in accordance with the Indian Accounting Standard (Ind-AS) as prescribed under section 133 of the Companies At. 2013, and other recongnised accounting practices and policies to the extent applicable.
2. The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, The full format of the UnAudited Financial Results is available on the website of the Company i.e, www.remsons.com and on the website of BSE Ltd, i.e. www.bseindia.com and National Stock Exchange of India Ltd. (www.nseindia.com).

For REMSONS INDUSTRIES LIMITED
SD/-
KRISHNA KEJRIWAL
CHAIRMAN & MANAGING DIRECTOR
DIN - 00513788

Place : Mumbai
Dated : 14th August, 2026

AADI INDUSTRIES LIMITED

CIN: L25203MH1994PLC206053
Reg Off: 421, 4th Floor, Kailash Plaza, Vallabh Baug Lane, Near R-Odeon Mall, Ghatkopar (East), Mumbai-400 077; Maharashtra, India, **Tel:** 9869441118, **Web:** https://www.aadiindustries.co/home/
Email: finance@aadiind.com;

Extract Of Unaudited Financial Results For The Quarter Ended 30th June, 2026

Rupees in Lacs

Sr. NO	PARTICULARS	Quarter Ended			Year Ended
		30th June 2026	31st March 2026	30th June 2025	31st March 2026
		Unaudited	Unaudited	Unaudited	Audited
1	Total Income from operations (net)	-	-	-	-
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraordinary items tax	(5.68)	(7.12)	(4.20)	(18.24)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraordinary items)	(5.68)	(7.12)	(4.20)	(18.24)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraordinary items)	(5.68)	(7.12)	(4.20)	(18.24)
5	Total Comprehensive Income for the period [Comprising profit/Loss for the period (after tax) & other Comprehensive Income (after tax)]	(5.68)	(7.12)	(4.20)	(18.24)
6	Paid-up equity share capital (face value of Rs 10/- per share)	1,000.00	1,000.00	1,000.00	1,000.00
7	Reserves (excuding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(1,704.18)
8	Earning per share				
	a, Basic in Rs,	(0.06)	(0.07)	(0.04)	(0.18)
	b, Diluted in Rs.	(0.06)	(0.07)	(0.04)	(0.18)

Notes The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results are available on the Stock Exchange websites: www.bseindia.com and on the wesite of the Company: https://www.aadiindustries.co/home/

By and on behalf of the Board of Directors
For Aadi Industries Limited
Sd/-
Rushabh Shah
Managing Director
DIN: 01944390

Place:Mumbai
Date:14-August-2026

B&B TRIPLEWALL CONTAINERS LIMITED | CIN: L21015KA2011PLC060106

Reg Off. Sy. No. 263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bangalore – 562106
Website: www.boxandboard.in | E-mail ID.: cs@boxandboard.in | Cont.: 7353751669

Extract of Unaudited Financial Results for the Quarter ended on 30th June, 2026

(Rs. in Lacs, except as stated otherwise)

Particulars	Standalone Financial Result			Consolidated Financial Result		
	Quarter ending	Quarter ended	Year ending	Quarter ending	Quarter ended	Year ending
	30th June 2026 (unaudited)	30th June, 2025 (unaudited)	31st March, 2026 (Audited)	30th June 2026 (unaudited)	30th June, 2025 (unaudited)	31st March, 2026 (Audited)
Total income from operations (net)	17,770.50	14,928.14	60,943.27	18,046.63	15,225.05	61,635.25
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,510.60	246.86	2,288.81	1,439.48	173.91	1,969.54
Total comprehensive income for the period (comprising profit for the period after tax and other comprehensive income after tax	1,511.30	246.88	2,291.61	1,440.21	173.94	1,972.49
Equity Share Capital	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12
Other equity	13,198.17	9,634.89	11,679.63	12,624.46	9,285.71	11,158.16
Earnings Per Share (annualised) (face value of 10/- each)						
Basic:	29.46	4.81	11.16	28.44	3.79	10.06
Diluted:	29.46	4.81	11.16	28.44	3.79	10.06
Debt Service Coverage ratio	2.13	1.94	2.40	2.04	1.86	2.27
Interest Service Coverage ratio	5.53	1.45	2.58	4.79	1.29	2.25
Debt to Equity Ratio	1.30	1.75	1.53	1.52	1.95	1.77

Note: -

1. The above is the extract of detail financial Result submitted to NSE under regulation 33 of SEBI (LODR) Reg. 2015. The full financial Result along with notes is available on Company website www.boxandboard.in, on NSE website www.nseindia.in and on BSE website www.bseindia.com.

2. Financial Result have been prepared accordance to Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of Companies Act, 2013. The figures for the previous period have been restated, regrouped and reclassified wherever required to company with the requirement of Ind AS.

By Order of the Board of Directors
For, B&B Triplewall Containers Limited
Sd/-
Manish Kumar Gupta
Chairman & Managing Director

Place: Bangalore
Date: 14.08.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAARS SOFTWARE INTERNATIONAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Maars Software International Limited
2.	Date of incorporation of corporate debtor	23/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72300TN1995PLC032675
5.	Address of the registered office and principal office (if any) of corporate debtor	106/2, Habibullah Road, T. Nagar, Chennai 600 017, Chennai , Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026
7.	Estimated date of closure of insolvency resolution process	07th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Dhelariya IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B-201, Ratnaakar Prestine, Nr. Avi Bunglows, Opp Star Bazar, Jodhpur, Satellite, Prernatirth Derasar Road, Ahmedabad, Gujarat ,380015. Email-dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.maarssi@gmail.com Address- C/o. Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054.
11.	Last date for submission of claims	25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified	--
	to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maars Software International Limited on 11th August 2026.
The creditors of Maars Software International Limited, are hereby called upon to submit their claims with proof on or before 25th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Dharmendra Dhelariya
Interim resolution Professional
In the matter of Maars Software International Limited
Registration Number: IBBI/IPA-001/IP-P00251/2017-2018/10480
AFA Number: AA1/10480/02/300627/109364
AFA valid upto 30/06/2027

Date: 14th August, 2026
Place: Ahmedabad

KG PETROCHEM LIMITED

CIN : L24117RJ1980PLC001999
Regd. Office: C-171, Road No. 9J, VKI Area, Jaipur-302013, Rajasthan
Corporate Office: 6th Floor, No. 602, Monarch Building, Amrapali Marg, Vaishali Nagar, Jaipur-302021, Raj.
E-mail: manish@bhavik.biz; Website : www.kgpetrochem.com; Contact No: 9983340261

Extract of Unaudited Financial Results for Quarter Ended June 30, 2026

(In ₹ Lacs Except EPS)

Sl. No.	Particulars	Quarter Ended			Year Ended
		30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)
1	Total Income from Operations (Including Other Income)	5'837.14	8'333.13	9'568.00	32'138.77
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	56.56	325.86	300.66	595.10
3	Net Profit/ (Loss) for the period, before tax (after Exceptional and/or Extraordinary Items)	56.56	325.86	300.66	595.10
4	Net Profit/ (Loss) for the period (after Tax, Exceptional and/ or Extraordinary Items)	49.37	248.11	216.19	445.13
5	Total Comprehensive income for the period, net of tax	49.37	285.33	216.19	482.35
6	Equity Share Capital	522.10	522.10	522.10	522.10
7	Reserves excluding revaluation reserves	-	-	-	13'674.63
8	Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	0.95	4.75	4.14	8.53

Notes: 1. The Standalone Financials Results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective meetings held on August 14, 2026. **2.** The above is an extract of the detailed format Standalone Unaudited Financial Results for the Quarter ended June 30, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the stock exchange i.e. www.bseindia.com and on the Company website i.e. www.kgpetrochem.com. The same can be accessed by scanning the QR Code provided below:

For and on behalf of Board of Directors
KG Petrochem Ltd
sd/-
Gauri Shanker Kandoi
Chairman Cum Wholetime Director
DIN: 00120330

Place : Jaipur
Date : 14.08.2026

BF UTILITIES LIMITED

KALYANI

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036 CIN : L40108PN2000PLC015323
Tel: 91 7719004777 Email : secretarial@bfutilities.com Website : www.bfutilities.com

Extract of Statement of Unaudited Standalone Financial Results for the Quarter ended 30 June, 2026

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30th June, 2026 (Unaudited)	Quarter Ended 30th June, 2025 (Unaudited)	Year Ended 31st March, 2026 (Audited)
1	Total Income from operations	588.05	576.57	1,886.07
2	Net Profit / (Loss) for the period (before tax and exceptional items)	(500.92)	929.05	662.60
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(500.92)	929.05	573.61
4	Net Profit / (Loss) for the period after tax	(502.98)	642.12	223.40
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(499.25)	642.23	229.21
6	Equity Share Capital (of Rs. 5/- each)	1,883.38	1,883.38	1,883.38
7	Earning Per Share (Not Annualised for Quarters)			
	Basic :	(1.34)	1.70	0.59
	Diluted :	(1.34)	1.70	0.59

Note : The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on www.nseindia.com, www.bseindia.com and on the Company website www.bfutilities.com.

For BF Utilities Limited
B S Mitkari
Whole-Time Director
DIN : 03632549

Place : Pune
Date : 14 August, 2026

MITSU CHEM PLAST LIMITED

Registered Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080.
CIN: L25111MH1988PLC048925 | **Email:** investor@mitsuchem.com | **Phone No:** 022-2592 0055

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

₹ in Lakhs

Sr. No.	PARTICULARS	3 Months ended 30.06.2026 Unaudited	3 Months ended 31.03.2026 Audited	3 Months ended 30.06.2025 Unaudited	Year ended 31.03.2026 Audited
1	Total Income	9,532.78	8,679.47	8,540.39	35,084.56
2	Profit / (Loss) from ordinary activities before Exceptional items and tax	1,192.73	1,061.50	178.81	2,127.44
3	Profit / (Loss) before tax	1,192.73	1,061.50	178.81	2,127.44
4	Total Other comprehensive income, net of tax	-	10.34	-	7.79
5	Total comprehensive income	873.83	782.08	131.16	1,569.65
6	Paid up equity share capital (Face Value of ₹10 Each)	1,357.80	1,357.80	1,357.80	1,357.80
7	Other Equity excluding Revaluation Reserve as per balance sheet of previous accounting year	-	-	-	9,882.89
8	Basic Earning Per Share (EPS)	6.44	5.68	0.97	11.50
9	Diluted Earning Per Share (EPS)	6.44	5.68	0.97	11.50

Extract to Notes :- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the website of BSE Ltd. and at the Company's website at www.mitsuchem.com.

By order of the Board of Directors
For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director & CFO

Place : Mumbai
Date : August 14, 2026

WINRO COMMERCIAL (INDIA) LIMITED

CIN : L51226MH1983PLC165499
Regd. Office : 209-210, Arcadia Building, 195, Nariman Point, Mumbai -400 021
Tel. : 022-40198600, **Website:** www.winrocommercial.com; **Email:** winro.investor@gcvl.in

STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

(Rs. In Lakhs except Sr.no 7)

Sr No	Particulars	Standalone			Consolidated		
		Quarter Ended		Year Ended	Quarter Ended		Year Ended
		June 30,2026 (Unaudited)	June 30,2025 (Unaudited)	March 31,2026 (Audited)	June 30,2026 (Unaudited)	June 30,2025 (Unaudited)	March 31,2026 (Audited)
1)	Total Income	29,521.51	7,244.62	13,955.59	29,521.51	7,244.62	13,955.59
2)	Net profit/ (loss) before Tax #	29,238.24	6,831.74	12,544.73	29,238.24	6,831.74	12,544.73
3)	Net profit/ (loss) after Tax #	24,798.52	5,772.13	10,081.16	46,402.33	11,583.23	19,366.95
4)	Total Comprehensive income {Comprising Net Profit (after tax) and Other Comprehensive Income (after tax)}	28,486.71	18,106.40	13,085.97	53,016.40	24,549.63	22,258.43
5)	Equity Share Capital (Face value of Rs 10/- each)	125.25	125.25	125.25	125.25	125.25	125.25
6)	Reserves (Excluding Revaluation Reserves as shown in the Audited Balance sheet)			2,77,570.47			2,85,920.79
7)	Earning per share (of Rs 10/- each)						
	(a) Basic (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*
	(b) Diluted (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*

***Annualised**

 # The Company does not have Exceptional / Extraordinary items to report for the above periods.

Notes:

1) The above unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit committee and on its recommendation have been approved by the Board of directors at its meeting held on August 13, 2026.
2) The above is an extract of the detailed format of Financial Results for the quarter ended June 30, 2026 filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015, as amended. The full format of the said 'Financial Results' are available on the website of Stock Exchange "www.bseindia.com" and on the Company's website "www.winrocommercial.com".

For and on behalf of the Board of Directors
Sd/-
Ritesh Zaveri
Whole Time Director
DIN : 00054741

Dated : August 13, 2026
Place : Mumbai

EASTERN TREADS LIMITED

Regd. Office: 3A, 3rd floor, Eastern Corporate Office, 34/137 E, NH Bypass, Edappally, Kochi, Ernakulam-682 024, Kerala. Phone No: 0484 7161234, email: info@easterntreads.com, Web: www.easterntreads.com, CIN: L25119KL1993PLC007213

Extract of the Unaudited Financial Results for the quarter and period ended June 30, 2026

(₹ in lakhs, except per share data)

Sl No.	Particulars (Refer notes below)	Quarter ended			Year ended
		30-Jun-26 Unaudited	31-Mar-26 Audited	30-Jun-25 Unaudited	31-Mar-26 Audited
1	Total Income from operations	1416.1	1,349.51	1677.72	6,275.95
2	(Loss)/Profit before exceptional and extraordinary items and taxes	(16.37)	(146.55)	(14.00)	(199.21)
3	(Loss)/Profit before taxes (after exceptional and extraordinary items)	(16.37)	58.48	(14.00)	5.82
4	(Loss)/Profit after taxes (after exceptional and extraordinary items)	(16.37)	61.22	(14.00)	8.56
5	Total comprehensive (loss)/profit for the period	(16.37)	76.11	(16.36)	16.37
6	Paid-up equity share capital (face value of ₹ 10 each)	523.29	523.29	523.20	523.29
7	Reserve - as shown in the Audited Balance Sheet of the previous year				(1,803.65)
8	(Loss)/ Profit per equity share:				
	(1) Basic: (₹)	(0.31)	1.17	(0.27)	0.16
	(2) Diluted: (₹)	(0.31)	1.17	(0.27)	0.16

Notes:
1) The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange website (www.bseindia.com) and on Company website (www.easterntreads.com).
2) The Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 14, 2026 and the same has been subjected to Limited Review by the statutory auditors.

Scan the QR code for complete financial Results:

For EASTERN TREADS LIMITED
Devarajan Krishnan
Whole-Time Director & CFO
DIN: 11240487

Place: Kochi
Date: August 14, 2026

REMSONS INDUSTRIES LIMITED

CIN : L51900MH1971PLC015141
Regd.Office: 1122, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Near Satam Wadi, Andheri (E), Mumbai, 400093. Tel No: 022- 42300000 **Email id:** corporate@remsons.com, **website:** www.remsons.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(₹ in Lakh (Except EPS)

Particulars	Standalone				Consolidated			
	Quarter Ended			Year Ended	Quarter Ended			Year Ended
	30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)	30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)
Total Income from operations (net)	8,826.15	9,209.64	6,775.65	33,631.90	12,032.67	13,293.02	10,080.65	47,394.75
Net Profit / (Loss) from ordinary activities before tax, Exceptional and/or Extraordinary items.	384.76	492.22	273.50	1,668.01	429.61	539.26	606.68	2,853.46
Net Profit / (Loss) from ordinary activities for the period before tax after Exceptional items.	384.76	492.22	273.50	1,595.09	429.61	539.26	606.68	2,769.24
Net Profit / (Loss) for the period after tax (after Exceptional items).	284.40	366.69	202.18	1,180.92	287.66	522.45	363.88	1,805.05
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (After Tax) and Other comprehensive income (After Tax)]	304.87	391.40	198.93	1,253.40	258.70	775.88	622.77	2,320.14
Paid-up equity share capital (Face Value of Rs. 2 /- each)	697.58	697.58	697.58	697.58	697.58	697.58	697.58	697.58
Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	As on 31st March 2026			11,705.59				14,183.76
Earnings Per Share (of Rs. 2/-each) -								
1. Basic: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18
2. Diluted: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18

Notes :

1. The financial results were reviewed by the Audit Committee and approved by the Board of Directors in their meetings held on 14th August, 2026. The financials results are prepared in accordance with the Indian Accounting Standard (Ind-AS) as prescribed under section 133 of the Companies At, 2013, and other recongnised accounting practices and policies to the extent applicable.
2. The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the UnAudited Financial Results is available on the website of the Company i.e. www.remsons.com and on the website of BSE Ltd. i.e. www.bseindia.com and National Stock Exchange of India Ltd. (www.nseindia.com).

For REMSONS INDUSTRIES LIMITED
SD/-
KRISHNA KEJRIWAL
CHAIRMAN & MANAGING DIRECTOR
DIN - 00513788

Place : Mumbai
Dated : 14th August, 2026

AADI INDUSTRIES LIMITED

CIN: L25203MH1994PLC206053
Reg Off: 421, 4th Floor, Kailash Plaza, VallabhBaug Lane, Near R-Odeon Mall, Ghatkopar (East), Mumbai-400 077; Maharashtra, India, **Tel:** 9869441118, **Web:** https://www.aadiindustries.co/home/
Email: finance@aadiind.com;

Extract Of Unaudited Financial Results For The Quarter Ended 30th June, 2026

Rupees in Lacs

Sr. NO	PARTICULARS	Quarter Ended			Year Ended
		30th June 2026 Unaudited	31st March 2026 Unaudited	30th June 2025 Unaudited	31st March 2026 Audited
1	Total Income from operations (net)	-	-	-	-
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraodinary items tax	(5.68)	(7.12)	(4.20)	(18.24)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraodinary items)	(5.68)	(7.12)	(4.20)	(18.24)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraodinary items)	(5.68)	(7.12)	(4.20)	(18.24)
5	Total Comprehensive Income for the period [Comprising profit/Loss for the period (after tax) & other Comprehensive Income (after tax)]	(5.68)	(7.12)	(4.20)	(18.24)
6	Paid-up equity share capital (face value of Rs 10/- per share)	1,000.00	1,000.00	1,000.00	1,000.00
7	Reserves (excuding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(1,704.18)
8	Earning per share				
	a. Basic in Rs.	(0.06)	(0.07)	(0.04)	(0.18)
	b. Diluted in Rs.	(0.06)	(0.07)	(0.04)	(0.18)

Notes The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results are available on the Stock Exchange websites: www.bseindia.com and on the wesite of the Company: https://www.aadiindustries.co/home/

By and on behalf of the Board of Directors
For Aadi Industries Limited
Sd/-
Rushabh Shah
Managing Director
DIN: 01944390

Place:Mumbai
Date:14-August-2026

B&B TRIPLEWALL CONTAINERS LIMITED | CIN: L21015KA2011PLC060106

Reg Off: Sy. No. 263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bangalore – 562106
Website: www.boxandboard.in | E-mail ID.: cs@boxandboard.in | Cont.: 7353751669

Extract of Unaudited Financial Results for the Quarter ended on 30th June, 2026

(Rs. in Lacs, except as stated otherwise)

Particulars	Standalone Financial Result			Consolidated Financial Result		
	Quarter ending 30th June 2026 (unaudited)	Quarter ended 30th June, 2025 (unaudited)	Year ending 31st March, 2026 (Audited)	Quarter ending 30th June 2026 (unaudited)	Quarter ended 30th June, 2025 (unaudited)	Year ending 31st March, 2026 (Audited)
Total income from operations (net)	17,770.50	14,928.14	60,943.27	18,046.63	15,225.05	61,635.25
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,510.60	246.86	2,288.81	1,439.48	173.91	1,969.54
Total comprehensive income for the period (comprising profit for the period after tax and other comprehensive income after tax	1,511.30	246.88	2,291.61	1,440.21	173.94	1,972.49
Equity Share Capital	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12
Other equity	13,198.17	9,634.89	11,679.63	12,624.46	9,285.71	11,158.16
Earnings Per Share (annualised) (face value of 10/- each)						
Basic:	29.46	4.81	11.16	28.44	3.79	10.06
Diluted:	29.46	4.81	11.16	28.44	3.79	10.06
Debt Service Coverage ratio	2.13	1.94	2.40	2.04	1.86	2.27
Interest Service Coverage ratio	5.53	1.45	2.58	4.79	1.29	2.25
Debt to Equity Ratio	1.30	1.75	1.53	1.52	1.95	1.77

Note: -

1. The above is the extract of detail financial Result submitted to NSE under regulation 33 of SEBI (LODR) Reg, 2015. The full financial Result along with notes is available on Company website www.boxandboard.in, on NSE website www.nseindia.in and on BSE website www.bseindia.com.

2. Financial Result have been prepared accordance to Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of Companies Act, 2013. The figures for the previous period have been restated, regrouped and reclassified wherever required to company with the requirement of Ind AS.

By Order of the Board of Directors
For, B&B Triplewall Containers Limited
Sd/-
Manish Kumar Gupta
Chairman & Managing Director

Place: Bangalore
Date: 14.08.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAARS SOFTWARE INTERNATIONAL LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Maars Software International Limited
2.	Date of incorporation of corporate debtor	23/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72300TN1995PLC032675
5.	Address of the registered office and principal office (if any) of corporate debtor	106/2, Habibullah Road, T. Nagar, Chennai 600 017, Chennai , Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026
7.	Estimated date of closure of insolvency resolution process	07th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Dhelariya IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B-201, Ratnaakar Prestine, Nr. Avi Bunglows, Opp Star Bazar, Jodhpur, Satellite, Prernatirth Derasar Road, Ahmedabad, Gujarat ,380015. Email-dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.maarssil@gmail.com Address:- C/o. Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054.
11.	Last date for submission of claims	25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified	--
	to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maars Software International Limited on 11th August 2026.
The creditors of Maars Software International Limited, are hereby called upon to submit their claims with proof on or before 25th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Dharmendra Dhelariya
Interim resolution Professional
In the matter of Maars Software International Limited
Registration Number: IBBI/IPA001/IP-00251/2017-2018/10480
AFA Number: AA1/10480/02/300627/109364
AFA valid upto 30/06/2027

Date: 14th August, 2026
Place: Ahmedabad

KG PETROCHEM LIMITED

CIN : L24117RJ1980PLC001999
Regd. Office: C-171, Road No. 9J, VKI Area, Jaipur-302013, Rajasthan
Corporate Office: 6th Floor, No. 602, Monarch Building, Annapurti Marg, Vaishali Nagar, Jaipur-302021, Raj.
E-mail: manish@bluerk.biz; Website : www.kgpetrochem.com; Contact No. 9983340261

Extract of Unaudited Financial Results for Quarter Ended June 30, 2026

(In ₹ Lacs Except EPS)

Sl. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	Quarter Ended 31.03.2026 (Audited)	Quarter Ended 30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total Income from Operations (including Other Income)	5837.14	8333.13	9588.00	32138.77
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
3	Net Profit/ (Loss) for the period, before tax (after Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
4	Net Profit/ (Loss) for the period (after Tax, Exceptional and/ or Extraordinary items)	49.37	248.11	216.19	445.13
5	Total Comprehensive income for the period, net of tax	49.37	285.33	216.19	482.35
6	Equity Share Capital	522.10	522.10	522.10	522.10
7	Reserves excluding revaluation reserves	-	-	-	13674.83
8	Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	0.95	4.75	4.14	8.53

Notes: 1. The Standalone Financials Results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective meetings held on August 14, 2026. **2.** The above is an extract of the detailed format Standalone Unaudited Financial Results for the Quarter ended June 30, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the stock exchange i.e. www.bseindia.com and on the Company website i.e. www.kgpetrochem.com.The same can be accessed by scanning the QR Code provided below.

For and on behalf of Board of Directors
KG Petrochem Ltd
sd/-
Gauri Shanker Kandoi
Chairman Cum Wholetime Director
DIN: 00120330

Place : Jaipur
Date : 14.08.2026

BF UTILITIES LIMITED

KALYANI

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036 CIN : L40108PN2000PLC015323
Tel. 91 7719004777 Email : secretarial@bfutilities.com Website : www.bfutilities.com

Extract of Statement of Unaudited Standalone Financial Results for the Quarter ended 30 June, 2026

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30th June, 2026 (Unaudited)	Quarter Ended 30th June, 2025 (Unaudited)	Year Ended 31st March, 2026 (Audited)
1	Total Income from operations	588.05	576.57	1,886.07
2	Net Profit / (Loss) for the period (before tax and exceptional items)	(500.92)	929.05	662.60
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(500.92)	929.05	573.61
4	Net Profit / (Loss) for the period after tax	(502.98)	642.12	223.40
5	Total Comprehensive income for the period [Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(499.25)	642.23	229.21
6	Equity Share Capital (of Rs. 5/- each)	1,883.38	1,883.38	1,883.38
7	Earning Per Share (Not Annualised for Quarters)			
	Basic :	(1.34)	1.70	0.59
	Diluted :	(1.34)	1.70	0.59

Note : The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on www.nseindia.com, www.bseindia.com and on the Company website www.bfutilities.com.

For BF Utilities Limited
B S Mitkari
Whole-Time Director
DIN : 03632549

Place : Pune
Date : 14 August, 2026

MITSU CHEM PLAST LIMITED

Mitsu

Registered Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080.
CIN: L25111MH1988PLC048925 | Email: investor@mitsuchem.com | Phone No: 022-2592 0055

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

₹ in Lakhs

Sr. No.	PARTICULARS	3 Months ended 30.06.2026 Unaudited	3 Months ended 31.03.2026 Audited	3 Months ended 30.06.2025 Unaudited	Year ended 31.03.2026 Audited
1	Total Income	9,532.78	8,679.47	8,540.39	35,084.56
2	Profit / (Loss) from ordinary activities before Exceptional items and tax	1,192.73	1,061.50	178.81	2,127.44
3	Profit / (Loss) before tax	1,192.73	1,061.50	178.81	2,127.44
4	Total Other comprehensive income, net of tax	-	10.34	-	7.79
5	Total comprehensive income	873.83	782.08	131.16	1,569.65
6	Paid up equity share capital (Face Value of ₹10 Each)	1,357.80	1,357.80	1,357.80	1,357.80
7	Other Equity excluding Revaluation Reserve as per balance sheet of previous accounting year	-	-	-	9,882.89
8	Basic Earning Per Share (EPS)	6.44	5.68	0.97	11.50
9	Diluted Earning Per Share (EPS)	6.44	5.68	0.97	11.50

Extract to Notes :- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the website of BSE Ltd. and at the Company's website at www.mitsuchem.com.

By order of the Board of Directors
For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director & CFO

Place : Mumbai
Date : August 14, 2026

WINRO COMMERCIAL (INDIA) LIMITED

CIN : L51226MH1983PLC165499
Regd. Office : 209-210, Arcadia Building, 195, Nariman Point, Mumbai -400 021
Tel. : 022-40198600, **Website:** www.winrocommercial.com; **Email:** winro.investor@gcvl.in

STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

(Rs. In Lakhs except Sr.no 7)

Sr No	Particulars	Standalone Quarter Ended June 30,2025 (Unaudited)	Standalone Quarter Ended June 30,2025 (Unaudited)	Standalone Year Ended March 31,2026 (Audited)	Consolidated Quarter Ended June 30,2025 (Unaudited)	Consolidated Quarter Ended June 30,2025 (Unaudited)	Consolidated Year Ended March 31,2026 (Audited)
1)	Total Income	29.521.51	7,244.62	13,955.59	29.521.51	7,244.62	13,955.59
2)	Net profit/ (loss) before Tax #	29.238.24	6,831.74	12,544.73	29.238.24	6,831.74	12,544.73
3)	Net profit/ (loss) after Tax #	24.798.52	5,772.13	10,081.16	46.402.33	11,583.23	19,366.95
4)	Total Comprehensive income (Comprising Net Profit (after tax) and Other Comprehensive Income (after tax))	28,486.71	18,106.40	13,085.97	53.016.40	24,549.63	22,258.43
5)	Equity Share Capital (Face value of Rs 10/- each)	125.25	125.25	125.25	125.25	125.25	125.25
6)	Reserves (Excluding Revaluation Reserves as shown in the Audited Balance Sheet)			2,77,570.47			2,85,920.79
7)	Earning per share (of Rs 10/- each)						
	(a) Basic (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*
	(b) Diluted (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*

*** Annualised**
 # The Company does not have Exceptional / Extraordinary items to report for the above periods.

Notes:
1) The above unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit committee and on its recommendation have been approved by the Board of directors at its meeting held on August 13, 2026.
2) The above is an extract of the detailed format of Financial Results for the quarter ended June 30, 2026 filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015, as amended. The full format of the said 'Financial Results' are available on the website of Stock Exchange "www.bseindia.com" and on Company's website "www.winrocommercial.com".

For and on behalf of the Board of Directors
Sd/-
Ritesh Zaveri
Whole Time Director
DIN : 00054741

Dated : August 13, 2026
Place : Mumbai

EASTERN TREADS LIMITED

Regd. Office: 3A, 3rd floor, Eastern Corporate Office, 34/137 E, NH Bypass, Edappally, Kochi, Ernakulam-682 024, Kerala. Phone No: 0484 7161234, email: info@easterntreads.com, Web: www.easterntreads.com, CIN: L25119KL1993PLC007213

Extract of the Unaudited Financial Results for the quarter and period ended June 30, 2026

(₹ in lakhs, except per share data)

Sl No.	Particulars (Refer notes below)	Quarter ended 30-Jun-26 Unaudited	Quarter ended 31-Mar-26 Audited	Quarter ended 30-Jun-25 Unaudited	Year ended 31-Mar-26 Audited
1	Total Income from operations	1416.1	1,349.51	1677.72	6,275.95
2	(Loss)/Profit before exceptional and extraordinary items and taxes	(16.37)	(146.55)	(14.00)	(199.21)
3	(Loss)/Profit before taxes (after exceptional and extraordinary items)	(16.37)	58.48	(14.00)	5.82
4	(Loss)/Profit after taxes (after exceptional and extraordinary items)	(16.37)	61.22	(14.00)	8.56
5	Total comprehensive (loss)/profit for the period	(16.37)	76.11	(16.36)	16.37
6	Paid-up equity share capital (face value of ₹ 10 each)	523.29	523.29	523.20	523.29
7	Reserve as shown in the Audited Balance Sheet of the previous year				(1,803.66)
8	(Loss)/ Profit per equity share:				
	(1) Basic: (₹)	(0.31)	1.17	(0.27)	0.16
	(2) Diluted: (₹)	(0.31)	1.17	(0.27)	0.16

Notes:
1) The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange website (www.bseindia.com) and on Company website (www.easterntreads.com).
2) The Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 14, 2026 and the same has been subjected to Limited Review by the statutory auditors.

Scan the QR code for complete financial Results:

For EASTERN TREADS LIMITED
Devarajan Krishnan
Whole-time Director & CHO
DIN: 11240487

Place: Kochi
Date: August 14, 2026

REMSONS INDUSTRIES LIMITED

CIN : L51900MH1971PLC015141
Regd.Office: 1122, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Near Satam Wadi, Andheri (E), Mumbai, 400093. Tel No: 022- 42300000 **Email id:** corporate@remsons.com, **website:** www.remsons.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(₹ in Lakh (Except EPS)

Particulars	Standalone Quarter Ended 30.06.2026 (Unaudited)	Standalone Quarter Ended 31.03.2026 (Audited)	Standalone Quarter Ended 30.06.2025 (Unaudited)	Standalone Year Ended 31.03.2026 (Audited)	Consolidated Quarter Ended 30.06.2026 (Unaudited)	Consolidated Quarter Ended 31.03.2026 (Audited)	Consolidated Quarter Ended 30.06.2025 (Unaudited)	Consolidated Year Ended 31.03.2026 (Audited)
Total Income from operations (net)	8,826.15	9,209.64	6,775.65	33,631.90	12,032.67	13,293.02	10,080.65	47,394.75
Net Profit / (Loss) from ordinary activities before tax, Exceptional and/or Extraordinary items.	384.76	492.22	273.50	1,668.01	429.61	539.26	606.68	2,853.46
Net Profit / (Loss) from ordinary activities for the period before tax after Exceptional items.	384.76	492.22	273.50	1,595.09	429.61	539.26	606.68	2,769.24
Net Profit / (Loss) for the period after tax (after Exceptional items).	284.40	366.69	202.18	1,180.92	287.66	522.45	363.88	1,805.05
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (After Tax) and Other comprehensive income (After Tax)]	304.87	391.40	198.93	1,253.40	258.70	775.88	622.77	2,320.14
Paid-up equity share capital (Face Value of Rs. 2 /- each)	697.58	697.58	697.58	697.58	697.58	697.58	697.58	697.58
Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	As on 31st March 2026			11,705.59				14,183.76
Earnings Per Share (of Rs. 2/-each) -								
1, Basic: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18
2, Diluted: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18

Notes :
1. The financial results were reviewed by the Audit Committee and approved by the Board of Directors in their meetings held on 14th August, 2026, The financials results are prepared in accordance with the Indian Accounting Standard (Ind-AS) as prescribed under section 133 of the Companies At. 2013, and other recongnised accounting practices and policies to the extent applicable.
2. The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, The full format of the UnAudited Financial Results is available on the website of the Company i.e, www.remsons.com and on the website of BSE Ltd, i.e, www.bseindia.com and National Stock Exchange of India Ltd. (www.nseindia.com).

For REMSONS INDUSTRIES LIMITED
SD/-
KRISHNA KEJRIWAL
CHAIRMAN & MANAGING DIRECTOR
DIN - 00513788

Place : Mumbai
Dated : 14th August, 2026

AADI INDUSTRIES LIMITED

CIN: L25203MH1994PLC206053
Reg Off: 421, 4th Floor, Kailash Plaza, Vallabh Baug Lane, Near R-Odeon Mall, Ghatkopar (East), Mumbai-400 077; Maharashtra, India, **Tel:** 9869441118, **Web:** https://www.aadiindustries.co/home/
Email: finance@aadiind.com;

Extract Of Unaudited Financial Results For The Quarter Ended 30th June, 2026

Rupees in Lacs

Sr. NO	PARTICULARS	Quarter Ended 30th June 2026 Unaudited	Quarter Ended 31st March 2026 Unaudited	Quarter Ended 30th June 2025 Unaudited	Year Ended 31st March 2026 Audited
1	Total Income from operations (net)	-	-	-	-
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraordinary items tax	(5.68)	(7.12)	(4.20)	(18.24)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraordinary items)	(5.68)	(7.12)	(4.20)	(18.24)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraordinary items)	(5.68)	(7.12)	(4.20)	(18.24)
5	Total Comprehensive Income for the period [Comprising profit/Loss for the period (after tax) & other Comprehensive Income (after tax)]	(5.68)	(7.12)	(4.20)	(18.24)
6	Paid-up equity share capital (face value of Rs 10/- per share)	1,000.00	1,000.00	1,000.00	1,000.00
7	Reserves (excuding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(1,704.18)
8	Earning per share				
	a, Basic in Rs,	(0.06)	(0.07)	(0.04)	(0.18)
	b, Diluted in Rs.	(0.06)	(0.07)	(0.04)	(0.18)

Notes The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results are available on the Stock Exchange websites: www.bseindia.com and on the wesite of the Company: https://www.aadiindustries.co/home/

By and on behalf of the Board of Directors
For Aadi Industries Limited
Sd/-
Rushabh Shah
Managing Director
DIN: 01944390

Place:Mumbai
Date:14-August-2026

B&B TRIPLEWALL CONTAINERS LIMITED | CIN: L21015KA2011PLC060106

Reg Off. Sy. No. 263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bangalore – 562106
Website: www.boxandboard.in | E-mail ID.: cs@boxandboard.in | Cont.: 7353751669

Extract of Unaudited Financial Results for the Quarter ended on 30th June, 2026

(Rs. in Lacs, except as stated otherwise)

Particulars	Standalone Financial Result: Quarter ending 30th June 2026 (unaudited)	Standalone: Quarter ended 30th June, 2025 (unaudited)	Standalone: Year ending 31st March, 2026 (Audited)	Consolidated Financial Result: Quarter ending 30th June 2026 (unaudited)	Consolidated: Quarter ended 30th June, 2025 (unaudited)	Consolidated: Year ending 31st March, 2026 (Audited)
Total income from operations (net)	17,770.50	14,928.14	60,943.27	18,046.63	15,225.05	61,635.25
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,510.60	246.86	2,288.81	1,439.48	173.91	1,969.54
Total comprehensive income for the period (comprising profit for the period after tax and other comprehensive income after tax	1,511.30	246.88	2,291.61	1,440.21	173.94	1,972.49
Equity Share Capital	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12
Other equity	13,198.17	9,634.89	11,679.63	12,624.46	9,285.71	11,158.16
Earnings Per Share (annualised) (face value of 10/- each)						
Basic:	29.46	4.81	11.16	28.44	3.79	10.06
Diluted:	29.46	4.81	11.16	28.44	3.79	10.06
Debt Service Coverage ratio	2.13	1.94	2.40	2.04	1.86	2.27
Interest Service Coverage ratio	5.53	1.45	2.58	4.79	1.29	2.25
Debt to Equity Ratio	1.30	1.75	1.53	1.52	1.95	1.77

Note: -

1. The above is the extract of detail financial Result submitted to NSE under regulation 33 of SEBI (LODR) Reg. 2015. The full financial Result along with notes is available on Company website www.boxandboard.in, on NSE website www.nseindia.in and on BSE website www.bseindia.com.

2. Financial Result have been prepared accordance to Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of Companies Act, 2013. The figures for the previous period have been restated, regrouped and reclassified wherever required to company with the requirement of Ind AS.

By Order of the Board of Directors
For, B&B Triplewall Containers Limited
Sd/-
Manish Kumar Gupta
Chairman & Managing Director

Place: Bangalore
Date: 14.08.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAARS SOFTWARE INTERNATIONAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Maars Software International Limited
2.	Date of incorporation of corporate debtor	23/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72300TN1995PLC032675
5.	Address of the registered office and principal office (if any) of corporate debtor	106/2, Habibullah Road, T. Nagar, Chennai 600 017, Chennai , Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026
7.	Estimated date of closure of insolvency resolution process	07th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Dhelariya IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B-201, Ratnaakar Prestine, Nr. Avi Bunglows, Opp Star Bazar, Jodhpur, Satellite, Prernatirth Derasar Road, Ahmedabad, Gujarat ,380015. Email-dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.maarssi@gmail.com Address- C/o. Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054.
11.	Last date for submission of claims	25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified	--
	to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maars Software International Limited on 11th August 2026.
The creditors of Maars Software International Limited, are hereby called upon to submit their claims with proof on or before 25th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Dharmendra Dhelariya
Interim resolution Professional
In the matter of Maars Software International Limited
Registration Number: IBBI/IPA-001/IP-P00251/2017-2018/10480
AFA Number: AA1/10480/02/30062711093 64
AFA valid upto 30/06/2027

Date: 14th August, 2026
Place: Ahmedabad

epaper.financialexpress.com

KG PETROCHEM LIMITED

CIN : L24117RJ1980PLC001999
Regd. Office: C-171, Road No. 9J, VKI Area, Jaipur-302013, Rajasthan
Corporate Office: 6th Floor, No. 602, Monarch Building, Annapurti Marg, Vaishali Nagar, Jaipur-302021, Raj.
E-mail: manish@bharat.biz; Website : www.kgpetrochem.com. Contact No. 9983340261

Extract of Unaudited Financial Results for Quarter Ended June 30, 2026

(In ₹ Lacs Except EPS)

Sl. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	Quarter Ended 31.03.2026 (Audited)	Quarter Ended 30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total Income from Operations (including Other Income)	5837.14	8333.13	9588.00	32138.77
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
3	Net Profit/ (Loss) for the period, before tax (after Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
4	Net Profit/ (Loss) for the period (after Tax, Exceptional and/ or Extraordinary items)	49.37	248.11	216.19	445.13
5	Total Comprehensive income for the period, net of tax	49.37	285.33	216.19	482.35
6	Equity Share Capital	522.10	522.10	522.10	522.10
7	Reserves excluding revaluation reserves	-	-	-	13674.83
8	Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	0.95	4.75	4.14	8.53

Notes: 1. The Standalone Financials Results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective meetings held on August 14, 2026. 2. The above is an extract of the detailed format Standalone Unaudited Financial Results for the Quarter ended June 30, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the stock exchange i.e. www.bseindia.com and on the Company website i.e. www.kgpetrochem.com.The same can be accessed by scanning the QR Code provided below:

For and on behalf of Board of Directors
KG Petrochem Ltd
sd/-
Gauri Shanker Kandoi
Chairman Cum Wholetime Director
DIN: 00120330

Place : Jaipur
Date : 14.08.2026

BF UTILITIES LIMITED

KALYANI

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036 CIN : L40108PN2000PLC015323
Tel. 91 7719004777 Email : secretarial@bfutilities.com Website : www.bfutilities.com

Extract of Statement of Unaudited Standalone Financial Results for the Quarter ended 30 June, 2026

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30th June, 2026 (Unaudited)	Quarter Ended 30th June, 2025 (Unaudited)	Year Ended 31st March, 2026 (Audited)
1	Total Income from operations	588.05	576.57	1,886.07
2	Net Profit / (Loss) for the period (before tax and exceptional items)	(500.92)	929.05	662.60
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(500.92)	929.05	573.61
4	Net Profit / (Loss) for the period after tax	(502.98)	642.12	223.40
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(499.25)	642.23	229.21
6	Equity Share Capital (of Rs. 5/- each)	1,883.38	1,883.38	1,883.38
7	Earning Per Share (Not Annualised for Quarters)			
	Basic :	(1.34)	1.70	0.59
	Diluted :	(1.34)	1.70	0.59

Note : The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on www.nseindia.com, www.bseindia.com and on the Company website www.bfutilities.com.

For BF Utilities Limited
B S Mitkari
Whole-Time Director
DIN : 03632549

Place : Pune
Date : 14 August, 2026

MITSU CHEM PLAST LIMITED

Registered Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080.
CIN: L25111MH1988PLC048925 | Email: investor@mitsuchem.com | Phone No: 022-2592 0055

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

₹ in Lakhs

Sr. No.	PARTICULARS	3 Months ended 30.06.2026 Unaudited	3 Months ended 31.03.2026 Audited	3 Months ended 30.06.2025 Unaudited	Year ended 31.03.2026 Audited
1	Total Income	9,532.78	8,679.47	8,540.39	35,084.56
2	Profit / (Loss) from ordinary activities before Exceptional items and tax	1,192.73	1,061.50	178.81	2,127.44
3	Profit / (Loss) before tax	1,192.73	1,061.50	178.81	2,127.44
4	Total Other comprehensive income, net of tax	-	10.34	-	7.79
5	Total comprehensive income	873.83	782.08	131.16	1,569.65
6	Paid up equity share capital (Face Value of ₹10 Each)	1,357.80	1,357.80	1,357.80	1,357.80
7	Other Equity excluding Revaluation Reserve as per balance sheet of previous accounting year	-	-	-	9,882.89
8	Basic Earning Per Share (EPS)	6.44	5.68	0.97	11.50
9	Diluted Earning Per Share (EPS)	6.44	5.68	0.97	11.50

Extract to Notes :- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the website of BSE Ltd. and at the Company's website at www.mitsuchem.com.

By order of the Board of Directors
For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director & CFO

Place : Mumbai
Date : August 14, 2026

WINRO COMMERCIAL (INDIA) LIMITED

CIN : L51226MH1983PLC165499
Regd. Office : 209-210, Arcadia Building, 195, Nariman Point, Mumbai -400 021
Tel. : 022-40198600, **Website:** www.winrocommercial.com; **Email:** winro.investor@gcvl.in

STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

(Rs. In Lakhs except Sr.no 7)

Sr No	Particulars	Standalone Quarter Ended June 30,2025 (Unaudited)	Standalone Quarter Ended June 30,2025 (Unaudited)	Standalone Year Ended March 31,2026 (Audited)	Consolidated Quarter Ended June 30,2025 (Unaudited)	Consolidated Quarter Ended June 30,2025 (Unaudited)	Consolidated Year Ended March 31,2026 (Audited)
1)	Total Income	29.521.51	7,244.62	13,955.59	29.521.51	7,244.62	13,955.59
2)	Net profit/ (loss) before Tax #	29.238.24	6,831.74	12,544.73	29.238.24	6,831.74	12,544.73
3)	Net profit/ (loss) after Tax #	24.798.52	5,772.13	10,081.16	46.402.33	11,583.23	19,366.95
4)	Total Comprehensive income (Comprising Net Profit (after tax) and Other Comprehensive Income (after tax))	28,486.71	18,106.40	13,085.97	53.016.40	24,549.63	22,258.43
5)	Equity Share Capital (Face value of Rs 10/- each)	125.25	125.25	125.25	125.25	125.25	125.25
6)	Reserves (Excluding Revaluation Reserves as shown in the Audited Balance Sheet)			2,77,570.47			2,85,920.79
7)	Earning per share (of Rs 10/- each)						
	(a) Basic (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*
	(b) Diluted (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*

*** Annualised**
 # The Company does not have Exceptional / Extraordinary items to report for the above periods.

Notes:
1) The above unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit committee and on its recommendation have been approved by the Board of directors at its meeting held on August 13, 2026.
2) The above is an extract of the detailed format of Financial Results for the quarter ended June 30, 2026 filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015, as amended. The full format of the said 'Financial Results' are available on the website of Stock Exchange "www.bseindia.com" and on Company's website "www.winrocommercial.com".

For and on behalf of the Board of Directors
Sd/-
Ritesh Zaveri
Whole Time Director
DIN : 00054741

Dated : August 13, 2026
Place : Mumbai

EASTERN TREADS LIMITED

Regd. Office: 3A, 3rd floor, Eastern Corporate Office, 34/137 E, NH Bypass, Edappally, Kochi, Ernakulam-682 024, Kerala. Phone No: 0484 7161234, email: info@easterntreads.com, Web: www.easterntreads.com, CIN: L25119KL1993PLC007213

Extract of the Unaudited Financial Results for the quarter and period ended June 30, 2026

(₹ in lakhs, except per share data)

Sl No.	Particulars (Refer notes below)	Quarter ended 30-Jun-26 Unaudited	Quarter ended 31-Mar-26 Audited	Quarter ended 30-Jun-25 Unaudited	Year ended 31-Mar-26 Audited
1	Total Income from operations	1416.1	1,349.51	1677.72	6,275.95
2	(Loss)/Profit before exceptional and extraordinary items and taxes	(16.37)	(146.55)	(14.00)	(199.21)
3	(Loss)/Profit before taxes (after exceptional and extraordinary items)	(16.37)	58.48	(14.00)	5.82
4	(Loss)/Profit after taxes (after exceptional and extraordinary items)	(16.37)	61.22	(14.00)	8.56
5	Total comprehensive (loss)/profit for the period	(16.37)	76.11	(16.36)	16.37
6	Paid-up equity share capital (face value of ₹ 10 each)	523.29	523.29	523.20	523.29
7	Reserve - as shown in the Audited Balance Sheet of the previous year				(1,803.66)
8	(Loss)/ Profit per equity share:				
	(1) Basic: (₹)	(0.31)	1.17	(0.27)	0.16
	(2) Diluted: (₹)	(0.31)	1.17	(0.27)	0.16

Notes:
1) The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange website (www.bseindia.com) and on Company website (www.easterntreads.com).
2) The Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 14, 2026 and the same has been subjected to Limited Review by the statutory auditors.

Scan the QR code for complete financial Results:

For EASTERN TREADS LIMITED
Devarajan Krishnan
Whole-time Director & CHO
DIN: 11240487

Place: Kochi
Date: August 14, 2026

REMSONS INDUSTRIES LIMITED

CIN : L51900MH1971PLC015141
Regd.Office: 1122, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Near Satam Wadi, Andheri (E), Mumbai, 400093. Tel No: 022- 42300000 **Email id:** corporate@remsons.com, **website:** www.remsons.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(₹ in Lakh (Except EPS)

Particulars	Standalone Quarter Ended 30.06.2026 (Unaudited)	Standalone Quarter Ended 31.03.2026 (Audited)	Standalone Quarter Ended 30.06.2025 (Unaudited)	Standalone Year Ended 31.03.2026 (Audited)	Consolidated Quarter Ended 30.06.2026 (Unaudited)	Consolidated Quarter Ended 31.03.2026 (Audited)	Consolidated Quarter Ended 30.06.2025 (Unaudited)	Consolidated Year Ended 31.03.2026 (Audited)
Total Income from operations (net)	8,826.15	9,209.64	6,775.65	33,631.90	12 032.67	13,293.02	10,080.65	47,394.75
Net Profit / (Loss) from ordinary activities before tax, Exceptional and/or Extraordinary items.	384.76	492.22	273.50	1,668.01	429.61	539.26	606.68	2,853.46
Net Profit / (Loss) from ordinary activities for the period before tax after Exceptional items.	384.76	492.22	273.50	1,595.09	429.61	539.26	606.68	2,769.24
Net Profit / (Loss) for the period after tax (after Exceptional items).	284.40	366.69	202.18	1,180.92	287.66	522.45	363.88	1,805.05
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (After Tax) and Other comprehensive income (After Tax)]	304.87	391.40	198.93	1,253.40	258.70	775.88	622.77	2,320.14
Paid-up equity share capital (Face Value of Rs. 2 /- each)	697.58	697.58	697.58	697.58	697.58	697.58	697.58	697.58
Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	As on 31st March 2026			11,705.59				14,183.76
Earnings Per Share (of Rs. 2/-each) -								
1, Basic: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18
2, Diluted: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18

Notes :
1. The financial results were reviewed by the Audit Committee and approved by the Board of Directors in their meetings held on 14th August, 2026, The financials results are prepared in accordance with the Indian Accounting Standard (Ind-AS) as prescribed under section 133 of the Companies At 2013, and other recongnised accounting practices and policies to the extent applicable,
2. The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, The full format of the UnAudited Financial Results is available on the website of the Company i.e, www.remsons.com and on the website of BSE Ltd, i.e, www.bseindia.com and National Stock Exchange of India Ltd. (www.nseindia.com).

For REMSONS INDUSTRIES LIMITED
SD/-
KRISHNA KEJRIWAL
CHAIRMAN & MANAGING DIRECTOR
DIN - 00513788

Place : Mumbai
Dated : 14th August, 2026

AADI INDUSTRIES LIMITED

CIN: L25203MH1994PLC206053
Reg Off: 421, 4th Floor, Kailash Plaza, Vallabh Baug Lane, Near R-Odeon Mall, Ghatkopar (East), Mumbai-400 077; Maharashtra, India, **Tel:** 9869441118, **Web:** https://www.aadiindustries.co/home/
Email: finance@aadiind.com;

Extract Of Unaudited Financial Results For The Quarter Ended 30th June, 2026

Rupees in Lacs

Sr. NO	PARTICULARS	Quarter Ended 30th June 2026 Unaudited	Quarter Ended 31st March 2026 Unaudited	Quarter Ended 30th June 2025 Unaudited	Year Ended 31st March 2026 Audited
1	Total Income from operations (net)	-	-	-	-
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraordinary items tax	(5.68)	(7.12)	(4.20)	(18.24)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraordinary items)	(5.68)	(7.12)	(4.20)	(18.24)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraordinary items)	(5.68)	(7.12)	(4.20)	(18.24)
5	Total Comprehensive Income for the period [Comprising profit/Loss for the period (after tax) & other Comprehensive Income (after tax)]	(5.68)	(7.12)	(4.20)	(18.24)
6	Paid-up equity share capital (face value of Rs 10/- per share)	1,000.00	1,000.00	1,000.00	1,000.00
7	Reserves (excuding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(1,704.18)
8	Earning per share				
	a, Basic in Rs,	(0.06)	(0.07)	(0.04)	(0.18)
	b, Diluted in Rs.	(0.06)	(0.07)	(0.04)	(0.18)

Notes The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results are available on the Stock Exchange websites: www.bseindia.com and on the wesite of the Company: https://www.aadiindustries.co/home/

By and on behalf of the Board of Directors
For Aadi Industries Limited
Sd/-
Rushabh Shah
Managing Director
DIN: 01944390

Place:Mumbai
Date:14-August-2026

B&B TRIPLEWALL CONTAINERS LIMITED | CIN: L21015KA2011PLC060106

Reg Off. Sy. No. 263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bangalore – 562106
Website: www.boxandboard.in | E-mail ID.: cs@boxandboard.in | Cont.: 7353751669

Extract of Unaudited Financial Results for the Quarter ended on 30th June, 2026

(Rs. in Lacs, except as stated otherwise)

Particulars	Standalone Financial Result: Quarter ending 30th June 2026 (unaudited)	Standalone: Quarter ended 30th June, 2025 (unaudited)	Standalone: Year ending 31st March, 2026 (Audited)	Consolidated Financial Result: Quarter ending 30th June 2026 (unaudited)	Consolidated: Quarter ended 30th June, 2025 (unaudited)	Consolidated: Year ending 31st March, 2026 (Audited)
Total income from operations (net)	17,770.50	14,928.14	60,943.27	18,046.63	15,225.05	61,635.25
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,510.60	246.86	2,288.81	1,439.48	173.91	1,969.54
Total comprehensive income for the period (comprising profit for the period after tax and other comprehensive income after tax	1,511.30	246.88	2,291.61	1,440.21	173.94	1,972.49
Equity Share Capital	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12
Other equity	13,198.17	9,634.89	11,679.63	12,624.46	9,285.71	11,158.16
Earnings Per Share (annualised) (face value of 10/- each)						
Basic:	29.46	4.81	11.16	28.44	3.79	10.06
Diluted:	29.46	4.81	11.16	28.44	3.79	10.06
Debt Service Coverage ratio	2.13	1.94	2.40	2.04	1.86	2.27
Interest Service Coverage ratio	5.53	1.45	2.58	4.79	1.29	2.25
Debt to Equity Ratio	1.30	1.75	1.53	1.52	1.95	1.77

Note: -

1. The above is the extract of detail financial Result submitted to NSE under regulation 33 of SEBI (LODR) Reg. 2015. The full financial Result along with notes is available on Company website www.boxandboard.in, on NSE website www.nseindia.in and on BSE website www.bseindia.com.

2. Financial Result have been prepared accordance to Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of Companies Act, 2013. The figures for the previous period have been restated, regrouped and reclassified wherever required to company with the requirement of Ind AS.

By Order of the Board of Directors
For, B&B Triplewall Containers Limited
Sd/-
Manish Kumar Gupta
Chairman & Managing Director

Place: Bangalore
Date: 14.08.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAARS SOFTWARE INTERNATIONAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Maars Software International Limited
2.	Date of incorporation of corporate debtor	23/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72300TN1995PLC032675
5.	Address of the registered office and principal office (if any) of corporate debtor	106/2, Habibullah Road, T. Nagar, Chennai 600 017, Chennai , Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026
7.	Estimated date of closure of insolvency resolution process	07th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Dhelariya IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B-201, Ratnaakar Prestine, Nr. Avi Bunglows, Opp Star Bazar, Jodhpur, Satellite, Prernatirth Derasar Road, Ahmedabad, Gujarat ,380015. Email-dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.maarssi@gmail.com Address:- C/o. Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054.
11.	Last date for submission of claims	25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	--
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maars Software International Limited on 11th August 2026.
The creditors of Maars Software International Limited, are hereby called upon to submit their claims with proof on or before 25th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Dharmendra Dhelariya
Interim resolution Professional
In the matter of Maars Software International Limited
Registration Number: IBBI/IPA-001/IP-P00251/2017-2018/10480
AFA Number: AA1/10480/02/300627/109364
AFA valid upto 30/06/2027

Date: 14th August, 2026
Place: Ahmedabad

KG PETROCHEM LIMITED

CIN : L24117RJ1980PLC001999
Regd. Office: C-171, Road No. 01, VKI Area, Jaipur-302013, Rajasthan
Corporate Office:6th Floor, No. 602, Monarch Building, Ameerpali Marg, Vaishali Nagar, Jaipur-302021, Raj.
E-mail: manish@bhavik.biz; Website : www.kgpetrochem.com; Contact No. 9983340261

Extract of Unaudited Financial Results for Quarter Ended June 30, 2026

(In ₹ Lacs Except EPS)

Sl. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	Quarter Ended 31.03.2026 (Audited)	Quarter Ended 30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total Income from Operations (Including Other Income)	5837.14	8333.13	9568.00	32138.77
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
3	Net Profit/ (Loss) for the period, before tax (after Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
4	Net Profit/ (Loss) for the period (after Tax, Exceptional and/ or Extraordinary items)	49.37	248.11	216.19	445.13
5	Total Comprehensive income for the period, net of tax	49.37	285.33	216.19	482.35
6	Equity Share Capital	522.10	522.10	522.10	522.10
7	Reserves excluding revaluation reserves	-	-	-	13674.63
8	Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	0.95	4.75	4.14	8.53

Notes: 1. The Standalone Financials Results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective meetings held on August 14, 2026. **2.** The above is an extract of the detailed format Standalone Unaudited Financial Results for the Quarter ended June 30, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the stock exchange i.e. www.bseindia.com and on the Company website i.e. www.kgpetrochem.com. The same can be accessed by scanning the QR Code provided below.

For and on behalf of Board of Directors
KG Petrochem Ltd
sd/-
Gauri Shanker Kandoi
Chairman Cum Wholetime Director
DIN: 00120330

Place : Jaipur
Date : 14.08.2026

BF UTILITIES LIMITED

KALYANI

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036 **CIN : L40108PN2000PLC015323**
Tel: 91 7719004777 Email : secretarial@bfutilities.com Website : www.bfutilities.com

Extract of Statement of Unaudited Standalone Financial Results for the Quarter ended 30 June, 2026

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30th June, 2026 (Unaudited)	Quarter Ended 30th June, 2025 (Unaudited)	Year Ended 31st March, 2026 (Audited)
1	Total Income from operations	588.05	576.57	1,886.07
2	Net Profit / (Loss) for the period (before tax and exceptional items)	(500.92)	929.05	662.60
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(500.92)	929.05	573.61
4	Net Profit / (Loss) for the period after tax	(502.98)	642.12	223.40
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(499.25)	642.23	229.21
6	Equity Share Capital (of Rs. 5/- each)	1,883.38	1,883.38	1,883.38
7	Earning Per Share (Not Annualised for Quarters)			
	Basic :	(1.34)	1.70	0.59
	Diluted :	(1.34)	1.70	0.59

Note : The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on www.nseindia.com, www.bseindia.com and on the Company website www.bfutilities.com.

For BF Utilities Limited
B S Mitkari
Whole-Time Director
DIN : 03632549

Place : Pune
Date : 14 August, 2026

MITSU CHEM PLAST LIMITED

Mitsu

Registered Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080.
CIN: L25111MH1988PLC048925 | **Email:** investor@mitsuchem.com | **Phone No:** 022-2592 0055

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

₹ in Lakhs

Sr. No.	PARTICULARS	3 Months ended 30.06.2026 Unaudited	3 Months ended 31.03.2026 Audited	3 Months ended 30.06.2025 Unaudited	Year ended 31.03.2026 Audited
1	Total Income	9,532.78	8,679.47	8,540.39	35,084.56
2	Profit / (Loss) from ordinary activities before Exceptional items and tax	1,192.73	1,061.50	178.81	2,127.44
3	Profit / (Loss) before tax	1,192.73	1,061.50	178.81	2,127.44
4	Total Other comprehensive income, net of tax	-	10.34	-	7.79
5	Total comprehensive income	873.83	782.08	131.16	1,569.65
6	Paid up equity share capital (Face Value of ₹10 Each)	1,357.80	1,357.80	1,357.80	1,357.80
7	Other Equity excluding Revaluation Reserve as per balance sheet of previous accounting year	-	-	-	9,882.89
8	Basic Earning Per Share (EPS)	6.44	5.68	0.97	11.50
9	Diluted Earning Per Share (EPS)	6.44	5.68	0.97	11.50

Extract to Notes :- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the website of BSE Ltd. and at the Company's website at www.mitsuchem.com.

By order of the Board of Directors
For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director & CFO

Place : Mumbai
Date : August 14, 2026

WINRO COMMERCIAL (INDIA) LIMITED

CIN : L51226MH1983PLC165499
Regd. Office : 209-210, Arcadia Building, 195, Nariman Point, Mumbai -400 021
Tel. : 022-40198600, **Website:** www.winrocommercial.com, **Email:** winro.investor@gcvl.in

STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

(Rs. In Lakhs except Sr.no 7)

Sr No	Particulars	Standalone Quarter Ended June 30,2026 (Unaudited)	Standalone Quarter Ended June 30,2025 (Unaudited)	Standalone Year Ended March 31,2026 (Audited)	Consolidated Quarter Ended June 30,2026 (Unaudited)	Consolidated Quarter Ended June 30,2025 (Unaudited)	Consolidated Year Ended March 31,2026 (Audited)
1)	Total Income	29,521.51	7,244.62	13,955.59	29,521.51	7,244.62	13,955.59
2)	Net profit/ (loss) before Tax #	29,238.24	6,831.74	12,544.73	29,238.24	6,831.74	12,544.73
3)	Net profit/ (loss) after Tax #	24,798.52	5,772.13	10,081.16	46,402.33	11,583.23	19,366.95
4)	Total Comprehensive income [Comprising Net Profit (after tax) and Other Comprehensive Income (after tax)]	28,486.71	18,106.40	13,085.97	53,016.40	24,549.63	22,258.43
5)	Equity Share Capital (Face value of Rs 10/- each)	125.25	125.25	125.25	125.25	125.25	125.25
6)	Reserves (Excluding Revaluation Reserves as shown in the Audited Balance sheet)			2,77,570.47			2,85,920.79
7)	Earning per share (of Rs 10/- each)						
	(a) Basic (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*
	(b) Diluted (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*

***Annualised**
 # The Company does not have Exceptional / Extraordinary items to report for the above periods.

Notes:
1) The above unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit committee and on its recommendation have been approved by the Board of directors at its meeting held on August 13, 2026.
2) The above is an extract of the detailed format of Financial Results for the quarter ended June 30, 2026 filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015, as amended. The full format of the said 'Financial Results' are available on the website of Stock Exchange "www.bseindia.com" and on Company's website "www.winrocommercial.com".

For and on behalf of the Board of Directors
Sd/-
Ritesh Zaveri
Whole Time Director
DIN : 00054741

Dated : August 13, 2026
Place : Mumbai

EASTERN TREADS LIMITED

Regd. Office: 3A, 3rd floor, Eastern Corporate Office, 34/137 E, NH Bypass, Edappally, Kochi, Ernakulam-682 024, Kerala. Phone No: 0484 7161234, email: info@easterntreads.com, Web: www.easterntreads.com, CIN: L25119KL1993PLC007213

Extract of the Unaudited Financial Results for the quarter and period ended June 30, 2026

(₹ in lakhs, except per share data)

Sl No.	Particulars (Refer notes below)	Quarter ended 30-Jun-26 Unaudited	Quarter ended 31-Mar-26 Audited	Quarter ended 30-Jun-25 Unaudited	Year ended 31-Mar-26 Audited
1	Total Income from operations	1416.1	1,349.51	1677.72	6,275.95
2	(Loss)/Profit before exceptional and extraordinary items and taxes	(16.37)	(146.55)	(14.00)	(199.21)
3	(Loss)/Profit before taxes (after exceptional and extraordinary items)	(16.37)	58.48	(14.00)	5.82
4	(Loss)/Profit after taxes (after exceptional and extraordinary items)	(16.37)	61.22	(14.00)	8.56
5	Total comprehensive (loss)/profit for the period	(16.37)	76.11	(16.36)	16.37
6	Paid-up equity share capital (face value of ₹ 10 each)	523.29	523.29	523.20	523.29
7	Reserve - as shown in the Audited Balance Sheet of the previous year				(1,603.05)
8	(Loss)/ Profit per equity share:				
	(1) Basic: (₹)	(0.31)	1.17	(0.27)	0.16
	(2) Diluted: (₹)	(0.31)	1.17	(0.27)	0.16

Notes:
1) The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange website (www.bseindia.com) and on Company website (www.easterntreads.com).
2) The Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 14, 2026 and the same has been subjected to Limited Review by the statutory auditors.

Scan the QR code for complete financial Results:

For EASTERN TREADS LIMITED
Devarajan Krishnan
Whole-Time Director & CFO
DIN: 11240487

Place: Kochi
Date: August 14, 2026

REMSONS INDUSTRIES LIMITED

CIN : L51900MH1971PLC015141
Regd.Office: 1122, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Near Satam Wadi, Andheri (E), Mumbai, 400093. Tel No: 022- 42300000 **Email id:** corporate@remsons.com, **website:** www.remsons.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(₹ in Lakh (Except EPS)

Particulars	Standalone Quarter Ended 30.06.2026 (Unaudited)	Standalone Quarter Ended 31.03.2026 (Audited)	Standalone Quarter Ended 30.06.2025 (Unaudited)	Standalone Year Ended 31.03.2026 (Audited)	Consolidated Quarter Ended 30.06.2026 (Unaudited)	Consolidated Quarter Ended 31.03.2026 (Audited)	Consolidated Quarter Ended 30.06.2025 (Unaudited)	Consolidated Year Ended 31.03.2026 (Audited)
Total Income from operations (net)	8,826.15	9,209.64	6,775.65	33,631.90	12,032.67	13,293.02	10,080.65	47,394.75
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Net Profit / (Loss) from ordinary activities for the period before tax after Exceptional items.	384.76	492.22	273.50	1,595.09	429.61	539.26	606.68	2,769.24
Net Profit / (Loss) for the period after tax (after Exceptional items).	284.40	366.69	202.18	1,180.92	287.86	522.45	363.88	1,805.05
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (After Tax) and Other comprehensive income (After Tax)]	304.87	391.40	198.93	1,253.40	258.70	775.88	622.77	2,320.14
Paid-up equity share capital (Face Value of Rs. 2 /- each)	697.58	697.58	697.58	697.58	697.58	697.58	697.58	697.58
Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	As on 31st March 2026			11,705.59				14,183.76
Earnings Per Share (of Rs. 2/-each) -								
1. Basic: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18
2. Diluted: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18

Notes :
1. The financial results were reviewed by the Audit Committee and approved by the Board of Directors in their meetings held on 14th August, 2026. The financials results are prepared in accordance with the Indian Accounting Standard (Ind-AS) as prescribed under section 133 of the Companies Act, 2013, and other recognised accounting practices and policies to the extent applicable.
2. The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the UnAudited Financial Results is available on the website of the Company i.e. www.remsons.com and on the website of BSE Ltd. i.e. www.bseindia.com and National Stock Exchange of India Ltd. (www.nseindia.com).

For REMSONS INDUSTRIES LIMITED
SD/-
KRISHNA KEJRIWAL
CHAIRMAN & MANAGING DIRECTOR
DIN - 00513788

Place : Mumbai
Dated : 14th August, 2026

AADI INDUSTRIES LIMITED

CIN: L25203MH1994PLC206053
Reg Off: 421, 4th Floor, Kailash Plaza, VallabhBaug Lane, Near R-Odeon Mall, Ghatkopar (East), Mumbai-400 077, Maharashtra, India, **Tel:** 9869441118, **Web:** https://www.aadiindustries.co/home/
Email: finance@aadiind.com;

Extract Of Unaudited Financial Results For The Quarter Ended 30th June, 2026

Rupees in Lacs

Sr. NO	PARTICULARS	Quarter Ended 30th June 2026 Unaudited	Quarter Ended 31st March 2026 Unaudited	Quarter Ended 30th June 2025 Unaudited	Year Ended 31st March 2026 Audited
1	Total Income from operations (net)	-	-	-	-
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraodinary items tax	(5.68)	(7.12)	(4.20)	(18.24)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraodinary items)	(5.68)	(7.12)	(4.20)	(18.24)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraodinary items)	(5.68)	(7.12)	(4.20)	(18.24)
5	Total Comprehensive Income for the period [Comprising profit/Loss for the period (after tax) & other Comprehensive Income (after tax)]	(5.68)	(7.12)	(4.20)	(18.24)
6	Paid-up equity share capital (face value of Rs 10/- per share)	1,000.00	1,000.00	1,000.00	1,000.00
7	Reserves (excuding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(1,704.18)
8	Earning per share				
	a. Basic in Rs.	(0.06)	(0.07)	(0.04)	(0.18)
	b. Diluted in Rs.	(0.06)	(0.07)	(0.04)	(0.18)

Notes The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results are available on the Stock Exchange websites: www.bseindia.com and on the wesite of the Company: https://www.aadiindustries.co/home/

By and on behalf of the Board of Directors
For Aadi Industries Limited
Sd/-
Rushabh Shah
Managing Director
DIN: 01944390

Place:Mumbai
Date:14-August-2026

B&B TRIPLEWALL CONTAINERS LIMITED | CIN: L21015KA2011PLC060106

Reg Off: Sy. No. 263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bangalore – 562106
Website: www.boxandboard.in | E-mail ID.: cs@boxandboard.in | Cont.: 7353751669

Extract of Unaudited Financial Results for the Quarter ended on 30th June, 2026

(Rs. in Lacs, except as stated otherwise)

Particulars	Standalone Financial Result: Quarter ending 30th June 2026 (unaudited)	Standalone: Quarter ended 30th June, 2025 (unaudited)	Standalone: Year ending 31st March, 2026 (Audited)	Consolidated Financial Result: Quarter ending 30th June 2026 (unaudited)	Consolidated: Quarter ended 30th June, 2025 (unaudited)	Consolidated: Year ending 31st March, 2026 (Audited)
Total income from operations (net)	17,770.50	14,928.14	60,943.27	18,046.63	15,225.05	61,635.25
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,510.60	246.86	2,288.81	1,439.48	173.91	1,969.54
Total comprehensive income for the period (comprising profit for the period after tax and other comprehensive income after tax	1,511.30	246.88	2,291.61	1,440.21	173.94	1,972.49
Equity Share Capital	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12
Other equity	13,198.17	9,634.89	11,679.63	12,624.46	9,285.71	11,158.16
Earnings Per Share (annualised) (face value of 10/- each)						
Basic:	29.46	4.81	11.16	28.44	3.79	10.06
Diluted:	29.46	4.81	11.16	28.44	3.79	10.06
Debt Service Coverage ratio	2.13	1.94	2.40	2.04	1.86	2.27
Interest Service Coverage ratio	5.53	1.45	2.58	4.79	1.29	2.25
Debt to Equity Ratio	1.30	1.75	1.53	1.52	1.95	1.77

Note: -

1. The above is the extract of detail financial Result submitted to NSE under regulation 33 of SEBI (LODR) Reg, 2015. The full financial Result along with notes is available on Company website www.boxandboard.in, on NSE website www.nseindia.in and on BSE website www.bseindia.com.

2. Financial Result have been prepared accordance to Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of Companies Act, 2013. The figures for the previous period have been restated, regrouped and reclassified wherever required to company with the requirement of Ind AS.

By Order of the Board of Directors
For, B&B Triplewall Containers Limited
Sd/-
Manish Kumar Gupta
Chairman & Managing Director

Place: Bangalore
Date: 14.08.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAARS SOFTWARE INTERNATIONAL LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Maars Software International Limited
2.	Date of incorporation of corporate debtor	23/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72300TN1995PLC032675
5.	Address of the registered office and principal office (if any) of corporate debtor	106/2, Habibullah Road, T. Nagar, Chennai 600 017, Chennai , Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026
7.	Estimated date of closure of insolvency resolution process	07th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Dhelariya IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B-201, Ratnaakar Prestine, Nr. Avi Bunglows, Opp Star Bazar, Jodhpur, Satellite, Prernatirth Derasar Road, Ahmedabad, Gujarat ,380015. Email-dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.maarssil@gmail.com Address:- C/o. Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054.
11.	Last date for submission of claims	25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	--
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maars Software International Limited on 11th August 2026.
The creditors of Maars Software International Limited, are hereby called upon to submit their claims with proof on or before 25th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Dharmendra Dhelariya
Interim resolution Professional
In the matter of Maars Software International Limited
Registration Number: IBBI/IPA001/IP-00251/2017-2018/10480
AFA Number: AA1/10480/02/300627/109364
AFA valid upto 30/06/2027

Date: 14th August, 2026
Place: Ahmedabad

KG PETROCHEM LIMITED

CIN : L24117RJ1980PLC001999
Regd. Office: C-171, Road No. 9J, VKI Area, Jaipur-302013, Rajasthan
Corporate Office:6th Floor, No. 602, Monarch Building, Ammapali Marg, Vaishali Nagar, Jaipur-302021, Raj.
E-mail: manish@bhavik.biz; Website : www.kgpetrochem.com. Contact No. 9983340261

Extract of Unaudited Financial Results for Quarter Ended June 30, 2026

(In ₹ Lacs Except EPS)

Sl. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	Quarter Ended 31.03.2026 (Audited)	Quarter Ended 30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total Income from Operations (including Other Income)	5837.14	8333.13	9588.00	32138.77
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
3	Net Profit/ (Loss) for the period, before tax (after Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
4	Net Profit/ (Loss) for the period (after Tax, Exceptional and/ or Extraordinary items)	49.37	248.11	216.19	445.13
5	Total Comprehensive income for the period, net of tax	49.37	285.33	216.19	482.35
6	Equity Share Capital	522.10	522.10	522.10	522.10
7	Reserves excluding revaluation reserves	-	-	-	13674.83
8	Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	0.95	4.75	4.14	8.53

Notes: 1. The Standalone Financials Results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective meetings held on August 14, 2026. **2.** The above is an extract of the detailed format Standalone Unaudited Financial Results for the Quarter ended June 30, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the stock exchange i.e. www.bseindia.com and on the Company website i.e. www.kgpetrochem.com.The same can be accessed by scanning the QR Code provided below.

For and on behalf of Board of Directors
KG Petrochem Ltd
Sd/-
Gauri Shanker Kandoi
Chairman Cum Wholetime Director
DIN: 00120330

Place : Jaipur
Date : 14.08.2026

BF UTILITIES LIMITED

KALYANI

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036 **CIN : L40108PN2000PLC015323**
Tel. 91 7719004777 Email : secretarial@bfutilities.com Website : www.bfutilities.com

Extract of Statement of Unaudited Standalone Financial Results for the Quarter ended 30 June, 2026

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30th June, 2026 (Unaudited)	Quarter Ended 30th June, 2025 (Unaudited)	Year Ended 31st March, 2026 (Audited)
1	Total Income from operations	588.05	576.57	1,886.07
2	Net Profit / (Loss) for the period (before tax and exceptional items)	(500.92)	929.05	662.60
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(500.92)	929.05	573.61
4	Net Profit / (Loss) for the period after tax	(502.98)	642.12	223.40
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(499.25)	642.23	229.21
6	Equity Share Capital (of Rs. 5/- each)	1,883.38	1,883.38	1,883.38
7	Earning Per Share (Not Annualised for Quarters)			
	Basic :	(1.34)	1.70	0.59
	Diluted :	(1.34)	1.70	0.59

Note : The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on www.nseindia.com, www.bseindia.com and on the Company website www.bfutilities.com.

For BF Utilities Limited
B S Mitkari
Whole-Time Director
DIN : 03632549

Place : Pune
Date : 14 August, 2026

MITSU CHEM PLAST LIMITED

Mitsu

Registered Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080.
CIN: L25111MH1988PLC048925 | **Email:** investor@mitsuchem.com | **Phone No:** 022-2592 0055

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

₹ in Lakhs

Sr. No.	PARTICULARS	3 Months ended 30.06.2026 Unaudited	3 Months ended 31.03.2026 Audited	3 Months ended 30.06.2025 Unaudited	Year ended 31.03.2026 Audited
1	Total Income	9,532.78	8,679.47	8,540.39	35,084.56
2	Profit / (Loss) from ordinary activities before Exceptional items and tax	1,192.73	1,061.50	178.81	2,127.44
3	Profit / (Loss) before tax	1,192.73	1,061.50	178.81	2,127.44
4	Total Other comprehensive income, net of tax	-	10.34	-	7.79
5	Total comprehensive income	873.83	782.08	131.16	1,569.65
6	Paid up equity share capital (Face Value of ₹10 Each)	1,357.80	1,357.80	1,357.80	1,357.80
7	Other Equity excluding Revaluation Reserve as per balance sheet of previous accounting year	-	-	-	9,882.89
8	Basic Earning Per Share (EPS)	6.44	5.68	0.97	11.50
9	Diluted Earning Per Share (EPS)	6.44	5.68	0.97	11.50

Extract to Notes :- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the website of BSE Ltd. and at the Company's website at www.mitsuchem.com.

By order of the Board of Directors
For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director & CFO

Place : Mumbai
Date : August 14, 2026

WINRO COMMERCIAL (INDIA) LIMITED

CIN : L51226MH1983PLC165499
Regd. Office : 209-210, Arcadia Building, 195, Nariman Point, Mumbai -400 021
Tel. : 022-40198600, **Website:** www.winrocommercial.com; **Email:** winro.investor@gcvl.in

STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

(Rs. In Lakhs except Sr.no 7)

Sr No	Particulars	Standalone			Consolidated		
		Quarter Ended		Year Ended	Quarter Ended		Year Ended
		June 30,2025 (Unaudited)	June 30,2025 (Unaudited)	March 31,2026 (Audited)	June 30,2025 (Unaudited)	June 30,2025 (Unaudited)	March 31,2026 (Audited)
1)	Total Income	29,521.51	7,244.62	13,955.59	29,521.51	7,244.62	13,955.59
2)	Net profit/ (loss) before Tax #	29,238.24	6,831.74	12,544.73	29,238.24	6,831.74	12,544.73
3)	Net profit/ (loss) after Tax #	24,798.52	5,772.13	10,081.16	46,402.33	11,583.23	19,366.95
4)	Total Comprehensive income [Comprising Net Profit (after tax) and Other Comprehensive Income (after tax)]	28,486.71	18,106.40	13,085.97	53,016.40	24,549.63	22,258.43
5)	Equity Share Capital (Face value of Rs 10/- each)	125.25	125.25	125.25	125.25	125.25	125.25
6)	Reserves (Excluding Revaluation Reserves as shown in the Audited Balance Sheet)			2,77,570.47			2,85,920.79
7)	Earning per share (of Rs 10/- each)						
	(a) Basic (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*
	(b) Diluted (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*

***Annualised**
 # The Company does not have Exceptional / Extraordinary items to report for the above periods.

Notes:
1) The above unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit committee and on its recommendation have been approved by the Board of directors at its meeting held on August 13, 2026.
2) The above is an extract of the detailed format of Financial Results for the quarter ended June 30, 2026 filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015, as amended. The full format of the said 'Financial Results' are available on the website of Stock Exchange "www.bseindia.com" and on Company's website "www.winrocommercial.com".

For and on behalf of the Board of Directors
Sd/-
Ritesh Zaveri
Whole Time Director
DIN : 00054741

Dated : August 13, 2026
Place : Mumbai

EASTERN TREADS LIMITED

Regd. Office: 3A, 3rd floor, Eastern Corporate Office, 34/137 E, NH Bypass, Edappally, Kochi, Ernakulam-682 024, Kerala. Phone No: 0484 7161234, email: info@easterntreads.com, Web: www.easterntreads.com, CIN: L25119KL1993PLC007213

Extract of the Unaudited Financial Results for the quarter and period ended June 30, 2026

(₹ in lakhs, except per share data)

Sl No.	Particulars (Refer notes below)	Quarter ended 30-Jun-26 Unaudited	Quarter ended 31-Mar-26 Audited	Quarter ended 30-Jun-25 Unaudited	Year ended 31-Mar-26 Audited
1	Total Income from operations	1416.1	1,349.51	1677.72	6,275.95
2	(Loss)/Profit before exceptional and extraordinary items and taxes	(16.37)	(146.55)	(14.00)	(199.21)
3	(Loss)/Profit before taxes (after exceptional and extraordinary items)	(16.37)	58.48	(14.00)	5.82
4	(Loss)/Profit after taxes (after exceptional and extraordinary items)	(16.37)	61.22	(14.00)	8.56
5	Total comprehensive (loss)/profit for the period	(16.37)	76.11	(16.36)	16.37
6	Paid-up equity share capital (face value of ₹ 10 each)	523.29	523.29	523.20	523.29
7	Reserve as shown in the Audited Balance Sheet of the previous year				(1,803.66)
8	(Loss)/ Profit per equity share:				
	(1) Basic: (₹)	(0.31)	1.17	(0.27)	0.16
	(2) Diluted: (₹)	(0.31)	1.17	(0.27)	0.16

Notes:
1) The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange website (www.bseindia.com) and on Company website (www.easterntreads.com).
2) The Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 14, 2026 and the same has been subjected to Limited Review by the statutory auditors.

Scan the QR code for complete financial Results:

For EASTERN TREADS LIMITED
Devarajan Krishnan
Whole-time Director & CHU
DIN: 11240487

Place. Kochi
Date: August 14, 2026

REMSONS INDUSTRIES LIMITED

CIN : L51900MH1971PLC015141
Regd.Office: 1122, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Near Satam Wadi, Andheri (E), Mumbai, 400093. Tel No: 022- 42300000 **Email id:** corporate@remsons.com, **website:** www.remsons.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(₹ in Lakh (Except EPS)

Particulars	Standalone				Consolidated			
	Quarter Ended			Year Ended	Quarter Ended			Year Ended
	30.06.2026	31.03.2026	30.06.2025	31.03.2026	30.06.2026	31.03.2026	30.06.2025	31.03.2026
	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)
Total Income from operations (net)	8,826.15	9,209.64	6,775.65	33,631.90	12,032.67	13,293.02	10,080.65	47,394.75
Net Profit / (Loss) from ordinary activities before tax, Exceptional and/or Extraordinary items.	384.76	492.22	273.50	1,668.01	429.61	539.26	606.68	2,853.46
Net Profit / (Loss) from ordinary activities for the period before tax after Exceptional items.	384.76	492.22	273.50	1,595.09	429.61	539.26	606.68	2,769.24
Net Profit / (Loss) for the period after tax (after Exceptional items).	284.40	366.69	202.18	1,180.92	287.66	522.45	363.88	1,805.05
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (After Tax) and Other comprehensive income (After Tax)]	304.87	391.40	198.93	1,253.40	258.70	775.88	622.77	2,320.14
Paid-up equity share capital (Face Value of Rs. 2 /- each)	697.58	697.58	697.58	697.58	697.58	697.58	697.58	697.58
Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	As on 31st March 2026			11,705.59				14,183.76
Earnings Per Share (of Rs. 2/-each) -								
1, Basic: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18
2, Diluted: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18

Notes :
1. The financial results were reviewed by the Audit Committee and approved by the Board of Directors in their meetings held on 14th August, 2026. The financials results are prepared in accordance with the Indian Accounting Standard (Ind-AS) as prescribed under section 133 of the Companies At. 2013, and other recongnised accounting practices and policies to the extent applicable.
2. The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the UnAudited Financial Results is available on the website of the Company i.e. www.remsons.com and on the website of BSE Ltd. i.e. www.bseindia.com and National Stock Exchange of India Ltd. (www.nseindia.com).

For REMSONS INDUSTRIES LIMITED
SD/-
KRISHNA KEJRIWAL
CHAIRMAN & MANAGING DIRECTOR
DIN - 00513788

Place : Mumbai
Dated : 14th August, 2026

AADI INDUSTRIES LIMITED

CIN: L25203MH1994PLC206053
Reg Off: 421, 4th Floor, Kailash Plaza, Vallabh Baug Lane, Near R-Odeon Mall, Ghatkopar (East), Mumbai-400 077; Maharashtra, India, **Tel:** 9869441118, **Web:** https://www.aadiindustries.co/home/
Email: finance@aadiind.com;

Extract Of Unaudited Financial Results For The Quarter Ended 30th June, 2026

Rupees in Lacs

Sl. NO	PARTICULARS	Quarter Ended 30th June 2026 Unaudited	Quarter Ended 31st March 2026 Unaudited	Quarter Ended 30th June 2025 Unaudited	Year Ended 31st March 2026 Audited
1	Total Income from operations (net)	-	-	-	-
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraordinary items tax	(5.68)	(7.12)	(4.20)	(18.24)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraordinary items)	(5.68)	(7.12)	(4.20)	(18.24)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraordinary items)	(5.68)	(7.12)	(4.20)	(18.24)
5	Total Comprehensive Income for the period [Comprising profit/Loss for the period (after tax) & other Comprehensive Income (after tax)]	(5.68)	(7.12)	(4.20)	(18.24)
6	Paid-up equity share capital (face value of Rs 10/- per share)	1,000.00	1,000.00	1,000.00	1,000.00
7	Reserves (excuding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(1,704.18)
8	Earning per share				
	a, Basic in Rs,	(0.06)	(0.07)	(0.04)	(0.18)
	b, Diluted in Rs.	(0.06)	(0.07)	(0.04)	(0.18)

Notes The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results are available on the Stock Exchange websites: www.bseindia.com and on the wesite of the Company: https://www.aadiindustries.co/home/

By and on behalf of the Board of Directors
For Aadi Industries Limited
Sd/-
Rushabh Shah
Managing Director
DIN: 01944390

Place:Mumbai
Date:14-August-2026

B&B TRIPLEWALL CONTAINERS LIMITED | CIN: L21015KA2011PLC060106

Reg Off. Sy. No. 263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bangalore – 562106
Website: www.boxandboard.in | E-mail ID.: cs@boxandboard.in | Cont.: 7353751669

Extract of Unaudited Financial Results for the Quarter ended on 30th June, 2026

(Rs. in Lacs, except as stated otherwise)

Particulars	Standalone Financial Result			Consolidated Financial Result		
	Quarter ending 30th June 2026 (unaudited)	Quarter ended 30th June, 2025 (unaudited)	Year ending 31st March, 2026 (Audited)	Quarter ending 30th June 2026 (unaudited)	Quarter ended 30th June, 2025 (unaudited)	Year ending 31st March, 2026 (Audited)
Total income from operations (net)	17,770.50	14,928.14	60,943.27	18,046.63	15,225.05	61,635.25
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,510.60	246.86	2,288.81	1,439.48	173.91	1,969.54
Total comprehensive income for the period (comprising profit for the period after tax and other comprehensive income after tax	1,511.30	246.88	2,291.61	1,440.21	173.94	1,972.49
Equity Share Capital	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12
Other equity	13,198.17	9,634.89	11,679.63	12,624.46	9,285.71	11,158.16
Earnings Per Share (annualised) (face value of 10/- each)						
Basic:	29.46	4.81	11.16	28.44	3.79	10.06
Diluted:	29.46	4.81	11.16	28.44	3.79	10.06
Debt Service Coverage ratio	2.13	1.94	2.40	2.04	1.86	2.27
Interest Service Coverage ratio	5.53	1.45	2.58	4.79	1.29	2.25
Debt to Equity Ratio	1.30	1.75	1.53	1.52	1.95	1.77

Note: -

1. The above is the extract of detail financial Result submitted to NSE under regulation 33 of SEBI (LODR) Reg. 2015. The full financial Result along with notes is available on Company website www.boxandboard.in, on NSE website www.nseindia.in and on BSE website www.bseindia.com.

2. Financial Result have been prepared accordance to Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of Companies Act, 2013. The figures for the previous period have been restated, regrouped and reclassified wherever required to company with the requirement of Ind AS.

By Order of the Board of Directors
For, B&B Triplewall Containers Limited
Sd/-
Manish Kumar Gupta
Chairman & Managing Director

Place: Bangalore
Date: 14.08.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAARS SOFTWARE INTERNATIONAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Maars Software International Limited
2.	Date of incorporation of corporate debtor	23/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72300TN1995PLC032675
5.	Address of the registered office and principal office (if any) of corporate debtor	106/2, Habibullah Road, T. Nagar, Chennai 600 017, Chennai , Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026
7.	Estimated date of closure of insolvency resolution process	07th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Dhelariya IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B-201, Ratnaakar Prestine, Nr. Avi Bunglows, Opp Star Bazar, Jodhpur, Satellite, Prernatirth Derasar Road, Ahmedabad, Gujarat ,380015. Email-dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.maarssi@gmail.com Address- C/o. Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054.
11.	Last date for submission of claims	25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	--
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maars Software International Limited on 11th August 2026.
The creditors of Maars Software International Limited, are hereby called upon to submit their claims with proof on or before 25th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Dharmendra Dhelariya
Interim resolution Professional
In the matter of Maars Software International Limited
Registration Number: IBBI/IPA-001/IP-P00251/2017-2018/10480
AFA Number: AA1/10480/02/300627/109364
AFA valid upto 30/06/2027

Date: 14th August, 2026
Place: Ahmedabad

KG PETROCHEM LIMITED

CIN : L24117RJ1980PLC001999
Regd. Office: C-171, Road No. 9J, VKI Area, Jaipur-302013, Rajasthan
Corporate Office:6th Floor, No. 602, Monarch Building, Ammapali Marg, Vaishali Nagar, Jaipur-302021, Raj.
E-mail: manish@bluerk.biz; Website : www.kgpetrochem.com. Contact No. 9983340261

Extract of Unaudited Financial Results for Quarter Ended June 30, 2026

(In ₹ Lacs Except EPS)

Sl. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	Quarter Ended 31.03.2026 (Audited)	Quarter Ended 30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total Income from Operations (including Other Income)	5837.14	8333.13	9588.00	32138.77
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
3	Net Profit/ (Loss) for the period, before tax (after Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
4	Net Profit/ (Loss) for the period (after Tax, Exceptional and/ or Extraordinary items)	49.37	248.11	216.19	445.13
5	Total Comprehensive income for the period, net of tax	49.37	285.33	216.19	482.35
6	Equity Share Capital	522.10	522.10	522.10	522.10
7	Reserves excluding revaluation reserves	-	-	-	13674.83
8	Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	0.95	4.75	4.14	8.53

Notes: 1. The Standalone Financials Results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective meetings held on August 14, 2026. **2.** The above is an extract of the detailed format Standalone Unaudited Financial Results for the Quarter ended June 30, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the stock exchange i.e. www.bseindia.com and on the Company website i.e. www.kgpetrochem.com.The same can be accessed by scanning the QR Code provided below.

For and on behalf of Board of Directors
KG Petrochem Ltd
Sd/-
Gauri Shanker Kandoi
Chairman Cum Wholetime Director
DIN: 00120330

Place : Jaipur
Date : 14.08.2026

BF UTILITIES LIMITED

KALYANI

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036 **CIN : L40108PN2000PLC015323**
Tel. 91 7719004777 Email : secretarial@bfutilities.com Website : www.bfutilities.com

Extract of Statement of Unaudited Standalone Financial Results for the Quarter ended 30 June, 2026

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30th June, 2026 (Unaudited)	Quarter Ended 30th June, 2025 (Unaudited)	Year Ended 31st March, 2026 (Audited)
1	Total Income from operations	588.05	576.57	1,886.07
2	Net Profit / (Loss) for the period (before tax and exceptional items)	(500.92)	929.05	662.60
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(500.92)	929.05	573.61
4	Net Profit / (Loss) for the period after tax	(502.98)	642.12	223.40
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(499.25)	642.23	229.21
6	Equity Share Capital (of Rs. 5/- each)	1,883.38	1,883.38	1,883.38
7	Earning Per Share (Not Annualised for Quarters)			
	Basic :	(1.34)	1.70	0.59
	Diluted :	(1.34)	1.70	0.59

Note : The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on www.nseindia.com, www.bseindia.com and on the Company website www.bfutilities.com.

For BF Utilities Limited
B S Mitkari
Whole-Time Director
DIN : 03632549

Place : Pune
Date : 14 August, 2026

MITSU CHEM PLAST LIMITED

Mitsu

Registered Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080.
CIN: L25111MH1988PLC048925 | **Email:** investor@mitsuchem.com | **Phone No:** 022-2592 0055

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

₹ in Lakhs

Sr. No.	PARTICULARS	3 Months ended 30.06.2026 Unaudited	3 Months ended 31.03.2026 Audited	3 Months ended 30.06.2025 Unaudited	Year ended 31.03.2026 Audited
1	Total Income	9,532.78	8,679.47	8,540.39	35,084.56
2	Profit / (Loss) from ordinary activities before Exceptional items and tax	1,192.73	1,061.50	178.81	2,127.44
3	Profit / (Loss) before tax	1,192.73	1,061.50	178.81	2,127.44
4	Total Other comprehensive income, net of tax	-	10.34	-	7.79
5	Total comprehensive income	873.83	782.08	131.16	1,569.65
6	Paid up equity share capital (Face Value of ₹10 Each)	1,357.80	1,357.80	1,357.80	1,357.80
7	Other Equity excluding Revaluation Reserve as per balance sheet of previous accounting year	-	-	-	9,882.89
8	Basic Earning Per Share (EPS)	6.44	5.68	0.97	11.50
9	Diluted Earning Per Share (EPS)	6.44	5.68	0.97	11.50

Extract to Notes :- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the website of BSE Ltd. and at the Company's website at www.mitsuchem.com.

By order of the Board of Directors
For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director & CFO

Place : Mumbai
Date : August 14, 2026

WINRO COMMERCIAL (INDIA) LIMITED

CIN : L51226MH1983PLC165499
Regd. Office : 209-210, Arcadia Building, 195, Nariman Point, Mumbai -400 021
Tel. : 022-40198600, **Website:** www.winrocommercial.com; **Email:** winro.investor@gcvl.in

STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

(Rs. In Lakhs except Sr.no 7)

Sr No	Particulars	Standalone			Consolidated		
		Quarter Ended		Year Ended	Quarter Ended		Year Ended
		June 30,2025 (Unaudited)	June 30,2025 (Unaudited)	March 31,2026 (Audited)	June 30,2025 (Unaudited)	June 30,2025 (Unaudited)	March 31,2026 (Audited)
1)	Total Income	29,521.51	7,244.62	13,955.59	29,521.51	7,244.62	13,955.59
2)	Net profit/ (loss) before Tax #	29,238.24	6,831.74	12,544.73	29,238.24	6,831.74	12,544.73
3)	Net profit/ (loss) after Tax #	24,798.52	5,772.13	10,081.16	46,402.33	11,583.23	19,366.95
4)	Total Comprehensive income [Comprising Net Profit (after tax) and Other Comprehensive Income (after tax)]	28,486.71	18,106.40	13,085.97	53,016.40	24,549.63	22,258.43
5)	Equity Share Capital (Face value of Rs 10/- each)	125.25	125.25	125.25	125.25	125.25	125.25
6)	Reserves (Excluding Revaluation Reserves as shown in the Audited Balance Sheet)			2,77,570.47			2,85,920.79
7)	Earning per share (of Rs 10/- each)						
	(a) Basic (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*
	(b) Diluted (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*

*** Annualised**
 # The Company does not have Exceptional / Extraordinary items to report for the above periods.

Notes:
1) The above unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit committee and on its recommendation have been approved by the Board of directors at its meeting held on August 13, 2026.
2) The above is an extract of the detailed format of Financial Results for the quarter ended June 30, 2026 filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015, as amended. The full format of the said 'Financial Results' are available on the website of Stock Exchange "www.bseindia.com" and on Company's website "www.winrocommercial.com".

For and on behalf of the Board of Directors
Sd/-
Ritesh Zaveri
Whole Time Director
DIN : 00054741

Dated : August 13, 2026
Place : Mumbai

EASTERN TREADS LIMITED

Regd. Office: 3A, 3rd floor, Eastern Corporate Office, 34/137 E, NH Bypass, Edappally, Kochi, Ernakulam-682 024, Kerala. Phone No: 0484 7161234, email: info@easterntreads.com, Web: www.easterntreads.com, CIN: L25119KL1993PLC007213

Extract of the Unaudited Financial Results for the quarter and period ended June 30, 2026

(₹ in lakhs, except per share data)

Sl No.	Particulars (Refer notes below)	Quarter ended 30-Jun-26 Unaudited	Quarter ended 31-Mar-26 Audited	Quarter ended 30-Jun-25 Unaudited	Year ended 31-Mar-26 Audited
1	Total Income from operations	1416.1	1,349.51	1677.72	6,275.95
2	(Loss)/Profit before exceptional and extraordinary items and taxes	(16.37)	(146.55)	(14.00)	(199.21)
3	(Loss)/Profit before taxes (after exceptional and extraordinary items)	(16.37)	58.48	(14.00)	5.82
4	(Loss)/Profit after taxes (after exceptional and extraordinary items)	(16.37)	61.22	(14.00)	8.56
5	Total comprehensive (loss)/profit for the period	(16.37)	76.11	(16.36)	16.37
6	Paid-up equity share capital (face value of ₹ 10 each)	523.29	523.29	523.20	523.29
7	Reserve as shown in the Audited Balance Sheet of the previous year				(1,803.66)
8	(Loss)/ Profit per equity share:				
	(1) Basic: (₹)	(0.31)	1.17	(0.27)	0.16
	(2) Diluted: (₹)	(0.31)	1.17	(0.27)	0.16

Notes:
1) The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange website (www.bseindia.com) and on Company website (www.easterntreads.com).
2) The Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 14, 2026 and the same has been subjected to Limited Review by the statutory auditors.

Scan the QR code for complete financial Results:

For EASTERN TREADS LIMITED
Devarajan Krishnan
Whole-time Director & CHO
DIN: 11240487

Place. Kochi
Date: August 14, 2026

REMSONS INDUSTRIES LIMITED

CIN : L51900MH1971PLC015141
Regd.Office: 1122, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Near Satam Wadi, Andheri (E), Mumbai, 400093. **Tel No:** 022- 42300000 **Email id:** corporate@remsons.com, **website:** www.remsons.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(₹ in Lakh (Except EPS)

Particulars	Standalone				Consolidated			
	Quarter Ended			Year Ended	Quarter Ended			Year Ended
	30.06.2026	31.03.2026	30.06.2025	31.03.2026	30.06.2026	31.03.2026	30.06.2025	31.03.2026
	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)
Total Income from operations (net)	8,826.15	9,209.64	6,775.65	33,631.90	12,032.67	13,293.02	10,080.65	47,394.75
Net Profit / (Loss) from ordinary activities before tax, Exceptional and/or Extraordinary items.	384.76	492.22	273.50	1,668.01	429.61	539.26	606.68	2,853.46
Net Profit / (Loss) from ordinary activities for the period before tax after Exceptional items.	384.76	492.22	273.50	1,595.09	429.61	539.26	606.68	2,769.24
Net Profit / (Loss) for the period after tax (after Exceptional items).	264.40	366.69	202.18	1,180.92	287.66	522.45	363.88	1,805.05
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (After Tax) and Other comprehensive income (After Tax)]	304.87	391.40	198.93	1,253.40	258.70	775.88	622.77	2,320.14
Paid-up equity share capital (Face Value of Rs. 2 /- each)	697.58	697.58	697.58	697.58	697.58	697.58	697.58	697.58
Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	As on 31st March 2026			11,705.59				14,183.76
Earnings Per Share (of Rs. 2/-each) -								
1, Basic: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18
2, Diluted: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18

Notes :
1. The financial results were reviewed by the Audit Committee and approved by the Board of Directors in their meetings held on 14th August, 2026. The financials results are prepared in accordance with the Indian Accounting Standard (Ind-AS) as prescribed under section 133 of the Companies At, 2013, and other recongnised accounting practices and policies to the extent applicable.
2. The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the UnAudited Financial Results is available on the website of the Company i.e. www.remsons.com and on the website of BSE Ltd. i.e. www.bseindia.com and National Stock Exchange of India Ltd. (www.nseindia.com).

For REMSONS INDUSTRIES LIMITED
SD/-
KRISHNA KEJRIWAL
CHAIRMAN & MANAGING DIRECTOR
DIN - 00513788

Place : Mumbai
Dated : 14th August, 2026

AADI INDUSTRIES LIMITED

CIN: L25203MH1994PLC206053
Reg Off: 421, 4th Floor, Kailash Plaza, VallabhBaug Lane. Near R-Odeon Mall, Ghatkopar (East), Mumbai-400 077; Maharashtra, India, **Tel:** 9869441118, **Web:** https://www.aadiindustries.co/home/
Email: finance@aadiind.com;

Extract Of Unaudited Financial Results For The Quarter Ended 30th June, 2026

Rupees in Lacs

Sr. NO	PARTICULARS	Quarter Ended 30th June 2026 Unaudited	Quarter Ended 31st March 2026 Unaudited	Quarter Ended 30th June 2025 Unaudited	Year Ended 31st March 2026 Audited
1	Total Income from operations (net)	-	-	-	-
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraodinary items tax	(5.68)	(7.12)	(4.20)	(18.24)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraodinary items)	(5.68)	(7.12)	(4.20)	(18.24)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraodinary items)	(5.68)	(7.12)	(4.20)	(18.24)
5	Total Comprehensive Income for the period [Comprising profit/Loss for the period (after tax) & other Comprehensive Income (after tax)]	(5.68)	(7.12)	(4.20)	(18.24)
6	Paid-up equity share capital (face value of Rs 10/- per share)	1,000.00	1,000.00	1,000.00	1,000.00
7	Reserves (excuding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(1,704.18)
8	Earning per share				
	a, Basic in Rs,	(0.06)	(0.07)	(0.04)	(0.18)
	b, Diluted in Rs.	(0.06)	(0.07)	(0.04)	(0.18)

Notes The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results are available on the Stock Exchange websites: www.bseindia.com and on the website of the Company: https://www.aadiindustries.co/home/

By and on behalf of the Board of Directors
For Aadi Industries Limited
Sd/-
Rushabh Shah
Managing Director
DIN: 01944390

Place:Mumbai
Date:14-August-2026

B&B TRIPLEWALL CONTAINERS LIMITED | CIN: L21015KA2011PLC060106

Reg Off. Sy. No. 263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bangalore – 562106
Website: www.boxandboard.in | E-mail ID.: cs@boxandboard.in | Cont.: 7353751669

Extract of Unaudited Financial Results for the Quarter ended on 30th June, 2026

(Rs. in Lacs, except as stated otherwise)

Particulars	Standalone Financial Result			Consolidated Financial Result		
	Quarter ending 30th June 2026 (unaudited)	Quarter ended 30th June, 2025 (unaudited)	Year ending 31st March, 2026 (Audited)	Quarter ending 30th June 2026 (unaudited)	Quarter ended 30th June, 2025 (unaudited)	Year ending 31st March, 2026 (Audited)
Total income from operations (net)	17,770.50	14,928.14	60,943.27	18,046.63	15,225.05	61,635.25
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,510.60	246.86	2,288.81	1,439.48	173.91	1,969.54
Total comprehensive income for the period (comprising profit for the period after tax and other comprehensive income after tax	1,511.30	246.88	2,291.61	1,440.21	173.94	1,972.49
Equity Share Capital	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12
Other equity	13,198.17	9,634.89	11,679.63	12,624.46	9,285.71	11,158.16
Earnings Per Share (annualised) (face value of 10/- each)						
Basic:	29.46	4.81	11.16	28.44	3.79	10.06
Diluted:	29.46	4.81	11.16	28.44	3.79	10.06
Debt Service Coverage ratio	2.13	1.94	2.40	2.04	1.86	2.27
Interest Service Coverage ratio	5.53	1.45	2.58	4.79	1.29	2.25
Debt to Equity Ratio	1.30	1.75	1.53	1.52	1.95	1.77

Note: -

1. The above is the extract of detail financial Result submitted to NSE under regulation 33 of SEBI (LODR) Reg. 2015. The full financial Result along with notes is available on Company website www.boxandboard.in, on NSE website www.nseindia.in and on BSE website www.bseindia.com.

2. Financial Result have been prepared accordance to Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of Companies Act, 2013. The figures for the previous period have been restated, regrouped and reclassified wherever required to company with the requirement of Ind AS.

By Order of the Board of Directors
For, B&B Triplewall Containers Limited
Sd/-
Manish Kumar Gupta
Chairman & Managing Director

Place: Bangalore
Date: 14.08.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAARS SOFTWARE INTERNATIONAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Maars Software International Limited
2.	Date of incorporation of corporate debtor	23/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72300TN1995PLC032675
5.	Address of the registered office and principal office (if any) of corporate debtor	106/2, Habibullah Road, T. Nagar, Chennai 600 017, Chennai , Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026
7.	Estimated date of closure of insolvency resolution process	07th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Dhelariya IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B-201, Ratnaakar Prestine, Nr. Avi Bunglows, Opp Star Bazar, Jodhpur, Satellite, Prernatirth Derasar Road, Ahmedabad, Gujarat ,380015. Email-dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.maarssi@gmail.com Address- C/o. Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054.
11.	Last date for submission of claims	25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified	--
	to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maars Software International Limited on 11th August 2026.
The creditors of Maars Software International Limited, are hereby called upon to submit their claims with proof on or before 25th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Dharmendra Dhelariya
Interim resolution Professional
In the matter of Maars Software International Limited
Registration Number: IBBI/IPA-001/IP-00251/2017-2018/10480
AFA Number: AA1/10480/02/300627/109364
AFA valid upto 30/06/2027

Date: 14th August, 2026
Place: Ahmedabad

KG PETROCHEM LIMITED

CIN : L24117RJ1980PLC001999
Regd. Office: C-171, Road No. 9J, VKI Area, Jaipur-302013, Rajasthan
Corporate Office:6th Floor, No. 602, Monarch Building, Annapurti Marg, Vaishali Nagar, Jaipur-302021, Raj.
E-mail: manish@bharat.biz; Website : www.kgpetrochem.com. Contact No. 9983340261

Extract of Unaudited Financial Results for Quarter Ended June 30, 2026

(In ₹ Lacs Except EPS)

Sl. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	Quarter Ended 31.03.2026 (Audited)	Quarter Ended 30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total Income from Operations (including Other Income)	5837.14	8333.13	9588.00	32138.77
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
3	Net Profit/ (Loss) for the period, before tax (after Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
4	Net Profit/ (Loss) for the period (after Tax, Exceptional and/ or Extraordinary items)	49.37	248.11	216.19	445.13
5	Total Comprehensive income for the period, net of tax	49.37	285.33	216.19	482.35
6	Equity Share Capital	522.10	522.10	522.10	522.10
7	Reserves excluding revaluation reserves	-	-	-	13674.83
8	Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	0.95	4.75	4.14	8.53

Notes: 1. The Standalone Financials Results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective meetings held on August 14, 2026. 2. The above is an extract of the detailed format Standalone Unaudited Financial Results for the Quarter ended June 30, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the stock exchange i.e. www.bseindia.com and on the Company website i.e. www.kgpetrochem.com.The same can be accessed by scanning the QR Code provided below:

For and on behalf of Board of Directors
KG Petrochem Ltd
sd/-
Gauri Shanker Kandoi
Chairman Cum Wholetime Director
DIN: 00120330

Place : Jaipur
Date : 14.08.2026

BF UTILITIES LIMITED

KALYANI

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036 CIN : L40108PN2000PLC015323
Tel. 91 7719004777 Email : secretarial@bfutilities.com Website : www.bfutilities.com

Extract of Statement of Unaudited Standalone Financial Results for the Quarter ended 30 June, 2026

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30th June, 2026 (Unaudited)	Quarter Ended 30th June, 2025 (Unaudited)	Year Ended 31st March, 2026 (Audited)
1	Total Income from operations	588.05	576.57	1,886.07
2	Net Profit / (Loss) for the period (before tax and exceptional items)	(500.92)	929.05	662.60
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(500.92)	929.05	573.61
4	Net Profit / (Loss) for the period after tax	(502.98)	642.12	223.40
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(499.25)	642.23	229.21
6	Equity Share Capital (of Rs. 5/- each)	1,883.38	1,883.38	1,883.38
7	Earning Per Share (Not Annualised for Quarters)			
	Basic :	(1.34)	1.70	0.59
	Diluted :	(1.34)	1.70	0.59

Note : The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on www.nseindia.com, www.bseindia.com and on the Company website www.bfutilities.com.

For BF Utilities Limited
B S Mitkari
Whole-Time Director
DIN : 03632549

Place : Pune
Date : 14 August, 2026

MITSU CHEM PLAST LIMITED

Mitsu

Registered Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080.
CIN: L25111MH1988PLC048925 | Email: investor@mitsuchem.com | Phone No: 022-2592 0055

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

₹ in Lakhs

Sr. No.	PARTICULARS	3 Months ended 30.06.2026 Unaudited	3 Months ended 31.03.2026 Audited	3 Months ended 30.06.2025 Unaudited	Year ended 31.03.2026 Audited
1	Total Income	9,532.78	8,679.47	8,540.39	35,084.56
2	Profit / (Loss) from ordinary activities before Exceptional items and tax	1,192.73	1,061.50	178.81	2,127.44
3	Profit / (Loss) before tax	1,192.73	1,061.50	178.81	2,127.44
4	Total Other comprehensive income, net of tax	-	10.34	-	7.79
5	Total comprehensive income	873.83	782.08	131.16	1,569.65
6	Paid up equity share capital (Face Value of ₹10 Each)	1,357.80	1,357.80	1,357.80	1,357.80
7	Other Equity excluding Revaluation Reserve as per balance sheet of previous accounting year	-	-	-	9,882.89
8	Basic Earning Per Share (EPS)	6.44	5.68	0.97	11.50
9	Diluted Earning Per Share (EPS)	6.44	5.68	0.97	11.50

Extract to Notes :- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the website of BSE Ltd. and at the Company's website at www.mitsuchem.com.

By order of the Board of Directors
For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director & CFO

Place : Mumbai
Date : August 14, 2026

WINRO COMMERCIAL (INDIA) LIMITED

CIN : L51226MH1983PLC165499
Regd. Office : 209-210, Arcadia Building, 195, Nariman Point, Mumbai -400 021
Tel. : 022-40198600, **Website:** www.winrocommercial.com; **Email:** winro.investor@gcvl.in

STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

(Rs. In Lakhs except Sr.no 7)

Sr No	Particulars	Standalone			Consolidated		
		Quarter Ended		Year Ended	Quarter Ended		Year Ended
		June 30,2026 (Unaudited)	June 30,2025 (Unaudited)	March 31,2026 (Audited)	June 30,2026 (Unaudited)	June 30,2025 (Unaudited)	March 31,2026 (Audited)
1)	Total Income	29 521.51	7,244.62	13,955.59	29 521.51	7,244.62	13,955.59
2)	Net profit/ (loss) before Tax #	29 238.24	6,831.74	12,544.73	29 238.24	6,831.74	12,544.73
3)	Net profit/ (loss) after Tax #	24,798.52	5,772.13	10,081.16	46 402.33	11,583.23	19,366.95
4)	Total Comprehensive income [Comprising Net Profit (after tax) and Other Comprehensive Income (after tax)]	28,486.71	18,106.40	13,085.97	53 016.40	24,549.63	22,258.43
5)	Equity Share Capital (Face value of Rs 10/- each)	125.25	125.25	125.25	125.25	125.25	125.25
6)	Reserves (Excluding Revaluation Reserves as shown in the Audited Balance Sheet)			2,77,570.47			2,85,920.79
7)	Earning per share (of Rs 10/- each)						
	(a) Basic (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*
	(b) Diluted (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*

*** Annualised**
 # The Company does not have Exceptional / Extraordinary items to report for the above periods.

Notes:
1) The above unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit committee and on its recommendation have been approved by the Board of directors at its meeting held on August 13, 2026.
2) The above is an extract of the detailed format of Financial Results for the quarter ended June 30, 2026 filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015, as amended. The full format of the said 'Financial Results' are available on the website of Stock Exchange "www.bseindia.com" and on Company's website "www.winrocommercial.com".

For and on behalf of the Board of Directors
Sd/-
Ritesh Zaveri
Whole Time Director
DIN : 00054741

Dated : August 13, 2026
Place : Mumbai

EASTERN TREADS LIMITED

Regd. Office: 3A, 3rd floor, Eastern Corporate Office, 34/137 E, NH Bypass, Edappally, Kochi, Ernakulam-682 024, Kerala. Phone No: 0484 7161234, email: info@easterntreads.com, Web: www.easterntreads.com, CIN: L25119KL1993PLC007213

Extract of the Unaudited Financial Results for the quarter and period ended June 30, 2026

(₹ in lakhs, except per share data)

Sl No.	Particulars (Refer notes below)	Quarter ended 30-Jun-26 Unaudited	Quarter ended 31-Mar-26 Audited	Quarter ended 30-Jun-25 Unaudited	Year ended 31-Mar-26 Audited
1	Total Income from operations	1416.1	1,349.51	1677.72	6,275.95
2	(Loss)/Profit before exceptional and extraordinary items and taxes	(16.37)	(146.55)	(14.00)	(199.21)
3	(Loss)/Profit before taxes (after exceptional and extraordinary items)	(16.37)	58.48	(14.00)	5.82
4	(Loss)/Profit after taxes (after exceptional and extraordinary items)	(16.37)	61.22	(14.00)	8.56
5	Total comprehensive (loss)/profit for the period	(16.37)	76.11	(16.36)	16.37
6	Paid-up equity share capital (face value of ₹ 10 each)	523.29	523.29	523.20	523.29
7	Reserve as shown in the Audited Balance Sheet of the previous year				(1,803.66)
8	(Loss)/ Profit per equity share:				
	(1) Basic: (₹)	(0.31)	1.17	(0.27)	0.16
	(2) Diluted: (₹)	(0.31)	1.17	(0.27)	0.16

Notes:
1) The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange website (www.bseindia.com) and on Company website (www.easterntreads.com).
2) The Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 14, 2026 and the same has been subjected to Limited Review by the statutory auditors.

Scan the QR code for complete financial Results:

For EASTERN TREADS LIMITED
Devarajan Krishnan
Whole-time Director & CHU
DIN: 11240487

Place. Kochi
Date: August 14, 2026

REMSONS INDUSTRIES LIMITED

CIN : L51900MH1971PLC015141
Regd.Office: 1122, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Near Satam Wadi, Andheri (E), Mumbai, 400093. Tel No: 022- 42300000 **Email id:** corporate@remsons.com, **website:** www.remsons.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(₹ in Lakh (Except EPS)

Particulars	Standalone				Consolidated			
	Quarter Ended			Year Ended	Quarter Ended			Year Ended
	30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)	30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)
Total Income from operations (net)	8,826.15	9,209.64	6,775.65	33,631.90	12 032.67	13,293.02	10,080.65	47,394.75
Net Profit / (Loss) from ordinary activities before tax, Exceptional and/or Extraordinary items.	384.76	492.22	273.50	1,668.01	429.61	539.26	606.68	2,853.46
Net Profit / (Loss) from ordinary activities for the period before tax after Exceptional items.	384.76	492.22	273.50	1,595.09	429.61	539.26	606.68	2,769.24
Net Profit / (Loss) for the period after tax (after Exceptional items).	284.40	366.69	202.18	1,180.92	287.66	522.45	363.88	1,805.05
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (After Tax) and Other comprehensive income (After Tax)]	304.87	391.40	198.93	1,253.40	258.70	775.88	622.77	2,320.14
Paid-up equity share capital (Face Value of Rs. 2 /- each)	697.58	697.58	697.58	697.58	697.58	697.58	697.58	697.58
Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	As on 31st March 2026			11,705.59				14,183.76
Earnings Per Share (of Rs. 2/-each) -								
1, Basic: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18
2, Diluted: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18

Notes :
1. The financial results were reviewed by the Audit Committee and approved by the Board of Directors in their meetings held on 14th August, 2026. The financials results are prepared in accordance with the Indian Accounting Standard (Ind-AS) as prescribed under section 133 of the Companies At 2013, and other recongnised accounting practices and policies to the extent applicable.
2. The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, The full format of the UnAudited Financial Results is available on the website of the Company i.e, www.remsons.com and on the website of BSE Ltd, i.e, www.bseindia.com and National Stock Exchange of India Ltd. (www.nseindia.com).

For REMSONS INDUSTRIES LIMITED
SD/-
KRISHNA KEJRIWAL
CHAIRMAN & MANAGING DIRECTOR
DIN - 00513788

Place : Mumbai
Dated : 14th August, 2026

AADI INDUSTRIES LIMITED

CIN: L25203MH1994PLC206053
Reg Off: 421, 4th Floor, Kailash Plaza, Vallabh Baug Lane, Near R-Odeon Mall, Ghatkopar (East), Mumbai-400 077; Maharashtra, India, **Tel:** 9869441118, **Web:** https://www.aadiindustries.co/home/
Email: finance@aadiind.com;

Extract Of Unaudited Financial Results For The Quarter Ended 30th June, 2026

Rupees in Lacs

Sr. NO	PARTICULARS	Quarter Ended 30th June 2026 Unaudited	Quarter Ended 31st March 2026 Unaudited	Quarter Ended 30th June 2025 Unaudited	Year Ended 31st March 2026 Audited
1	Total Income from operations (net)	-	-	-	-
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraordinary items tax	(5,68)	(7.12)	(4.20)	(18.24)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraordinary items)	(5,68)	(7.12)	(4.20)	(18.24)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraordinary items)	(5,68)	(7.12)	(4.20)	(18.24)
5	Total Comprehensive Income for the period [Comprising profit/Loss for the period (after tax) & other Comprehensive Income (after tax)]	(5,68)	(7.12)	(4.20)	(18.24)
6	Paid-up equity share capital (face value of Rs 10/- per share)	1,000.00	1,000.00	1,000.00	1,000.00
7	Reserves (excuding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(1,704.18)
8	Earning per share				
	a, Basic in Rs,	(0,06)	(0,07)	(0,04)	(0,18)
	b, Diluted in Rs.	(0,06)	(0,07)	(0,04)	(0,18)

Notes The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results are available on the Stock Exchange websites: www.bseindia.com and on the wesite of the Company: https://www.aadiindustries.co/home/

By and on behalf of the Board of Directors
For Aadi Industries Limited
Sd/-
Rushabh Shah
Managing Director
DIN: 01944390

Place:Mumbai
Date:14-August-2026

B&B TRIPLEWALL CONTAINERS LIMITED | CIN: L21015KA2011PLC060106

Reg Off. Sy. No. 263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bangalore – 562106
Website: www.boxandboard.in | E-mail ID.: cs@boxandboard.in | Cont.: 7353751669

Extract of Unaudited Financial Results for the Quarter ended on 30th June, 2026

(Rs. in Lacs, except as stated otherwise)

Particulars	Standalone Financial Result			Consolidated Financial Result		
	Quarter ending 30th June 2026 (unaudited)	Quarter ended 30th June, 2025 (unaudited)	Year ending 31st March, 2026 (Audited)	Quarter ending 30th June 2026 (unaudited)	Quarter ended 30th June, 2025 (unaudited)	Year ending 31st March, 2026 (Audited)
Total income from operations (net)	17,770.50	14,928.14	60,943.27	18,046.63	15,225.05	61,635.25
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,510.60	246.86	2,288.81	1,439.48	173.91	1,969.54
Total comprehensive income for the period (comprising profit for the period after tax and other comprehensive income after tax	1,511.30	246.88	2,291.61	1,440.21	173.94	1,972.49
Equity Share Capital	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12
Other equity	13,198.17	9,634.89	11,679.63	12,624.46	9,285.71	11,158.16
Earnings Per Share (annualised) (face value of 10/- each)						
Basic:	29.46	4.81	11.16	28.44	3.79	10.06
Diluted:	29.46	4.81	11.16	28.44	3.79	10.06
Debt Service Coverage ratio	2.13	1.94	2.40	2.04	1.86	2.27
Interest Service Coverage ratio	5.53	1.45	2.58	4.79	1.29	2.25
Debt to Equity Ratio	1.30	1.75	1.53	1.52	1.95	1.77

Note: -

1. The above is the extract of detail financial Result submitted to NSE under regulation 33 of SEBI (LODR) Reg. 2015. The full financial Result along with notes is available on Company website www.boxandboard.in, on NSE website www.nseindia.in and on BSE website www.bseindia.com.

2. Financial Result have been prepared accordance to Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of Companies Act, 2013. The figures for the previous period have been restated, regrouped and reclassified wherever required to company with the requirement of Ind AS.

By Order of the Board of Directors
For, B&B Triplewall Containers Limited
Sd/-
Manish Kumar Gupta
Chairman & Managing Director

Place: Bangalore
Date: 14.08.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAARS SOFTWARE INTERNATIONAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Maars Software International Limited
2.	Date of incorporation of corporate debtor	23/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72300TN1995PLC032675
5.	Address of the registered office and principal office (if any) of corporate debtor	106/2, Habibullah Road, T. Nagar, Chennai 600 017, Chennai , Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026
7.	Estimated date of closure of insolvency resolution process	07th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Dhelariya IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B-201, Ratnaakar Prestine, Nr. Avi Bunglows, Opp Star Bazar, Jodhpur, Satellite, Prernatirth Derasar Road, Ahmedabad, Gujarat ,380015. Email-dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.maarssi@gmail.com Address:- C/o. Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054.
11.	Last date for submission of claims	25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified	--
	to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maars Software International Limited on 11th August 2026.
The creditors of Maars Software International Limited, are hereby called upon to submit their claims with proof on or before 25th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Dharmendra Dhelariya
Interim resolution Professional
In the matter of Maars Software International Limited
Registration Number: IBBI/IPA-001/IP-P00251/2017-2018/10480
AFA Number: AA1/10480/02/300627/109364
AFA valid upto 30/06/2027

Date: 14th August, 2026
Place: Ahmedabad

KG PETROCHEM LIMITED

CIN : L24117RJ1988PLC001999
Regd. Office: C-1/1, Road No. 12, VKI Area, Jaipur-302013, Rajasthan
Corporate Office: 6th Floor, No. 602, Monarch Building, Amrapali Marg, Vaishali Nagar, Jaipur-302021, Raj.
E-mail: manish@bhavik.biz; Website : www.kgpetrochem.com ; Contact No: 9983340241

Extract of Unaudited Financial Results for Quarter Ended June 30, 2026

(In ₹ Lacs Except EPS)

Sl No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	Quarter Ended 31.03.2026 (Audited)	Quarter Ended 30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total Income from Operations (including Other Income)	9637.14	9333.13	6668.00	32138.77
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
3	Net Profit/ (Loss) for the period, before tax (after Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
4	Net Profit/ (Loss) for the period after Tax, Exceptional and/ or Extraordinary items)	49.37	248.11	216.19	445.13
5	Total Comprehensive income for the period, net of tax	49.37	285.33	216.19	482.35
6	Equity Share Capital	522.10	522.10	522.10	522.10
7	Reserves excluding revaluation reserves	-	-	-	13,074.63
8	Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	0.95	4.75	4.14	8.53

Notes: 1. The Standalone Financials Results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective meetings held on August 14, 2026. **2.** The above is an extract of the detailed format Standalone Unaudited Financial Results for the Quarter ended June 30, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the stock exchange i.e. www.bseindia.com and on the Company website i.e. www.kgpetrochem.com.The same can be accessed by scanning the QR Code provided below.

For and on behalf of Board of Directors
KG Petrochem Ltd
sd/-
Gauri Shanker Kandoi
Chairman Cum Wholetime Director
DIN: 00120330

Place : Jaipur
Date : 14.08.2026

BF UTILITIES LIMITED

KALYANI

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036 **CIN : L40108PN2000PLC015323**
Tel: 91 7719004777 Email : secretarial@bfutilities.com Website : www.bfutilities.com

Extract of Statement of Unaudited Standalone Financial Results for the Quarter ended 30 June, 2026

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30th June, 2026 (Unaudited)	Quarter Ended 30th June, 2025 (Unaudited)	Year Ended 31st March, 2026 (Audited)
1	Total Income from operations	588.05	576.57	1,886.07
2	Net Profit / (Loss) for the period (before tax and exceptional items)	(500.92)	929.05	662.60
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(500.92)	929.05	573.61
4	Net Profit / (Loss) for the period after tax	(502.98)	642.12	223.40
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(499.25)	642.23	229.21
6	Equity Share Capital (of Rs. 5/- each)	1,883.38	1,883.38	1,883.38
7	Earning Per Share (Not Annualised for Quarters)			
	Basic :	(1.34)	1.70	0.59
	Diluted :	(1.34)	1.70	0.59

Note : The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on www.nseindia.com, www.bseindia.com and on the Company website www.bfutilities.com.

For BF Utilities Limited
B S Mitkari
Whole-Time Director
DIN : 03632549

Place : Pune
Date : 14 August, 2026

MITSU CHEM PLAST LIMITED

Mitsu

Registered Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080.
CIN: L25111MH1988PLC048925 | **Email:** investor@mitsuchem.com | **Phone No:** 022-2592 0055

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

₹ in Lakhs

Sr. No.	PARTICULARS	3 Months ended 30.06.2026 Unaudited	3 Months ended 31.03.2026 Audited	3 Months ended 30.06.2025 Unaudited	Year ended 31.03.2026 Audited
1	Total Income	9,532.78	8,679.47	8,540.39	35,084.56
2	Profit / (Loss) from ordinary activities before Exceptional items and tax	1,192.73	1,061.50	178.81	2,127.44
3	Profit / (Loss) before tax	1,192.73	1,061.50	178.81	2,127.44
4	Total Other comprehensive income, net of tax	-	10.34	-	7.79
5	Total comprehensive income	873.83	782.08	131.16	1,569.65
6	Paid up equity share capital (Face Value of ₹10 Each)	1,357.80	1,357.80	1,357.80	1,357.80
7	Reserve as per balance sheet of previous accounting year	-	-	-	9,882.89
8	Basic Earning Per Share (EPS)	6.44	5.68	0.97	11.50
9	Diluted Earning Per Share (EPS)	6.44	5.68	0.97	11.50

Extract to Notes :- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the website of BSE Ltd. and at the Company's website at www.mitsuchem.com.

By order of the Board of Directors
For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dadhia
Managing Director & CFO

Place : Mumbai
Date : August 14, 2026

WINRO COMMERCIAL (INDIA) LIMITED

CIN : L51226MH1983PLC165499
Regd. Office : 209-210, Arcadia Building, 195, Nariman Point, Mumbai -400 021
Tel. : 022-40198600, **Website:** www.winrocommercial.com; **Email:** winro.investor@gcvl.in

STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

(Rs. In Lakhs except Sr.no 7)

Sr No	Particulars	Standalone Quarter Ended June 30,2026 (Unaudited)	Standalone Quarter Ended June 30,2025 (Unaudited)	Standalone Year Ended March 31,2026 (Audited)	Consolidated Quarter Ended June 30,2026 (Unaudited)	Consolidated Quarter Ended June 30,2025 (Unaudited)	Consolidated Year Ended March 31,2026 (Audited)
1)	Total Income	29,521.51	7,244.62	13,955.59	29,521.51	7,244.62	13,955.59
2)	Net profit/ (loss) before Tax #	29,238.24	6,831.74	12,544.73	29,238.24	6,831.74	12,544.73
3)	Net profit/ (loss) after Tax #	24,798.52	5,772.13	10,081.16	46,402.33	11,583.23	19,366.95
4)	Total Comprehensive income [Comprising Net Profit (after tax) and Other Comprehensive Income (after tax)]]	28,486.71	18,106.40	13,085.97	53,016.40	24,549.63	22,258.43
5)	Equity Share Capital (Face value of Rs 10/- each)	125.25	125.25	125.25	125.25	125.25	125.25
6)	Reserves (Excluding Revaluation Reserves as shown in the Audited Balance sheet)			2,77,570.47			2,85,920.79
7)	Earning per share (of Rs 10/- each)						
	(a) Basic (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*
	(b) Diluted (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*

***Annualised**
 # The Company does not have Exceptional / Extraordinary items to report for the above periods.

Notes:
1) The above unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit committee and on its recommendation have been approved by the Board of directors at its meeting held on August 13, 2026.
2) The above is an extract of the detailed format of Financial Results for the quarter ended June 30, 2026 filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015, as amended. The full format of the said 'Financial Results' are available on the website of Stock Exchange 'www.bseindia.com" and on Company's website 'www.winrocommercial.com'.

For and on behalf of the Board of Directors
Sd/-
Ritesh Zaveri
Whole Time Director
DIN : 00054741

Dated : August 13, 2026
Place : Mumbai

EASTERN TREADS LIMITED

Regd. Office: 3A, 3rd floor, Eastern Corporate Office, 34/137 E, NH Bypass, Edappally, Kochi, Ernakulam-682 024, Kerala. Phone No: 0484 7161234, email: info@easterntreads.com, Web: www.easterntreads.com, CIN: L25119KL1993PLC007213

Extract of the Unaudited Financial Results for the quarter and period ended June 30, 2026

(₹ in lakhs, except per share data)

Sl No.	Particulars (Refer notes below)	Quarter ended 30-Jun-26 Unaudited	Quarter ended 31-Mar-26 Audited	Quarter ended 30-Jun-25 Unaudited	Year ended 31-Mar-26 Audited
1	Total Income from operations	1416.1	1,349.51	1677.72	6,275.95
2	(Loss)/Profit before exceptional and extraordinary items and taxes	(16.37)	(146.55)	(14.00)	(199.21)
3	(Loss)/Profit before taxes (after exceptional and extraordinary items)	(16.37)	58.48	(14.00)	5.82
4	(Loss)/Profit after taxes (after exceptional and extraordinary items)	(16.37)	61.22	(14.00)	8.56
5	Total comprehensive (loss)/profit for the period	(16.37)	76.11	(16.36)	16.37
6	Paid-up equity share capital (face value of ₹ 10 each)	523.29	523.29	523.20	523.29
7	Reserve - as shown in the Audited Balance Sheet of the previous year				(1,803.65)
8	(Loss)/ Profit per equity share:				
	(1) Basic: (₹)	(0.31)	1.17	(0.27)	0.16
	(2) Diluted: (₹)	(0.31)	1.17	(0.27)	0.16

Notes:
1) The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange website (www.bseindia.com) and on Company website (www.easterntreads.com).
2) The Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 14, 2026 and the same has been subjected to Limited Review by the statutory auditors.

Scan the QR code for complete financial Results:

For EASTERN TREADS LIMITED
Devarajan Krishnan
Whole-Time Director & CFO
DIN: 11240487

Place: Kochi
Date: August 14, 2026

REMSONS INDUSTRIES LIMITED

CIN : L51900MH1971PLC015141
Regd.Office: 1122, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Near Satam Wadi, Andheri (E), Mumbai, 400093. **Tel** No: 022- 42300000 **Email id:** corporate@remsons.com, **website:** www.remsons.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(₹ in Lakh (Except EPS)

Particulars	Standalone Quarter Ended 30.06.2026 (Unaudited)	Standalone Quarter Ended 31.03.2026 (Audited)	Standalone Quarter Ended 30.06.2025 (Unaudited)	Standalone Year Ended 31.03.2026 (Audited)	Consolidated Quarter Ended 30.06.2026 (Unaudited)	Consolidated Quarter Ended 31.03.2026 (Audited)	Consolidated Quarter Ended 30.06.2025 (Unaudited)	Consolidated Year Ended 31.03.2026 (Audited)
Total Income from operations (net)	8,826.15	9,209.84	6,775.85	33,631.90	12,032.67	13,293.02	10,080.65	47,394.75
Net Profit / (Loss) from ordinary activities before tax, Exceptional and/or Extraordinary items.	384.76	492.22	273.50	1,668.01	429.61	539.26	606.68	2,853.46
Net Profit / (Loss) from ordinary activities for the period before tax after Exceptional items.	384.76	492.22	273.50	1,595.09	429.61	539.26	606.68	2,769.24
Net Profit / (Loss) for the period after tax (after Exceptional items).	284.40	366.69	202.18	1,180.92	287.66	522.45	363.88	1,805.05
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (After Tax) and Other comprehensive Income (After Tax)]	304.87	391.40	196.93	1,253.40	258.70	775.88	622.77	2,320.14
Paid-up equity share capital (Face Value of Rs. 2 /- each)	697.58	697.58	697.58	697.58	697.58	697.58	697.58	697.58
Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)		As on 31st March 2026		11,705.59				14,183.76
Earnings Per Share (of Rs. 2/-each) -								
1. Basic: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18
2. Diluted: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18

Notes :
1. The financial results were reviewed by the Audit Committee and approved by the Board of Directors in their meetings held on 14th August, 2026. The financials results are prepared in accordance with the Indian Accounting Standard (Ind-AS) as prescribed under section 133 of the Companies At, 2013, and other recongnised accounting practices and policies to the extent applicable.
2. The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the UnAudited Financial Results is available on the website of the Company i.e. www.remsons.com and on the website of BSE Ltd. i.e. www.bseindia.com and National Stock Exchange of India Ltd. (www.nseindia.com).

For REMSONS INDUSTRIES LIMITED
SD/-
KRISHNA KEJRIWAL
CHAIRMAN & MANAGING DIRECTOR
DIN - 00513788

Place : Mumbai
Dated : 14th August, 2026

AADI INDUSTRIES LIMITED

CIN: L25203MH1994PLC206053
Reg Off: 421, 4th Floor, Kailash Plaza, Vallabhbaug Lane, Near R-Odeon Mall, Ghatkopar (East), Mumbai-400 077; Maharashtra, India, **Tel:** 9869441118, **Web:** https://www.aadiindustries.co/home/
Email: finance@aadiind.com;

Extract Of Unaudited Financial Results For The Quarter Ended 30th June, 2026

Rupees in Lacs

Sr. NO	PARTICULARS	Quarter Ended 30th June 2026 Unaudited	Quarter Ended 31st March 2026 Unaudited	Quarter Ended 30th June 2025 Unaudited	Year Ended 31st March 2026 Audited
1	Total Income from operations (net)	-	-	-	-
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraodinary items tax	(5.68)	(7.12)	(4.20)	(18.24)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraodinary items)	(5.68)	(7.12)	(4.20)	(18.24)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraodinary items)	(5.68)	(7.12)	(4.20)	(18.24)
5	Total Comprehensive Income for the period [Comprising profit/Loss for the period (after tax) & other Comprehensive Income (after tax)]	(5.68)	(7.12)	(4.20)	(18.24)
6	Paid-up equity share capital (face value of Rs 10/- per share)	1,000.00	1,000.00	1,000.00	1,000.00
7	Reserves (excuding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(1,704.18)
8	Earning per share				
	a. Basic in Rs.	(0.06)	(0.07)	(0.04)	(0.18)
	b. Diluted in Rs.	(0.06)	(0.07)	(0.04)	(0.18)

Notes The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results are available on the Stock Exchange websites: www.bseindia.com and on the wesite of the Company: https://www.aadiindustries.co/home/

By and on behalf of the Board of Directors
For Aadi Industries Limited
Sd/-
Rushabh Shah
Managing Director
DIN: 01944390

Place:Mumbai
Date:14-August-2026

B&B TRIPLEWALL CONTAINERS LIMITED | CIN: L21015KA2011PLC060106

Reg Off: Sy. No. 263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bangalore – 562106
Website: www.boxandboard.in | E-mail ID,: cs@boxandboard.in | Cont,: 7353751669

Extract of Unaudited Financial Results for the Quarter ended on 30th June, 2026

(Rs. in Lacs, except as stated otherwise)

Particulars	Standalone Financial Result: Quarter ending 30th June 2026 (unaudited)	Standalone Financial Result: Quarter ended 30th June, 2025 (unaudited)	Standalone Financial Result: Year ending 31st March, 2026 (Audited)	Consolidated Financial Result: Quarter ending 30th June 2026 (unaudited)	Consolidated Financial Result: Quarter ended 30th June, 2025 (unaudited)	Consolidated Financial Result: Year ending 31st March, 2026 (Audited)
Total income from operations (net)	17,770.50	14,928.14	60,943.27	18,046.63	15,225.05	61,635.25
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,510.60	246.86	2,288.81	1,439.48	173.91	1,969.54
Total comprehensive income for the period (comprising profit for the period after tax and other comprehensive income after tax	1,511.30	246.88	2,291.61	1,440.21	173.94	1,972.49
Equity Share Capital	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12
Other equity	13,198.17	9,634.89	11,679.63	12,624.46	9,285.71	11,158.16
Earnings Per Share (annualised) (face value of 10/- each)						
Basic:	29.46	4.81	11.16	28.44	3.79	10.06
Diluted:	29.46	4.81	11.16	28.44	3.79	10.06
Debt Service Coverage ratio	2.13	1.94	2.40	2.04	1.86	2.27
Interest Service Coverage ratio	5.53	1.45	2.58	4.79	1.29	2.25
Debt to Equity Ratio	1.30	1.75	1.53	1.52	1.95	1.77

Note: -

1. The above is the extract of detail financial Result submitted to NSE under regulation 33 of SEBI (LODR) Reg, 2015. The full financial Result along with notes is available on Company website www.boxandboard.in, on NSE website www.nseindia.in and on BSE website www.bseindia.com.

2. Financial Result have been prepared accordance to Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of Companies Act, 2013. The figures for the previous period have been restated, regrouped and reclassified wherever required to company with the requirement of Ind AS.

By Order of the Board of Directors
For, B&B Triplewall Containers Limited
Sd/-
Manish Kumar Gupta
Chairman & Managing Director

Place: Bangalore
Date: 14.08.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAARS SOFTWARE INTERNATIONAL LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Maars Software International Limited
2.	Date of incorporation of corporate debtor	23/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72300TN1995PLC032675
5.	Address of the registered office and principal office (if any) of corporate debtor	106/2, Habibullah Road, T. Nagar, Chennai 600 017, Chennai , Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026
7.	Estimated date of closure of insolvency resolution process	07th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Dhelariya IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B-201, Ratnaakar Prestine, Nr. Avi Bunglows, Opp Star Bazar, Jodhpur, Satellite, Prematirth Derasar Road, Ahmedabad, Gujarat ,380015. Email-dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.maarssil@gmail.com Address:- C/o. Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054.
11.	Last date for submission of claims	25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	--
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maars Software International Limited on 11th August 2026.
The creditors of Maars Software International Limited, are hereby called upon to submit their claims with proof on or before 25th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Dharmendra Dhelariya
Interim resolution Professional
In the matter of Maars Software International Limited
Registration Number: IBBI/PA001/IP-00251/2017-2018/10480
AFA Number: AA1/10480/02/300627/109364
AFA valid upto 30/06/2027

Date: 14th August, 2026
Place: Ahmedabad

KG PETROCHEM LIMITED

CIN : L24117RJ1980PLC001999
Regd. Office: C-171, Road No. 9J, VKI Area, Jaipur-302013, Rajasthan
Corporate Office:6th Floor, No. 602, Monarch Building, Ammapali Marg, Vaishali Nagar, Jaipur-302021, Raj.
E-mail: manish@bhavik.biz; Website : www.kgpetrochem.com. Contact No. 9983340261

Extract of Unaudited Financial Results for Quarter Ended June 30, 2026

(In ₹ Lacs Except EPS)

Sl. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	Quarter Ended 31.03.2026 (Audited)	Quarter Ended 30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total income from Operations (including Other Income)	5837.14	8333.13	9588.00	32138.77
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
3	Net Profit/ (Loss) for the period, before tax (after Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
4	Net Profit/ (Loss) for the period (after Tax, Exceptional and/ or Extraordinary items)	49.37	248.11	216.19	445.13
5	Total Comprehensive income for the period, net of tax	49.37	285.33	216.19	482.35
6	Equity Share Capital	522.10	522.10	522.10	522.10
7	Reserves excluding revaluation reserves	-	-	-	13674.83
8	Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	0.95	4.75	4.14	8.53

Notes: 1. The Standalone Financials Results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective meetings held on August 14, 2026. **2.** The above is an extract of the detailed format Standalone Unaudited Financial Results for the Quarter ended June 30, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the stock exchange i.e. www.bseindia.com and on the Company website i.e. www.kgpetrochem.com.The same can be accessed by scanning the QR Code provided below.

For and on behalf of Board of Directors
KG Petrochem Ltd
Sd/-
Gauri Shanker Kandoi
Chairman Cum Wholetime Director
DIN: 00120330

Place : Jaipur
Date : 14.08.2026

BF UTILITIES LIMITED

KALYANI

Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036 **CIN : L40108PN2000PLC015323**
Tel. 91 7719004777 Email : secretarial@bfutilities.com Website : www.bfutilities.com

Extract of Statement of Unaudited Standalone Financial Results for the Quarter ended 30 June, 2026

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30th June, 2026 (Unaudited)	Quarter Ended 30th June, 2025 (Unaudited)	Year Ended 31st March, 2026 (Audited)
1	Total Income from operations	588.05	576.57	1,886.07
2	Net Profit / (Loss) for the period (before tax and exceptional items)	(500.92)	929.05	662.60
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(500.92)	929.05	573.61
4	Net Profit / (Loss) for the period after tax	(502.98)	642.12	223.40
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(499.25)	642.23	229.21
6	Equity Share Capital (of Rs. 5/- each)	1,883.38	1,883.38	1,883.38
7	Earning Per Share (Not Annualised for Quarters)			
	Basic :	(1.34)	1.70	0.59
	Diluted :	(1.34)	1.70	0.59

Note : The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on www.nseindia.com, www.bseindia.com and on the Company website www.bfutilities.com.

For BF Utilities Limited
B S Mitkari
Whole-Time Director
DIN : 03632549

Place : Pune
Date : 14 August, 2026

MITSU CHEM PLAST LIMITED

Mitsu

Registered Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080.
CIN: L25111MH1988PLC048925 | **Email:** investor@mitsuchem.com | **Phone No:** 022-2592 0055

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

₹ in Lakhs

Sr. No.	PARTICULARS	3 Months ended 30.06.2026 Unaudited	3 Months ended 31.03.2026 Audited	3 Months ended 30.06.2025 Unaudited	Year ended 31.03.2026 Audited
1	Total Income	9,532.78	8,679.47	8,540.39	35,084.56
2	Profit / (Loss) from ordinary activities before Exceptional items and tax	1,192.73	1,061.50	178.81	2,127.44
3	Profit / (Loss) before tax	1,192.73	1,061.50	178.81	2,127.44
4	Total Other comprehensive income, net of tax	-	10.34	-	7.79
5	Total comprehensive income	873.83	782.08	131.16	1,569.65
6	Paid up equity share capital (Face Value of ₹10 Each)	1,357.80	1,357.80	1,357.80	1,357.80
7	Other Equity excluding Revaluation Reserve as per balance sheet of previous accounting year	-	-	-	9,882.89
8	Basic Earning Per Share (EPS)	6.44	5.68	0.97	11.50
9	Diluted Earning Per Share (EPS)	6.44	5.68	0.97	11.50

Extract to Notes :- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Annual Financial Results are available on the website of BSE Ltd. and at the Company's website at www.mitsuchem.com.

By order of the Board of Directors
For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director & CFO

Place : Mumbai
Date : August 14, 2026

WINRO COMMERCIAL (INDIA) LIMITED

CIN : L51226MH1983PLC165499
Regd. Office : 209-210, Arcadia Building, 195, Nariman Point, Mumbai -400 021
Tel. : 022-40198600, **Website:** www.winrocommercial.com; **Email:** winro.investor@gcvl.in

STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

(Rs. In Lakhs except Sr.no 7)

Sr No	Particulars	Standalone			Consolidated		
		Quarter Ended		Year Ended	Quarter Ended		Year Ended
		June 30,2025 (Unaudited)	June 30,2025 (Unaudited)	March 31,2026 (Audited)	June 30,2025 (Unaudited)	June 30,2025 (Unaudited)	March 31,2026 (Audited)
1)	Total Income	29,521.51	7,244.62	13,955.59	29,521.51	7,244.62	13,955.59
2)	Net profit/ (loss) before Tax #	29,238.24	6,831.74	12,544.73	29,238.24	6,831.74	12,544.73
3)	Net profit/ (loss) after Tax #	24,798.52	5,772.13	10,081.16	46,402.33	11,583.23	19,366.95
4)	Total Comprehensive income [Comprising Net Profit (after tax) and Other Comprehensive Income (after tax)]	28,486.71	18,106.40	13,085.97	53,016.40	24,549.63	22,258.43
5)	Equity Share Capital (Face value of Rs 10/- each)	125.25	125.25	125.25	125.25	125.25	125.25
6)	Reserves (Excluding Revaluation Reserves as shown in the Audited Balance Sheet)			2,77,570.47			2,85,920.79
7)	Earning per share (of Rs 10/- each)						
	(a) Basic (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*
	(b) Diluted (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*

*** Annualised**
 # The Company does not have Exceptional / Extraordinary items to report for the above periods.

Notes:
1) The above unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit committee and on its recommendation have been approved by the Board of directors at its meeting held on August 13, 2026.
2) The above is an extract of the detailed format of Financial Results for the quarter ended June 30, 2026 filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015, as amended. The full format of the said 'Financial Results' are available on the website of Stock Exchange "www.bseindia.com" and on Company's website "www.winrocommercial.com".

For and on behalf of the Board of Directors
Sd/-
Ritesh Zaveri
Whole Time Director
DIN : 00054741

Dated : August 13, 2026
Place : Mumbai

EASTERN TREADS LIMITED

Regd. Office: 3A, 3rd floor, Eastern Corporate Office, 34/137 E, NH Bypass, Edappally, Kochi, Ernakulam-682 024, Kerala. Phone No: 0484 7161234, email: info@easterntreads.com, Web: www.easterntreads.com, CIN: L25119KL1993PLC007213

Extract of the Unaudited Financial Results for the quarter and period ended June 30, 2026

(₹ in lakhs, except per share data)

Sl No.	Particulars (Refer notes below)	Quarter ended 30-Jun-26 Unaudited	Quarter ended 31-Mar-26 Audited	Quarter ended 30-Jun-25 Unaudited	Year ended 31-Mar-26 Audited
1	Total Income from operations	1416.1	1,349.51	1677.72	6,275.95
2	(Loss)/Profit before exceptional and extraordinary items and taxes	(16.37)	(146.55)	(14.00)	(199.21)
3	(Loss)/Profit before taxes (after exceptional and extraordinary items)	(16.37)	58.48	(14.00)	5.82
4	(Loss)/Profit after taxes (after exceptional and extraordinary items)	(16.37)	61.22	(14.00)	8.56
5	Total comprehensive (loss)/profit for the period	(16.37)	76.11	(16.36)	16.37
6	Paid-up equity share capital (face value of ₹ 10 each)	523.29	523.29	523.20	523.29
7	Reserve as shown in the Audited Balance Sheet of the previous year				(1,803.66)
8	(Loss)/ Profit per equity share:				
	(1) Basic: (₹)	(0.31)	1.17	(0.27)	0.16
	(2) Diluted: (₹)	(0.31)	1.17	(0.27)	0.16

Notes:
1) The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange website (www.bseindia.com) and on Company website (www.easterntreads.com).
2) The Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 14, 2026 and the same has been subjected to Limited Review by the statutory auditors.

Scan the QR code for complete financial Results:

For EASTERN TREADS LIMITED
Devarajan Krishnan
Whole-time Director & CHO
DIN: 11240487

Place. Kochi
Date: August 14, 2026

REMSONS INDUSTRIES LIMITED

CIN : L51900MH1971PLC015141
Regd.Office: 1122, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Near Satam Wadi, Andheri (E), Mumbai, 400093. Tel No: 022- 42300000 **Email id:** corporate@remsons.com, **website:** www.remsons.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(₹ in Lakh (Except EPS)

Particulars	Standalone				Consolidated			
	Quarter Ended			Year Ended	Quarter Ended			Year Ended
	30.06.2026	31.03.2026	30.06.2025	31.03.2026	30.06.2026	31.03.2026	30.06.2025	31.03.2026
	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)	(Unaudited)	(Audited)
Total Income from operations (net)	8,826.15	9,209.64	6,775.65	33,631.90	12,032.67	13,293.02	10,080.65	47,394.75
Net Profit / (Loss) from ordinary activities before tax, Exceptional and/or Extraordinary items.	384.76	492.22	273.50	1,668.01	429.61	539.26	606.68	2,853.46
Net Profit / (Loss) from ordinary activities for the period before tax after Exceptional items.	384.76	492.22	273.50	1,595.09	429.61	539.26	606.68	2,769.24
Net Profit / (Loss) for the period after tax (after Exceptional items).	284.40	366.69	202.18	1,180.92	287.66	522.45	363.88	1,805.05
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (After Tax) and Other comprehensive income (After Tax)]	304.87	391.40	198.93	1,253.40	258.70	775.88	622.77	2,320.14
Paid-up equity share capital (Face Value of Rs. 2 /- each)	697.58	697.58	697.58	697.58	697.58	697.58	697.58	697.58
Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	As on 31st March 2026			11,705.59				14,183.76
Earnings Per Share (of Rs. 2/-each) -								
1, Basic: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18
2, Diluted: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18

Notes :
1. The financial results were reviewed by the Audit Committee and approved by the Board of Directors in their meetings held on 14th August, 2026, The financials results are prepared in accordance with the Indian Accounting Standard (Ind-AS) as prescribed under section 133 of the Companies At. 2013, and other recongnised accounting practices and policies to the extent applicable.
2. The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, The full format of the UnAudited Financial Results is available on the website of the Company i.e, www.remsons.com and on the website of BSE Ltd, i.e. www.bseindia.com and National Stock Exchange of India Ltd. (www.nseindia.com).

For REMSONS INDUSTRIES LIMITED
SD/-
KRISHNA KEJRIWAL
CHAIRMAN & MANAGING DIRECTOR
DIN - 00513788

Place : Mumbai
Dated : 14th August, 2026

AADI INDUSTRIES LIMITED

CIN: L25203MH1994PLC206053
Reg Off: 421, 4th Floor, Kailash Plaza, Vallabh Baug Lane, Near R-Odeon Mall, Ghatkopar (East), Mumbai-400 077; Maharashtra, India, **Tel:** 9869441118, **Web:** https://www.aadiindustries.co/home/
Email: finance@aadiind.com;

Extract Of Unaudited Financial Results For The Quarter Ended 30th June, 2026

Rupees in Lacs

Sl. NO	PARTICULARS	Quarter Ended 30th June 2026 Unaudited	Quarter Ended 31st March 2026 Unaudited	Quarter Ended 30th June 2025 Unaudited	Year Ended 31st March 2026 Audited
1	Total Income from operations (net)	-	-	-	-
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraordinary items tax	(5.68)	(7.12)	(4.20)	(18.24)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraordinary items)	(5.68)	(7.12)	(4.20)	(18.24)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraordinary items)	(5.68)	(7.12)	(4.20)	(18.24)
5	Total Comprehensive Income for the period [Comprising profit/Loss for the period (after tax) & other Comprehensive Income (after tax)]	(5.68)	(7.12)	(4.20)	(18.24)
6	Paid-up equity share capital (face value of Rs 10/- per share)	1,000.00	1,000.00	1,000.00	1,000.00
7	Reserves (excuding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(1,704.18)
8	Earning per share				
	a, Basic in Rs,	(0.06)	(0.07)	(0.04)	(0.18)
	b, Diluted in Rs.	(0.06)	(0.07)	(0.04)	(0.18)

Notes The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results are available on the Stock Exchange websites: www.bseindia.com and on the wesite of the Company: https://www.aadiindustries.co/home/

By and on behalf of the Board of Directors
For Aadi Industries Limited
Sd/-
Rushabh Shah
Managing Director
DIN: 01944390

Place:Mumbai
Date:14-August-2026

B&B TRIPLEWALL CONTAINERS LIMITED | CIN: L21015KA2011PLC060106

Reg Off. Sy. No. 263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bangalore – 562106
Website: www.boxandboard.in | E-mail ID.: cs@boxandboard.in | Cont.: 7353751669

Extract of Unaudited Financial Results for the Quarter ended on 30th June, 2026

(Rs. in Lacs, except as stated otherwise)

Particulars	Standalone Financial Result			Consolidated Financial Result		
	Quarter ending 30th June 2026 (unaudited)	Quarter ended 30th June, 2025 (unaudited)	Year ending 31st March, 2026 (Audited)	Quarter ending 30th June 2026 (unaudited)	Quarter ended 30th June, 2025 (unaudited)	Year ending 31st March, 2026 (Audited)
Total income from operations (net)	17,770.50	14,928.14	60,943.27	18,046.63	15,225.05	61,635.25
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,510.60	246.86	2,288.81	1,439.48	173.91	1,969.54
Total comprehensive income for the period (comprising profit for the period after tax and other comprehensive income after tax	1,511.30	246.88	2,291.61	1,440.21	173.94	1,972.49
Equity Share Capital	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12
Other equity	13,198.17	9,634.89	11,679.63	12,624.46	9,285.71	11,158.16
Earnings Per Share (annualised) (face value of 10/- each)						
Basic:	29.46	4.81	11.16	28.44	3.79	10.06
Diluted:	29.46	4.81	11.16	28.44	3.79	10.06
Debt Service Coverage ratio	2.13	1.94	2.40	2.04	1.86	2.27
Interest Service Coverage ratio	5.53	1.45	2.58	4.79	1.29	2.25
Debt to Equity Ratio	1.30	1.75	1.53	1.52	1.95	1.77

Note: -

1. The above is the extract of detail financial Result submitted to NSE under regulation 33 of SEBI (LODR) Reg. 2015. The full financial Result along with notes is available on Company website www.boxandboard.in, on NSE website www.nseindia.in and on BSE website www.bseindia.com.

2. Financial Result have been prepared accordance to Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of Companies Act, 2013. The figures for the previous period have been restated, regrouped and reclassified wherever required to company with the requirement of Ind AS.

By Order of the Board of Directors
For, B&B Triplewall Containers Limited
Sd/-
Manish Kumar Gupta
Chairman & Managing Director

Place: Bangalore
Date: 14.08.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAARS SOFTWARE INTERNATIONAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Maars Software International Limited
2.	Date of incorporation of corporate debtor	23/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72300TN1995PLC032675
5.	Address of the registered office and principal office (if any) of corporate debtor	106/2, Habibullah Road, T. Nagar, Chennai 600 017, Chennai , Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026
7.	Estimated date of closure of insolvency resolution process	07th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Dhelariya IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B-201, Ratnaakar Prestine, Nr. Avi Bunglows, Opp Star Bazar, Jodhpur, Satellite, Prernatirth Derasar Road, Ahmedabad, Gujarat ,380015. Email-dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.maarssi@gmail.com Address- C/o. Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054.
11.	Last date for submission of claims	25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified	--
	to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maars Software International Limited on 11th August 2026.
The creditors of Maars Software International Limited, are hereby called upon to submit their claims with proof on or before 25th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Dharmendra Dhelariya
Interim resolution Professional
In the matter of Maars Software International Limited
Registration Number: IBBI/IPA-001/IP-P00251/2017-2018/10480
AFA Number: AA1/10480/02/300627/109364
AFA valid upto 30/06/2027

Date: 14th August, 2026
Place: Ahmedabad

KG PETROCHEM LIMITED

CIN : L24117RJ1980PLC001999
Regd. Office: C-177, Road No. 9J, VKI Area, Jaipur-302013, Rajasthan
Corporate Office:4th Floor, No. 602, Monarch Building, Annapurna Marg, Vaishali Nagar, Jaipur-302021, Raj.
E-mail: manish@bhavik.biz; Website : www.kgpetrochem.com; Contact No: 9983340261

Extract of Unaudited Financial Results for Quarter Ended June 30, 2026

(In ₹ Lacs Except EPS)

Sl. No.	Particulars	Quarter Ended 30.06.2026 (Unaudited)	Quarter Ended 31.03.2026 (Audited)	Quarter Ended 30.06.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1	Total Income from Operations (Including Other Income)	8937.14	8333.13	9568.00	32138.77
2	Net Profit (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
3	Net Profit (Loss) for the period, before tax (after Exceptional and/or Extraordinary items)	56.56	325.86	300.66	595.10
4	Net Profit (Loss) for the period (after Tax, Exceptional and/or Extraordinary items)	49.37	248.11	216.19	445.13
5	Total Comprehensive income for the period, net of tax	49.37	285.33	216.19	482.35
6	Equity Share Capital	522.10	522.10	522.10	522.10
7	Reserves excluding revaluation reserves	-	-	-	13974.63
8	Earnings Per Share (Face Value Rs. 10/- per share) (Basic & Diluted)	0.95	4.75	4.14	8.53

Notes: 1. The Standalone Financials Results have been reviewed by the Audit Committee and approved by the Board of Directors of the company at their respective meetings held on August 14, 2026. **2.** The above is an extract of the detailed format Standalone Unaudited Financial Results for the Quarter ended June 30, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the stock exchange i.e. www.bseindia.com and on the Company website i.e. www.kgpetrochem.com.The same can be accessed by scanning the QR Code provided below:

For and on behalf of Board of Directors
KG Petrochem Ltd
sd/-
Gauri Shanker Kandoi
Chairman Cum Wholetime Director
DIN: 00120330

Place : Jaipur
Date : 14.08.2026

BF UTILITIES LIMITED

KALYANI
Regd. Off.: Mundhwa, Pune Cantonment, Pune-411036 **CIN : L40108PN2000PLC015323**
Tel: 91 7719004777 Email : secretarial@bfutilities.com Website : www.bfutilities.com

Extract of Statement of Unaudited Standalone Financial Results for the Quarter ended 30 June, 2026

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended 30th June, 2026 (Unaudited)	Quarter Ended 30th June, 2025 (Unaudited)	Year Ended 31st March, 2026 (Audited)
1	Total Income from operations	588.05	576.57	1,886.07
2	Net Profit / (Loss) for the period (before tax and exceptional items)	(500.92)	929.05	662.60
3	Net Profit / (Loss) for the period before tax (after exceptional items)	(500.92)	929.05	573.61
4	Net Profit / (Loss) for the period after tax	(502.98)	642.12	223.40
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	(499.25)	642.23	229.21
6	Equity Share Capital (of Rs. 5/- each)	1,883.38	1,883.38	1,883.38
7	Earning Per Share (Not Annualised for Quarters)			
	Basic:	(1.34)	1.70	0.59
	Diluted :	(1.34)	1.70	0.59

Note : The above is an extract of the detailed format of Quarterly Unaudited Financial Results filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on www.nseindia.com, www.bseindia.com and on the Company website www.bfutilities.com.

For BF Utilities Limited
B S Mitkari
Whole-Time Director
DIN : 03632549

Place : Pune
Date : 14 August, 2026

MITSU CHEM PLAST LIMITED

MITSU
Registered Office: 329, Gala Complex, 3rd Floor, Din Dayal Upadhyay Marg, Mulund (W), Mumbai – 400 080.
CIN: L25111MH1988PLC048925 | **Email:** investor@mitsuchem.com | **Phone No:** 022-2592 0055

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

₹ in Lakhs

Sr. No.	PARTICULARS	3 Months ended 30.06.2026 Unaudited	3 Months ended 31.03.2026 Audited	3 Months ended 30.06.2025 Unaudited	Year ended 31.03.2026 Audited
1	Total Income	9,532.78	8,679.47	8,540.39	35,084.56
2	Profit / (Loss) from ordinary activities before Exceptional items and tax	1,192.73	1,061.50	178.81	2,127.44
3	Profit / (Loss) before tax	1,192.73	1,061.50	178.81	2,127.44
4	Total Other comprehensive income, net of tax	-	10.34	-	7.79
5	Total comprehensive income	873.83	782.08	131.16	1,569.65
6	Paid up equity share capital (Face Value of ₹10 Each)	1,357.80	1,357.80	1,357.80	1,357.80
7	Other Equity excluding Revaluation Reserve as per balance sheet of previous accounting year	-	-	-	9,882.89
8	Basic Earning Per Share (EPS)	6.44	5.68	0.97	11.50
9	Diluted Earning Per Share (EPS)	6.44	5.68	0.97	11.50

Extract to Notes :- The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/Annual Financial Results are available on the website of BSE Ltd. and at the Company's website at www.mitsuchem.com.

By order of the Board of Directors
For MITSU CHEM PLAST LIMITED
Sd/-
Manish Dedhia
Managing Director & CFO

Place : Mumbai
Date : August 14, 2026

WINRO COMMERCIAL (INDIA) LIMITED

CIN : L51226MH1983PLC165499
Regd. Office : 209-210, Arcadia Building, 195, Nariman Point, Mumbai -400 021
Tel. : 022-40198600, **Website:** www.winrocommercial.com; **Email:** winro.investor@gcvl.in

STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

(Rs. In Lakhs except Sr.no 7)

Sr No	Particulars	Standalone Quarter Ended June 30,2026 (Unaudited)	Standalone Quarter Ended June 30,2025 (Unaudited)	Standalone Year Ended March 31,2026 (Audited)	Consolidated Quarter Ended June 30,2026 (Unaudited)	Consolidated Quarter Ended June 30,2025 (Unaudited)	Consolidated Year Ended March 31,2026 (Audited)
1)	Total Income	29,521.51	7,244.62	13,955.59	29,521.51	7,244.62	13,955.59
2)	Net profit/ (loss) before Tax #	29,238.24	6,831.74	12,544.73	29,238.24	6,831.74	12,544.73
3)	Net profit/ (loss) after Tax #	24,798.52	5,772.13	10,081.16	46,402.33	11,583.23	19,366.95
4)	Total Comprehensive income [Comprising Net Profit (after tax) and Other Comprehensive Income (after tax)]	28,486.71	18,106.40	13,085.97	53,016.40	24,549.63	22,258.43
5)	Equity Share Capital (Face value of Rs 10/- each)	125.25	125.25	125.25	125.25	125.25	125.25
6)	Reserves (Excluding Revaluation Reserves as shown in the Audited Balance sheet)			2,77,570.47			2,85,920.79
7)	Earning per share (of Rs 10/- each)						
	(a) Basic (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*
	(b) Diluted (not annualised except year ended)	1,979.86	577.14	804.86*	3,704.66	1,041.09	1546.21*

***Annualised**
 # The Company does not have Exceptional / Extraordinary items to report for the above periods.

Notes:
1) The above unaudited financial results for the quarter ended June 30, 2026 have been reviewed by the Audit committee and on its recommendation have been approved by the Board of directors at its meeting held on August 13, 2026.
2) The above is an extract of the detailed format of Financial Results for the quarter ended June 30, 2026 filed with the Stock Exchanges under the Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015, as amended. The full format of the said "Financial Results" are available on the website of Stock Exchange "www.bseindia.com" and on Company's website "www.winrocommercial.com".

For and on behalf of the Board of Directors
Sd/-
Ritesh Zaveri
Whole Time Director
DIN : 00054741

Dated : August 13, 2026
Place : Mumbai

EASTERN TREADS LIMITED

Regd. Office: 3A, 3rd floor, Eastern Corporate Office, 34/137 E, NH Bypass, Edappally, Kochi, Ernakulam-682 024, Kerala. Phone No: 0484 7161234, email: info@easterntreads.com, Web: www.easterntreads.com, CIN: L25119KL1993PLC007213

Extract of the Unaudited Financial Results for the quarter and period ended June 30, 2026

(₹ in lakhs, except per share data)

Sl No.	Particulars (Refer notes below)	Quarter ended 30-Jun-26 Unaudited	Quarter ended 31-Mar-26 Audited	Quarter ended 30-Jun-25 Unaudited	Year ended 31-Mar-26 Audited
1	Total Income from operations	1416.1	1,349.51	1677.72	6,275.95
2	(Loss)/Profit before exceptional and extraordinary items and taxes	(16.37)	(146.55)	(14.00)	(199.21)
3	(Loss)/Profit before taxes (after exceptional and extraordinary items)	(16.37)	58.48	(14.00)	5.82
4	(Loss)/Profit after taxes (after exceptional and extraordinary items)	(16.37)	61.22	(14.00)	8.56
5	Total comprehensive (loss)/profit for the period	(16.37)	76.11	(16.36)	16.37
6	Paid-up equity share capital (face value of ₹ 10 each)	523.29	523.29	523.20	523.29
7	Reserve - as shown in the Audited Balance Sheet of the previous year				(1,803.65)
8	(Loss)/ Profit per equity share:				
	(1) Basic: (₹)	(0.31)	1.17	(0.27)	0.16
	(2) Diluted: (₹)	(0.31)	1.17	(0.27)	0.16

Notes:
1) The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange website (www.bseindia.com) and on Company website (www.easterntreads.com).
2) The Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 14, 2026 and the same has been subjected to Limited Review by the statutory auditors.

Scan the QR code for complete financial Results:

For EASTERN TREADS LIMITED
Devarajan Krishnan
Whole-Time Director & CFO
DIN: 11240487

Place: Kochi
Date: August 14, 2026

REMSONS INDUSTRIES LIMITED

CIN : L51900MH1971PLC015141
Regd.Office: 1122, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Near Satam Wadi, Andheri (E), Mumbai, 400093. **Tel** No: 022- 42300000 **Email Id:** corporate@remsons.com, **website:** www.remsons.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026

(₹ in Lakh (Except EPS)

Particulars	Standalone Quarter Ended 30.06.2026 (Unaudited)	Standalone Quarter Ended 31.03.2026 (Audited)	Standalone Quarter Ended 30.06.2025 (Unaudited)	Standalone Year Ended 31.03.2026 (Audited)	Consolidated Quarter Ended 30.06.2026 (Unaudited)	Consolidated Quarter Ended 31.03.2026 (Audited)	Consolidated Quarter Ended 30.06.2025 (Unaudited)	Consolidated Year Ended 31.03.2026 (Audited)
Total Income from operations (net)	8,826.15	9,209.64	6,775.65	33.631.90	12,032.67	13,293.02	10,080.65	47,394.75
Net Profit / (Loss) from ordinary activities before tax, Exceptional and/or Extraordinary items.	384.76	492.22	273.50	1,668.01	429.61	539.26	606.68	2,853.46
Net Profit / (Loss) from ordinary activities for the period before tax after Exceptional items.	384.76	492.22	273.50	1,595.09	429.61	539.26	606.68	2,769.24
Net Profit / (Loss) for the period after tax (after Exceptional items).	284.40	366.69	202.18	1,180.92	287.66	522.45	363.88	1,805.05
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (After Tax) and Other comprehensive income (After Tax)]	304.87	391.40	198.93	1,253.40	258.70	775.88	622.77	2,320.14
Paid-up equity share capital (Face Value of Rs. 2 /- each)	697.58	697.58	697.58	697.58	697.58	697.58	697.58	697.58
Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	As on 31st March 2026			11,705.59				14,183.76
Earnings Per Share (of Rs. 2/-each) -								
1. Basic: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18
2. Diluted: (Rs.)	0.82	1.05	0.58	3.39	0.82	1.50	1.04	5.18

Notes :
1. The financial results were reviewed by the Audit Committee and approved by the Board of Directors in their meetings held on 14th August, 2026. The financials results are prepared in accordance with the Indian Accounting Standard (Ind-AS) as prescribed under section 133 of the Companies At. 2013, and other recongnised accounting practices and policies to the extent applicable.
2. The above is an extract of the detailed format of Un-Audited Financial Results for the Quarter 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, The full format of the UnAudited Financial Results is available on the website of the Company i.e. www.remsons.com and on the website of BSE Ltd. i.e. www.bseindia.com and National Stock Exchange of India Ltd. (www.nseindia.com).

For REMSONS INDUSTRIES LIMITED
SD/-
KRISHNA KEJRIWAL
CHAIRMAN & MANAGING DIRECTOR
DIN - 00513788

Place : Mumbai
Dated : 14th August, 2026

AADI INDUSTRIES LIMITED

CIN: L25203MH1994PLC206053
Reg Off: 421, 4th Floor, Kailash Plaza, Vallabhbaug Lane, Near R-Odeon Mall, Ghatkopar (East), Mumbai-400 077; Maharashtra, India, **Tel:** 9869944118, **Web:** https://www.aadiindustries.co/home/
Email: finance@aadiind.com;

Extract Of Unaudited Financial Results For The Quarter Ended 30th June, 2026

Rupees in Lacs

Sr. NO	PARTICULARS	Quarter Ended 30th June 2026 Unaudited	Quarter Ended 31st March 2026 Unaudited	Quarter Ended 30th June 2025 Unaudited	Year Ended 31st March 2026 Audited
1	Total Income from operations (net)	-	-	-	-
2	Net Profit (+)/Loss(-) for the period (before tax, Exceptional and/or Extraodinary items tax	(5,68)	(7.12)	(4.20)	(18,24)
3	Net Profit (+)/Loss(-) for the period before tax (after Exceptional and/or Extraodinary items)	(5,68)	(7.12)	(4.20)	(18,24)
4	Net Profit (+)/Loss(-) for the period after tax (after Exceptional and/or Extraodinary items)	(5,68)	(7.12)	(4.20)	(18,24)
5	Total Comprehensive Income for the period [Comprising profit/Loss for the period (after tax) & other Comprehensive Income (after tax)]	(5,68)	(7.12)	(4.20)	(18,24)
6	Paid-up equity share capital (face value of Rs 10/- per share)	1,000.00	1,000.00	1,000.00	1,000.00
7	Reserves (excuding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	(1,704.18)
8	Earning per share				
	a. Basic in Rs.	(0,06)	(0,07)	(0,04)	(0,18)
	b. Diluted in Rs.	(0,06)	(0,07)	(0,04)	(0,18)

Notes The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results are available on the Stock Exchange websites: www.bseindia.com and on the wesite of the Company: https://www.aadiindustries.co/home/

By and on behalf of the Board of Directors
For Aadi Industries Limited
Sd/-
Rushabh Shah
Managing Director
DIN: 01944390

Place:Mumbai
Date:14-August-2026

B&B TRIPLEWALL CONTAINERS LIMITED | CIN: L21015KA2011PLC060106

Reg Off: Sy. No. 263/2/3, Marsur Madiwal Village, Kasaba Hobli, Anekal Taluk, Bangalore – 562106
Website: www.boxandboard.in | E-mail ID.: cs@boxandboard.in | Cont.: 7353751669

Extract of Unaudited Financial Results for the Quarter ended on 30th June, 2026

(Rs. in Lacs, except as stated otherwise)

Particulars	Standalone Financial Result: Quarter ending 30th June 2026 (unaudited)	Standalone: Quarter ended 30th June, 2025 (unaudited)	Standalone: Year ending 31st March, 2026 (Audited)	Consolidated Financial Result: Quarter ending 30th June 2026 (unaudited)	Consolidated: Quarter ended 30th June, 2025 (unaudited)	Consolidated: Year ending 31st March, 2026 (Audited)
Total income from operations (net)	17,770.50	14,928.14	60,943.27	18,046.63	15,225.05	61,635.25
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2,019.39	332.12	3,032.57	1,935.63	244.27	2,646.34
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,510.60	246.86	2,288.81	1,439.48	173.91	1,969.54
Total comprehensive income for the period (comprising profit for the period after tax and other comprehensive income after tax	1,511.30	246.88	2,291.61	1,440.21	173.94	1,972.49
Equity Share Capital	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12	2,051.12
Other equity	13,198.17	9,634.89	11,679.63	12,624.46	9,285.71	11,158.16
Earnings Per Share (annualised) (face value of 10/- each)						
Basic:	29.46	4.81	11.16	28.44	3.79	10.06
Diluted:	29.46	4.81	11.16	28.44	3.79	10.06
Debt Service Coverage ratio	2.13	1.94	2.40	2.04	1.86	2.27
Interest Service Coverage ratio	5.53	1.45	2.58	4.79	1.29	2.25
Debt to Equity Ratio	1.30	1.75	1.53	1.52	1.95	1.77

Note: -

1. The above is the extract of detail financial Result submitted to NSE under regulation 33 of SEBI (LODR) Reg. 2015. The full financial Result along with notes is available on Company website www.boxandboard.in. on NSE website www.nseindia.in and on BSE website www.bseindia.com.

2. Financial Result have been prepared accordance to Companies (Indian Accounting Standards) Rules, 2015 prescribed under section 133 of Companies Act, 2013. The figures for the previous period have been restated, regrouped and reclassified wherever required to company with the requirement of Ind AS.

By Order of the Board of Directors
For, B&B Triplewall Containers Limited
Sd/-
Manish Kumar Gupta
Chairman & Managing Director

Place: Bangalore
Date: 14.08.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAARS SOFTWARE INTERNATIONAL LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Maars Software International Limited
2.	Date of incorporation of corporate debtor	23/08/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L72300TN1995PLC032675
5.	Address of the registered office and principal office (if any) of corporate debtor	106/2, Habibullah Road, T. Nagar, Chennai 600 017, Chennai , Tamil Nadu, India, 600017
6.	Insolvency commencement date in respect of corporate debtor	11th August, 2026
7.	Estimated date of closure of insolvency resolution process	07th February, 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Dhelariya IBBI/IPA-001/IP-P00251/2017-2018/10480
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- B-201, Ratnaakar Prestine, Nr. Avi Bungiows, Opp Star Bazar, Jodhpur, Satellite, Prematirth Derasar Road, Ahmedabad, Gujarat 380015. Email-dhelariya@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.maarsail@gmail.com Address:- C/o. Dhelariya & Associates B-605, Titanium Square, Thaltej Cross Road, Thaltej, Ahmedabad, Gujarat - 380054.
11.	Last date for submission of claims	25th August, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified	--
	to act as Authorised Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Maars Software International Limited on 11th August 2026.
The creditors of Maars Software International Limited, are hereby called upon to submit their claims with proof on or before 25th August 2026 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Dharmendra Dhelariya
Interim resolution Professional
In the matter of Maars Software International Limited
Registration Number: IBBI/IPA-001/IP-00251/2017-2018/10480
AFA Number: AA1/10480/02/300627/109364
AFA valid upto 30/06/2027

Date: 14th August, 2026
Place: Ahmedabad

Ahmedabad